

IN THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

OA No.337/2021

IN THE MATTER OF :

Shokeen Ali & Anr

...Applicant

Versus

State of Haryana & Ors

...Respondent

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Factual and Action Taken Report (Interim)

1. The Hon'ble NGT vide orders dated 22.12.2021 in OA no. 337 of 2021 titled as Shokeen Ali & Anr. Vs State of Haryana & Ors (**Annexure-R1**) passed the following directions:-

“Let CPCB, State PCB, SEIAA, Haryana and District Magistrate, Yamuna Nagar furnish factual and action taken report in the matter within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. CPCB and State PCB will be the nodal agency for coordination and compliance. A copy of this order be forwarded to CPCB, State PCB, SEIAA, Haryana and District Magistrate, Yamuna Nagar by e-mail for compliance. The applicant may furnish a set of papers to CPCB, State PCB, SEIAA, Haryana and District Magistrate, Yamuna Nagar within a week and file affidavit of service.”

This OA pertains to a mining contract encompassing an area of 24 ha in Galauri Block/YNR B-39 in Yamuna Nagar district of Haryana which was granted to M/s Kawaljeet Singh Batra (Respondent No. 4) of Saharanpur district (UP) on 25.05.2017 for eight years @ Rs. 2,01,50,000 per year, and for an annual production of 4,40,000 MT boulders, gravel and sand (BGS).

- 2 As per directions of Hon'ble NGT the team of following members inspected the site on dated 28.01.2022:-

- a. Sh. Gurnam Singh, Regional Director, CPCB
- b. Sh. Anil Kumar Mehta, Member SEAC (representative of SEIAA), Haryana.
- c. Sh. R K Sapra, Member SEAC (representative of SEIAA) , Haryana.
- d. Sh. Jaspal Singh, HCS, SDM, Bilaspur, Yamuna Nagar.
- e. Sh. Gurjeet Singh, Mining Officer, Yamuna Nagar, Haryana.
- f. Sh. Shailender Arora, Regional Officer, Yamuna Nagar.
- g. Sh. Kuldeep Singh, AEE, HSPCB, Haryana.
- h. Sh. Naib Mohmand, Field Kanoongo
- i. Sh. Kapil, Patwari

The complainant was called telephonically many times but he neither came to the site nor to the office of HSPCB. The proprietor of the mining firm accompanied the inspection and also submitted his representation before the Committee, copy enclosed as per **Annexure-R2**.

4. That the status of above referred mine w.r.t. statutory permissions is submitted as under:-

Sr. No.	Name of Mining Project	River bed/ Outside River bed Mining	Area of Mining Project	Capacity of Mining Project (TPA)	Minerals Mined	Environment Clearance	CTE	CTO	Mining License
1	M/s Kawaljeet Singh Batra, Village Galauri, Sadhaura, Block 39, District Yamuna Nagar, Haryana	Outside River bed	24 Ha	4,40,000	Boulder, Gravel and Sand (Minor Minerals)	EC obtained vide no. SEIAA/H R/2017/ 378 dt. 25.05.20 17	Obtained vide no. HEPC/20 17/303 dt. 12.07.20 17	Valid upto 30.09.20 22	Presently suspended

5. For the purpose of gathering some additional information, a team of the following officers again visited the mining site on dated 18.04.2022:-
- a. Sh. Gurnam Singh, Regional Director, CPCB.
 - b. Dr. Rajbir Singh, IFS (Retd.) Member SEAC.
 - c. Sh. Nirmal Kumar, RO, HSPCB ,Yamuna Nagar.
 - e. Sh. Aman, Mining Inspector, Yamuna Nagar, Haryana.
 - f. Sh. Naresh Kumar, AEE, HSPCB, Haryana.
 - h. Sh. Bharat Bhushan, Naib Tehsildar, Bilaspur.

The complainant Sh. Shokeen Ali was also invited for inspection but he has refused to come citing the reason of ROZA during Ramzan.

6. That the team has scrutinized the documents submitted alongwith original application and found that on receipt of a complaint regarding illegal mining being carried out in village Galauri of District Yamuna Nagar, the area was got inspected by the Mining Department through Sh. R.S. Thakran, Mining Engineer (Head Quarter), along with Senior Surveyor and Assistant Mining Engineer, Yamuna Nagar on 09.03.2021. The team while inspection of the said mining firm found that no boundary pillars were found installed on the corner points of the contracted area and also no weigh bridge was installed. In the absence of boundary pillars (as were not found installed),the contracted area was checked with the help of Differential Global Positioning System (DGPS). The inspecting team found that though mining contract was in favour of M/s Kawaljeet Singh Batra but granted

only over an area of 24.00 hectares, but they have undertaken illegal mining over an area of 28.50 hectares as per details given below:-

- a) **6.40 hectares** area has been mined/excavated within the contracted area but up to the depth of 10 meters as against the permissible depth of 09 meters;
- b) **11.00 hectares** area has been mined outside contracted area which is nearby to boundary of contracted mining lease area and mined up to a depth of 10 to 12 meter. Out of said area of 11.00 hectares, an area of 1.20 hectares was situated in revenue estate of village Dera District Ambala and remaining 9.80 hectares in the revenue estate of village Galauri Yamuna Nagar.
- c) Another area of **11.10 hectares** area was found mined illegally outside the contracted mining lease area which was adjoining to boundary of contracted mining lease area.

Considering the above findings, the Mining Department had issued the show caused notice dated 17.05.2021 (**Annexure-R3**) to the mining contractor for **illegal extraction (mining) of boulder/gravel/sand of 37,57000 MT**. The Mining Contractor replied the show cause notice on dated 24.05.2021 and refuted the allegation of illegal mining and non installation of weigh bridge and boundary pillars and requested for re-inspection which was considered by the mining department and a re-inspection was carried out on dated 28.05.2021 and reported there was no discrepancy in the previous inspection report carried out on dated

09.03.2021. Only additional reporting during re-inspection on dated 28.05.2021 was that weigh bridge was found operational at a distance of 400 meter away from the contracted area and out of 04 boundary pillars required 03 were found installed. Thereafter, the mining contractor was also afforded an opportunity of hearing on dated 23.06.2021 by the mining department.

The mining department concluded the enquiry vide orders dated 30.06.2021 (**Annexure-R4**), wherein the conclusive remarks on illegal mining reported were as per Para 19, 20 & 21 reproduced as under:-

"19 In case of mining beyond contracted area, it was found that it is to an extent of 22.10 hectares out of which 11.20 hectares area (pits marked as EP 1, EP 2, EP 3 and EP 8 in the report) is just adjoining to the lease boundary. It can be decided beyond doubt that the said area has been mined by the contractor firm. In the remaining part of 11.00 hectares, it is difficult to arrive at a conclusion that the firm was mining illegally in the area but logically it cannot be ruled out that any other person indulging in such huge operations will directly impact the operations/business of the contractor and they would not have allowed it to happen without a tacit understanding (pits marked as EP 4, EP 5, EP 6 in the report). In the case of mining which was done at a distance of 150-500 meters away from their boundary of contracted area it would be in interest of justice that a fresh detailed enquiry be conducted to establish whether the contractor was involved in said illegal mining. In case it is proved that

this area was also mined by the same contractor, they will be liable to pay penalty as per policy.

20 In the light of above said facts which have been brought out on the basis of an enquiry, field visit of the officials of Mining Department and attended formally by the representatives of the mining contractor. I am of the considered view that M/s Kawaljeet Singh Batra is liable to pay penalty (price and royalty) for 18,70,000 MT of Boulder Gravel and Sand/ minor mineral excavated illegally from said area of 11.20 hectares falling under area adjacent to their mining area/boundary but outside contracted area and also for extraction of 1,28,000 MT from beyond permissible out of 6.40 hectares (pit/area marked as WP 1 in report) mined within contracted area. The royalty of mineral for boulder and gravel is Rs. 50 as per State Rules, 2012. As regards price to be considered as per the official records imposed in earlier cases based on average sale price of leaseholders it comes out to be Rs. 56 per MT.

21. Hence, I hereby order that the contractor is liable to pay amount of Rs. 21,49,36,438 the amount as penalty as interim measure subject to final decision on account of following:-

a) Royalty and price of Rs. 19,82,20,000 taking the price @ Rs 56 per MT and royalty @ Rs. 50 per MT for illegal excavation of 18,70,000 MT of Boulder Gravel and Sand from area of 11.20 hectares;

b) Royalty and price of Rs. 1,35,68,000 taking the price @ Rs. 56 per MT and royalty @ Rs. 50 per MT for 1,28,000 MT of mineral

excavated from depth beyond permissible from the contracted area of 6.60 hectares.

c) An amount of Rs. 31,48,438 equals to 50% of the security deposit as fine for undertaking mining in violation of the terms of grant."

7. That the contractor firm, had filed the appeal against the orders dated 30.06.2021 before the Appellate Authority-cum-Principal Secretary to Govt. Haryana, Mines & Geology Department and the Appellate Authority vide orders dated 24.02.2022 (**Annexure-R5**) passed the orders as per para 12.1 as under:-

"12 Keeping in view of detailed facts of the case and records made available it is ordered that:

12.1 The enquiry being conducted by the Department for part area out of alleged area illegally mined to establish involvement of the appellant firm in illegal mining, the said enquiry shall be carried out for the entire area for which action was initiated against the appellant firm. Accordingly, the orders dated 30.06.2021 read with orders dated 15.07.2021 and 14.10.2021 are modified to the extent that the fresh enquiry be carried out for all of the mining area illegally mined in and around the contracted area of appellant firm as found mention in the inspection report.

a) The Enquiry shall be carried out by Sh. Ashutosh Rajan, HCS, Joint Director Mines and Geology, Sh. Deepak Hooda, State Geologist assisted by Sh. Suresh Sharma, Sr. Surveyor.

- b) *The team shall also associate a technical person from HARSAC and procure satellite images to examine as to whether mining pits (details along with GPS coordinates are available) found to be near the contracted area were existing even prior to commencement of mining or were created during which period:*
- c) *The Satellite imageries in case are not available with HARSAC, the same may be procured on payment basis without any delay from department funds available under R & R Fund or any other fund;*
- d) *The areas for which FIRSs have been filed as claimed by the appellant firm be also got verified by the team to ascertain as to whether for said areas appellant firm has been directed to pay penalty for illegal mining or said area are other than that of the pits/areas for which notice was issued to them.*
- e) *The team of officers shall also make an assessment as to whether the area used for mining within contracted area is commensurate with the reported production by the appellant firm and in case it is not shall give clear recommendation for enabling DGMG to take action, if any.*
- f) *The team enquiring the matter shall also asses as to whether mineral sold during the period of operation and quantity of mineral produced gives any idea about alleged illegal mining. The team must complete its enquiry within a period of two months and submit report to the DGMG with a copy to undersigned;*

g) *The DGMG shall take fresh decision based on the same within 15 days of the receipt of the report by affording opportunity of hearing in case any decision adverse to the interest of appellant firm are to be taken.*

h) *In case the illegally mined pits are found to have been created after the mining contract was granted to the appellant firm, they shall be imposed penalty as per law.*

i) *The appellant firm shall deposit a lump sum amount of Rs. 5 Crore as advance penalty which may be adjusted towards amount they may have to pay after detailed enquiry report is submitted and decided by the DGMG."*

8. That the representative of contracted mining lease of M/s Kanwaljeet Singh Batra , village Galauri, submitted their representation **(Annexure-R2)** to the inspecting team(constituted by Hon'ble NGT in present matter). In representation the contractor denied the allegations /charges of illegal mining leveled against them by the Mines and Geology Department mainly on the following grounds(stated by contractor) :

i. Date of issuance of Letter of Intent (LOI)	:20.10.2016
Date of issuance of Environment Clearance	:20.05.2017
Date of issuance of CTE	:12.07.2017
Date of issuance of CTO	:08.08.2017
Date of commencement of mining operation	:08.08.2017

- ii. The illegal mining in the area was going on even prior of grant of mining contract to the contractor and also during contract period by anti social elements in connivance with land owners in the area , adjoining to the contracted area. The contractor supported their claim with the complaints given by them to Mining Office from time to time and even before commencement of mining. The details of such complaints submitted as under:-

Sr. No.	Date	Type of Complaint	Summary
1	22.12.2016	Illegal Mining	Regarding illegal mining nearby the contract area of Galauri B-39.
2	17.02.2017	Illegal Mining	Regarding illegal mining nearby the contract area of Galauri B-39 and no action has been taken of previous complaint also.
3	25.09.2017	Illegal Mining	Regarding illegal mining near Pammuvula river and other nearby places
4	16.07.2018	Illegal Mining	Regarding Illegal mining close to contract area against which we have complained earlier also but no action is being taken.
5	05.12.2019	Illegal Mining	Regarding Illegal mining close to contract area. We have posted multiple complaints regarding same before as well.
6	13.08.2020	Illegal Mining	Illegal mining adjacent to contract area. Earlier also many complaints in writing and verbally intimated to your office. We have no link with the illegal mining near to contract area.
7	08.08.2020	Illegal Mining	Illegal mining adjacent to contract area. Earlier also many complaints in writing and verbally intimated to your office. We have no link with the illegal mining near to contract area.

The contractor further submitted, no action has been taken by Mining Office on their above complaints.

The contractor also submitted details of FIRs of illegal mining/transportation in Village Galauri and nearby area filed by Mining Office (to prove illegal mining happening in the area with the

involvement of land lords and mining mafia without their involvement). The details of some of such FIRs is submitted as under:-

Sr no	Date	Place	Nature of FIR	Description
1	09.05.2018	Village Asgarpur	Illegal Mining - Land	Illegal mining found of size 100*100*5 cubic feet.
2	22.05.2018	Village Asgarpur	Illegal Mining - Land	Illegal mining found of size 100*90*6 cubic feet.
3	27.12.2019	Village Galauri	Illegal Mining Land	Illegal mining found of size of 3 acre and 20 feet
4	11.01.2020	Village Asgarpur	Illegal Mining - Land	Fresh marks of illegal mining was found.
5	02.07.2020	Jhanda, Bilaspur	Illegal Mining - Land	Illegal mining found of size 1.5 acre and 8 feet
6	25.02.2021	Galauri	Illegal Mining - Land	Illegal Mining found of size 100*200*9 cubic feet.
7	25.02.2021	Galauri	Illegal Mining - Land	Illegal mining found of size 120*80*12 cubic feet.
8	25.02.2021	Galauri	Illegal Mining - Land	Illegal mining found of size 250*250*18 cubic feet.
9	25.02.2021	Galauri	Illegal Mining - Land	Illegal mining found of size 400*200*18 cubic feet.
10	25.02.2021	Galauri	Illegal Mining - Land	Illegal mining found of size 200*20*18 cubic feet.
11	25.02.2021	Galauri	Illegal Mining - Land	Illegal mining found of size 500*100*18 cubic feet.
12	25.02.2021	Galauri	Illegal Mining - Land	Illegal mining found of size 70*30*25 cubic feet
13	25.02.2021	Galauri	Illegal Mining - Land	Illegal mining found of size 1 acre and 6 feet pit

- iii. The contractor submitted that they have permitted quantity of 4,40,000MT per Annum and issued e-rawana/rawana for this extent

only. Further contractor hypothetically submitted even if it assumed that illegal mining to the extent as claiming by Mining Office, carried out them, even with day one of mining commencement i.e. 08.08.2017 and up to 09.03.2021(the date of visit of Mining Team when such illegal mining reported) and 300 working days in year, on an average 3500 MT of minerals extracted and for that movements of 200 trucks(capacity 18MT)required on daily basis. He further claimed that how such a huge nos of trucks can ply on road without e-rawana and without detecting by various statutory mining teams appointed to stop such illegal mining and movement of trucks.

9. That the team has visited all the sites of illegal mining pits as mentioned in the orders dated 30.06.2021 ,issued by the Mines and Geology, Haryana and as desired by Hon'ble NGT, the factual and action taken report is submitted as under:-

- a) Illegal mining pits of area 22.10 Hectare exist adjacent/nearby to the contracted mining lease M/s Kawaljeet Singh Batra, Village Galauri, Sadhaura, Block 39, District Yamuna Nagar and out of this 11.20 Hectare of mining pits(illegal mineral extraction of 18,70,000MT) found adjoining to the contracted mine lease of M/s Kawaljeet Singh Batra and rest of illegal mining pits of 11 Hectare(illegal mineral extraction of 17,59,000MT) were also in the near vicinity of contracted mining lease of M/s Kawaljeet Singh Batra.
- b) The illegal mining in respect of beyond permissible depth found within the contracted lease of M/s Kawaljeet Singh Batra. The such area was 6.40

Hectare (illegal mineral extraction of 1,28,000 MT) wherein the mineral extraction was up to 10 mtrs of depth than permissible ultimate depth of 9 mtrs as per environment clearance.

- c) The illegal mining pits as per report/orders dated 30.06.2021 of Mines and Geology were existing at site, however exact measurement of these pits could not be ascertained but the same were seems near to area estimations as calculated/measured by Mines and Geology using Differential Global Positioning System(DGPS). Photographs attached as per **Annexure-R6**.
- d) The team has found the 03 boundary pillars intact at the right locations and 4th boundary pillar was not intact and was lying uprooted at site but the location of the pillar was right as per GPS location. Photographs attached as per **Annexure-R7**.
- e) At site some of the mined area within the contracted mining lease area and out side contracted mining lease area of M/s Kawaljeet Singh Batra, found replenished/restored with sand /earth. Photographs attached as per **Annexure-R8**.
- f) The total mining minerals illegally extracted calculated by the Mines and Geology for the 28.10 Hectare of land(detailed as above) was 37,57,000MT , however for not having proof of direct indulgence in illegal mining in the area of 11 Hectare of land which is not adjoining to the contracted mining lease and with requirement of fresh enquiry for this, the penalty (including price of mineral @Rs50/MT and Royalty of mineral@Rs56/MT) of Rs 21,17,88000 vide orders dated 30.06.2021 of

Mines and Geology was imposed on the unit. Apart from this an amount of Rs31,48,438 equals to 50% of the security deposit as fine imposed vide said orders dated 30.06.2021 of Mines and Geology.

- g) The mining contractor M/s Kanwaljeet Singh Batra , challenged the orders dated 30.06.2021 before the Appellate Authority to Government Haryana, Mines & Geology Department and Ld Appellate Authority vide orders dated 24.02.2022, orders the enquiry in the matter by Sh. Ashutosh Rajan ,HCS, Joint Director Mines and Geology, Sh. Deepak Hooda, State Geologist assisted by Sh. Sudesh Sharma, Sr. Surveyor. And also asked the team shall also associate a technical person from HARSAC and procure satellite images to examine as to whether mining pits were existing even prior to the commencement of the contacted mining lease or time/period of creation of mining pits.
- h) The mining contractor M/s Kanwaljeet Singh Batra, submitted a representation before the team (**constituted by Hon'ble NGT in present matter**) based on complaints on various occasions even before commencement of mining and during mining operation regarding illegal mining in nearby areas of the contracted lease . The contractor also quoted the various FIRs showing the illegal mining happening in the Village Galauri and nearby areas by mining mafia in connivance with the land owners.
- i) In various representations and even in the representation before the team, the contractor has not submitted any excuse/denial of not carrying out illegal mining in the area of 6.4 Hectare in the legitimate mining lease to

the depth of 10 meters against the permissible ultimate depth of 9 meters as permissible under environment clearance granted to the mining unit. The such illegal mining have no excuse and statutory authorities need to take action as per law and apart from recovery of price/royalty/penalty , the environmental compensation need to be imposed as per the orders of Hon'ble NGT vide dated 26.02.2021 in OA No. 360/2015 titled as National Green Tribunal Bar Association Vs Virender Singh (State of Gujrat). The Environmental Compensation is calculated as under :-

Violation:-	Illegal Extraction of Boulder/Gravel/Sand upto 10 meters depth beyond permissible limit of 9 meter depth with in contracted lease area
Total illegal Mineral Extraction (Z)	1.28Lac MT
Market value of illegally mined material(per MT)	As per Mining Department Report. Rs. 106 per MT (including price @ Rs. 56 MT and royalty @ Rs. 50 per Metric Ton)
Market value of illegally mined material (D) in Rs	Zx(market value /MT) =128000x106 =13556800
Severity	Moderate
Risk Level	2
Risk Factor	0.50
Discount(r)	7%
Annual Value of Foregone Ecological Values(Rs)	=DxRF =13556800x0.50 =6784000
Present value of Foregone Ecological Value@7%discount rate	$PV = \sum_{t=1}^5 \left(\frac{DxRF}{(1+r)^t} \right)$

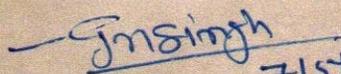
and over 5 years(Rs)	$PV = \sum_{t=1}^5 \left(\frac{6784000}{(1+0.7)^t} \right)$ $PV=27815739$
Net Present Value(after netting out market value of illegally mined material) i.e. Total Compensation	$NPV = PV - D$ $= 27815739 - 13556800$ $= 1,42,47,739 \text{ (Rs)}$

- j) Besides the illegal/unauthorized mining, the contractor has almost totally ignored the conditions laid down in the Environment Clearance. Out of the stipulated plantation of 3450 trees over a 5-year span, only about 625 recently planted poplar plants were found in a nearby area. The Haryana State Pollution Control Board(HSPCB), issued the show cause notice of 15 days to the mining unit M/s Kawaljeet Singh Batra, Village Galauri **(Annexure-R9)** to deposit the above calculated environmental compensation. The HSPCB also issued the show cause notice for closure under Water Act and Air Act and Show Cause Notice for prosecution under Environment(Protection) Act 1986 to the mining unit for violating the conditions of Environment Clearance and CTE/CTO.
- k) The Mines and Geology Department is the statutory department responsible for regulating the mining in the area . They used to lodge FIR against the land owners and machinery owners involved in the illegal mining and also compound the machinery and transport vehicles involved in the illegal mining. They used to carry out regular and surprise

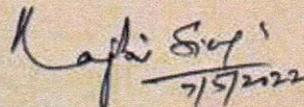
inspections in the area to check illegal mining activities and legitimate mines for checking mining operation as per mining plan . The mining unit M/s Kanwaljeet Singh Batra commenced the mining operation on 08.08.2017 and its only the inspection dated 09.03.2021 when the Mines and Geology Department reported illegal mining in large area of 22.10 Hectare adjoining and in the nearby area of mining unit M/s Kanwaljeet Singh Batra and the same up to depth of 10-11 meters (extraction of minerals to the extent of 36,29,000 MT) . This situation is dubious as how for such a long period such a huge illegal mining and mineral extraction remain unnoticed and non-reported by the Mines and Geology Department when the department is doing regular inspection of the mining unit and nearby area and also filed many FIRs of illegal mining in the nearby area and also the mining contractor filed complaints of illegal mining on many occasions.

- l) As per orders dated 24.02.2022 of Appellate Authority of the Mines and Geology Department , re-inquiry in the matter w.r.t. timings of mining pits reported for illegal mining with the technical help from HARSAC and satellite images, is being conducted, to ascertain the role of mining contractor M/s Kanwaljeet Singh Batra(B -39) in the illegal mining.
- m) It is re-iterated that the environmental damage has been caused to the extent of 28.5 ha area whereas above computation of the environmental compensation is only for the non-permissible excavation beyond permissible depth in the 6.4 ha. lease area.

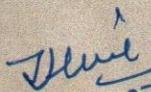
- n) The Mines and Geology Department, Haryana, may be directed to expeditiously complete the enquiry as ordered by the Appellate Authority-cum-Principal Secretary to Govt. Haryana, vide orders dated 24.02.2022.


7/5/2022

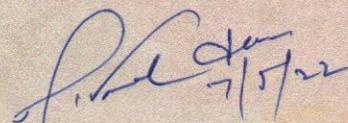
Gurnam Singh,
Regional Director, CPCB,
Chandigarh.


7/5/2022

Dr. Rajbir Singh, IFS (Retd.)
Member, SEAC


07.5.2022

Sh. Jaspal Singh, HCS, SDM,
Bilaspur, Yamuna Nagar


7/5/22

Nirmal Kumar, Regional Officer
HSPCB, Yamuna Nagar

Item No. 01

(Court No. 1)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 337/2021

Shokeen Ali & Anr.

Applicant(s)

Versus

State of Haryana & Ors.

Respondent(s)

Date of hearing: 22.12.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER****ORDER**

1. Grievance in this application is against inaction of the State PCB in enforcing environmental norms against Respondent Nos. 4 to 9 – Kawaljeet Singh Batra, Gurpreet Singh Bagga, Smt. Gurmeet Kaur, Indrajit Singh Bagga@ Twinkle Bagga, Prabhjeet Singh Bagga and Deepak Choudhary who were engaged in illegal mining. It is stated that violations have been established against them as per orders of the Director General, Mines and Geology, Haryana dated 30.06.2021 and 15.07.2021 (Annexures A-5 and A-6). Though penalty has been levied for loss of royalty under the Haryana Minor Mineral Concession, Stocking, Transportation of Minerals, and Prevention of Illegal Mining Rules, 2012, no action has been taken for violation of environmental norms in the course of such illegal mining, as required in terms of judgments of the Hon'ble Supreme Court in *M.C. Mehta vs UOI*, (2004) 12 SCC 118, *Goa*

Foundation v. Union of India & Ors., (2014) 6 SCC 590 and *Common Cause Vs. UoI & Ors.*, (2017) 9 SCC 499.

2. Let CPCB, State PCB, SEIAA, Haryana and District Magistrate, Yamuna Nagar furnish factual and action taken report in the matter within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

CPCB and State PCB will be the nodal agency for coordination and compliance.

A copy of this order be forwarded to CPCB, State PCB, SEIAA, Haryana and District Magistrate, Yamuna Nagar by e-mail for compliance.

The applicant may furnish a set of papers to CPCB, State PCB, SEIAA, Haryana and District Magistrate, Yamuna Nagar within a week and file affidavit of service.

List for further consideration on 11.03.2022.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Dr. Nagin Nanda, EM

December 22, 2021
Original Application No. 337/2021
DV

To

Mr. Shailendar Arora
R.O HSPCB, YNR

Subject :- The matter relating to implicating M/S Kanwaljeet Singh Batra proprietor Kanwaljeet Singh Batra the mining contractor of Galauri Block/YNR B-39, of district Yamuna Nagar in a case of illegal mining and imposing a penalty of Rs 21,49,36,438 on him by the Mines Department

Sir,

That after failing to get justice from the Mines and Geology Department, Haryana who granted the mining contract of Galauri Block/YNR B-39 of district Yamuna Nagar to M/S Kanwaljeet Singh Batra proprietor Kanwaljeet Singh Batra (hereinafter referred to as applicant) for extraction of boulder, gravel and sand (in short BGS), applicant is approaching your Honour with a prayer to intervene to save him from infliction of heavy penalty of Rs 21,49,36,438 for alleged illegal mining of BGS,, of which applicant never indulged. Enormity of highhandedness on the part of the Mines Department can be gauged from the fact that when the applicant had been permitted to extract a maximum quantity of only **4,40,000 MT in a year** from the contracted area then how could he, as was initially charged, to have illegally mined a huge quantity of **37,57,000 MT**. It is beyond any body's comprehension to believe that applicant could indulge in illegal mining of such a huge quantity when Mining Guards, Mining Inspectors, Mining Officer of Mines Department Yamuna Nagar, District Level Task Force(DLTF), Flying squad from headquarters and local police are keeping round the clock vigil to check the illegal mining. In fact applicant has been trapped in a deep routed conspiracy hatched by local

mining mafia in connivance with the officials of the Mines Department to oust him from the area so that mining mafia could resume their business of illegal mining which they had been indulging in the past before coming of the applicant on the scene. The details which are given in the succeeding paras will prove to the hilt this allegation of the applicant

2. That it is worth mentioning here that while deciding the CWP 20134 of 2004 Vijay Bansal Vs State Of Haryana on 15.5.2009 Hon'ble Punjab and Haryana High Court permitted mining operation as one time exception, in State of Haryana without environment clearance as required under Ministry of Environment, Forest and Climate Change (MoEFCC) notification dated 14.09.2006 only up to the period of 28.02.2010. When Mines Department failed to obtain environment clearance from MoEFCC by that date the mining operation were stopped in district Yamuna Nagar as well as in other districts of the State of Haryana w.e.f 1.3.2010. Though on paper mining operations remained closed in Galouri block yet according to the information of the applicant rampant illegal mining continued by the locals as well as by the organized mining mafia in the area. It is matter of record that illegal mining in the Galuari and adjoining area was initially detected in November, 2012 when a FIR was lodged with Police Station Sadhaura, in this regard. Department started granting mining contracts in the State from December 2013 when onus to obtain EC was passed on to the mining contractors instead of the Department by the Hon'ble Supreme Court of India. Subsequently in year 2014 the then Assistant Mining Engineer, Yamuna Nagar Sh Sanjay Simerwal was charge sheeted to have allowed illegal mining causing loss of revenue amounting to Rs. 23,45,94,360. However he was later on exonerated. In the past, allegations of illegal

mining had been leveled and withdrawn as per the whims and fancies of the Department . This was the State of Affairs when applicant commenced mining operation on 8.08.2017 after the grant of mining contract in August ,2016 . it was not to liking of these illegal miners who made all out efforts in disrupting the legal mining operation of the applicant .Apart from physical interruption in mining operation these people made all sorts of false and frivolous complaints against the applicant alleging illegal mining by him in adjoining areas of Galauri block where in fact they had been and were indulging in illegal mining. With this back ground , the factual position regarding grant of mining contract to applicant and its operation by him are given as under :-

3. That in the e-auction held on 30.08.2016 and on 31.08.2016 on the State Government web portal applicant gave a highest bid of Rs. 02,01,50,000 per annum for the grant of mining contract of Galauri Block/YNR B-39, district Yamuna Nagar having an area of 24 hectares for extraction of BGS for a period of eight years . The highest bid of the applicant was accepted by the State Government and a "Letter of Intent" was granted to him on 20.10.2016 so as to enable him to get environment clearance (EC) from the Ministry of Environment , Forest and Climate Change, Government of India (in short MoEFCC) under its notification dated 14.09.2006.
4. That a contract agreement on Form MC-1 of the State Rule 2012 was also executed 24.06.2016 by the applicant and his solvent sureties with the DGMG on behalf of the State Government .
5. That in compliance with condition No 3(xvii) and 3(xviii) of the Lol referred to above applicant obtained environment clearance from the State Environment Impact

Assessment Authority (SEIAA) on the recommendations of State Environment Appraisal Committee (SEAC) on 20.05.2017. Its perusal shows that the applicant was permitted to extract 4,40,000 MT of BGS per annum. After seeking Consent to Establish and Operate from Haryana State Pollution Control Board the applicant commenced mining operation w.e.f 8.08.2017.

6. That as has already been stated that when the applicant commenced mining operation in August 2017 he observed illegal mining by some anti-social elements in connivance with land owners in the areas which adjoin the contracted area of the applicant. Since this illegal mining was affecting the sale of minerals excavated by the applicant he had made numerous complaints to the Mining officer Yamuna Nagar. In fact this illegal mining had been going on even prior to the grant of mining contract to the applicant as is evident from the facts stated in the preceding paras and also from the perusal of the complaints made by applicant. The applicant had made 10 complaints of illegal mining by the anti social elements to the Mining Officer, Yamuna Nagar with copies to the office of Director General Mines and Geology (DGMG). Majority of these complaints were delivered by hand in the office of MO Yamuna Nagar or in the office of DGMG as would be evident from the receipt entry made on the office copies attached as Annexure -3&4. No action whatsoever was taken by the Mining Officer Yamuna Nagar or by the Flying Squad of the office of DGMG on these complaints. By making applicant a scapegoat, the illegal mining done by the anti social elements was attributed to the him and a show cause notice was issued to him on 17.05.2021 stating that a team of officers from the office of DGMG inspected the mine of the applicant and found that, illegal mining to the tune of 37,57,000 MT was done by

applicant from areas adjoining the contracted area and also from the contracted area itself by digging pit of more depth than allowed. Throwing the principle of natural justice, fairness and equity to wind in utter violation of rules 74 and 75 of State Rules, 2012 without any notice to remove violation and remedy breach of conditions of grant, DGMG in a most arbitrary manner suspended the mining operation of the applicant forth with by his order dated 17.05.2021. A copy of the show cause notice dated 17.05.2021 is attached as **Annexure - 1**. Applicant submitted a detailed reply to the show cause notice refuting each and every allegation made in the show cause notice. A copy of the reply dated 24.05.2021 to the show cause notice is attached as **Annexure -2**

7. That perusal of the reply dated 24.05.2021 would reveal that, all the violations attributed to and allegations made against applicant in the notice were not based on facts and ground realities and were not only made on the basis of conjures and surmises but were also fabricated and leveled with a malafide intentions to implicate the applicant. The perusal of the show cause notice further reveal that it was based on only possibilities which were otherwise unbelievable and far from truth and had no legs to stand of its own. To quote an example, a sweeping allegation of illegal mining of 35,57,000 MT was leveled against the applicant which is unbelievable for the reason explained hereinafter

8. That the applicant commenced mining operation on 8.08.2017 and inspection team as stated in the notice visited the mine of the applicant on 9.03.2021. Even if, for argument sake, not admitting otherwise, applicant indulged in illegal mining of 35,57,000 MT out side his contracted area continuously from the day one i.e from 8.08.2017 and up to 9.03.2021 the date of visit of team, then on an average

applicant extracted 3500 MT per day taking 300 working days in a year which means around 200 truck loads if on an average each truck carried 18 MT, were dispatched per day. It is beyond any body's comprehension to believe that such a huge number of trucks could ply on the roads every day without e-rawanas without being detected, continuously for three and half years by the Mining Guards, Mining Inspectors, Mining Officer of Mines Offices of districts Yamuna Nagar, Ambala and Panchkula (as Galauri mine is located on boundaries of these districts) by members of District Level Task Force(DLTF) constituted by Deputy Commissioners of these three districts, by Special Investigation Team (SIT) headed by Deputy Superintendent Of Police, by Flying squad from HQ and lastly by Policemen of Police Station. Sadhaura. Whereas in reality, trucks carrying e-rawana, whose validity period expired by a few minutes, were being seized by above referred enforcement staff and released only after recovery of hefty fine up to Rs 4 lakh. In such a situation, it is unbelievable and unthinkable that truck owners/drivers would dare to ply on the roads with illegally mined 200 truck loads of BGS per day without e-rawana. In these circumstances the only logic conclusion which could be drawn was that either all of enforcement staff detailed above had connived with the applicant and were equally guilty being accomplice or the figure of illegal mining of 35,57,000 MT had been cooked up to frame the applicant under some political pressure as some politicians were pressurizing the applicant to add them as partners. It was clarified in the reply that applicant had issued e-rawana only for his legal daily production of 1425 MT within the

permissible quantity of 4,40,000 MT per annum in EC ,which is on record of the Department.

9. That in the reply another glaring fallacy of facts mentioned in the notice was pointed out which said " **The team noted that you being mining contractor of the area had reportedly never raised any objection qua illegal mining being carried out near to your mine boundary situated**" . This observation of the team was totally false and against facts and seemed to be made not out of ignorance but out of malice against the applicant .Factually speaking as pointed out earlier the applicant had been visiting the area before commencing the mining operation on 8.08.2017 in connection with preparation of Mining Plan and EIAR for obtaining EC . Applicant noticed illegal mining taking place in areas adjoining to his contracted area . **Applicant made complaints to the Mining Officer, Yamuna Nagar with the copies to the office of DGMG on 20.10.2016, 22.12.2016 and on 17.02.2017 .These complaints are collectively attached as Annexure-3(colly). Similar complaints of illegal mining in adjoining areas were made after applicant commenced mining operation, on 25.09.2017,14.03.2018, 16.07.2018, 14.05.2019, 5.12.2019, 8.08.2020 (by e-mail) and on 13.08.2020 . All these complaints were collectively attached as Annexure -4(colly) . Majority of these complaints were delivered by hand in the office of MO Yamuna Nagar or in the office of DGMG as would be evident from the receipt entry made on the office copies attached as Annexure 3 and 4 .It was very intriguing and matter to be investigated as to why the Mining Officer Yamuna Nagar or Flying Squad of office of DGMG did not take any action on these complaints made against anti social element who indulged in illegal mining .. On the other hand on the pretext of receiving a**

complaint against the applicant a specially constituted inspection team conducted a raid on 9.03.2021 on the mine of the applicant who hold a valid mining contract. Mining Officer/Assistant Mining Engineer Yamuna Nagar had been regularly visiting the mine of the applicant but never raised any objection about illegal mining in area out side the contracted area. Now all of sudden how he could detect illegal mining to the extent of 35,57,000 MT. Mining Officer who was also a member of inspection team deserve to be asked to explain as to whether he connived with the applicant for alleged illegal mining of such a large extent or was he a party to cooking up of figures of illegal mining to frame the applicant. It seem that the team came with a mandate to fix the applicant by getting his mining operation suspended and to get issued a show cause notice for premature termination of the mining contract by fabricating the facts and figures against him for raising a huge demand for alleged illegal mining which the applicant never did as would be evident from his reply to the show cause notice.

10. That after considering the reply of the applicant DGMG ordered re-inspection of the mine of the applicant. After re-inspection the team to cover up their arbitrary and false assessment of alleged illegal mining to some extent, reduced the quantum of illegal mining from 35,57,000 MT to 19,98,000 MT. Sudden reduction in quantity speak volumes of arbitrariness and credibility of the first report of the team.

11. That in view of the fresh assessment of the quantity DGMG hurriedly without affording any opportunity of being heard to the applicant in exercise of the power not vesting in him under section 21(5) of Central Act 1957 passed an order on 30.06.2021

directing the applicant to pay a sum of **Rs 21,17,88,000 as penalty as interim measure subject to final decision**

12. That the perusal of sub section (5) of section 21 of Central Act reproduced below would reveal that powers under this sub section vest with State Government who have for administrative convenience delegated these powers to the Mining Officer /Assistant Mining Engineer in charge of the district concerned who as representative of the State Government to oversee the mining operation undertaken by the applicant and other mining contractors of district Yamuna Nagar. DGMG having been ill advised being new to the job of DGMG or deliberately passed the illegal order dated 30.06.2021 exercising the powers delegated only to the MO/AME and not to him He has only appellate powers against the order passed by the MO/AME , the stage which is yet to come.

Section.21(5) of Central Act,1957

“ (5) Whenever any person raises, without any lawful authority from any land, the State Government may recover from such person , the mineral so raised or where such mineral has already been disposed of ,the price thereof and may also recover from such person rent ,royalty or tax as the case may be for the period during which the land was occupied by such person without any lawful authority .

13. That applicant vide his representations dated 2.07.2021 and 8.07.2021 prayed to the DGMG that huge penalty has been imposed on him without affording any effective hearing . He further requested him to revoke the order suspending the mining operation pending filing of appeal against his order dated 30.06.2021 . Copies of these letters are attached respectively as **Annexure-5** and **Annexure- 6**

14. That allowing the prayer of the applicant that no effective hearing was given to him before burdening him with huge penalty . DGMG vide Memo dated 9.07. 2021 summoned the applicant to appear before him on 14.07.2021 at 11 A.M to make submissions in support of his case. A copy of the summoning letter dated 9.07.2021 is attached as **Annexure -7**

15. That as the applicant was summoned to make his submission regarding alleged illegal mining attributed to him in show cause notice dated 17.05.2021 it was manifestly clear **that order dated 30.06.2021 imposing heavy penalty stood withdrawn** and ostensibly fresh order was to be passed after hearing the applicant as well as department representative . But DGMG knowing full well that he was not competent to pass threshold order under section 21(5) of the Central Act vide his order dated 15.07.2021 continued to reiterate his illegal order dated 30.06.2021 and directed the applicant to deposit Rs 50,00,000 immediately to be adjusted against the penalty amount of Rs 21,49,36,438 and further to pay a sum of Rs 50,00,000 per month by 15th of every calendar month as penalty..As applicant was suffering huge pecuniary loss because of suspension of mining operation with a liability of paying contract money for the suspension period also, was left with no other alternative but to deposit the first installment of Rs 50 lakh and commence mining operation

16. That while passing impugned order dated 15.07.2021 the DGMG completely overlooked the legal position as per which he had no authority to initiate action under section 21(5) of the Central Act which stands delegated only to the concerned Mining Officer/Assistant Mining Engineer by the State Government. **In the entire State of Haryana as and when any illegal mining is detected concerned Mining Officer**

/Assistant Mining Engineer initiates action under above said delegated powers and issues a show cause notice to the person who had indulged in illegal mining. On receiving his reply and conducting the hearing he passes a speaking order which is appealable before the. Director General, Mines and Geology, Haryana and State Government under rule 109 (1) or under rule109(2) of State Rules as the case may be .If the account books /record of the offices of MO/AME of State are scrutinized it would be revealed that large amount of penalty in the form of price., royalty and fine had been recovered from the persons who indulged in illegal mining of minerals under section 21(5) of the Central Act by passing a speaking order under it or by compounding the case on admission of illegal mining by the person indulging in illegal mining under section 23A of the Central Act. In these circumstances the impugned order dated 30.06.2021 and dated15.07.2021 were illegal and nullity on the ground of having been passed without any authority and jurisdiction

17. That when applicant met the DGMG after passing of his order dated15.07.2021 and apprised him of the above legal position he then observed that the applicant may file a review application before him under rule 108 of State Rules,2012 for review of his order dated 15.07.2021 .Taking his words on face value , In compliance, applicant filed the review application on 11.08.2021. In the mean time applicant deposited further two monthly installments of Rs 50 Lakh for the months of August and September,2021 . To his utter surprise and dismay the review application was rejected by DGMG vide his order dated14.10.2021 holding that it did not lie before him and applicant was ill advised to file it . Unless advised by DGMG applicant would not have filed the review application

knowing full well that in normal course review application are not filed and only appeal is filed before the senior authority. While rejecting the review application DGMG once again illegally suspended mining operation in violation of rules 74 and 75 of State Rules, 2012 on the plea that applicant has failed to pay the monthly installment of Rs 50 Lakh as fixed vide his order dated 15.07.2021. This was totally contrary to the factual position. Applicant paid the installment due on 15.07.2021, 15.08.2021 and on 15.09.2021. He was to pay next installment on 15.10.2021 but suspension order was passed on 14.10.2021 a day before the due date in an illegal manner with a mala fide intention to harm the interest of applicant.

18. That having left no other alternative, applicant filed an appeal before Addl. Chief Secretary to, Government of Haryana, Mines and Geology Department challenging the above said order dated 14.10.2021. The appeal was partly heard by the Appellate Authority but has not been decided by him before his retirement from service on 30.11.2021. Thus appeal is still pending and mining operation of applicant stand suspended since 14.10.2021 causing huge loss to the applicant and in addition sword of heavy illegal penalty is also hanging on him.

19. That in view of above details it is evidently clear that illegal mining by mining mafia and local villagers was taking place prior to the grant of contract to the applicant and also during the currency of his contract. Seventeen FIRs were lodged with Police against the persons who indulged in illegal mining during this period, the copies of which are attached as **Annexure-8(colly)**. Other proof of illegal mining by mining mafia are seizure of mining machinery like Poclain, JCB and dumpers respectively on 12.10.2021 and on 9.11.2021 by Mining Office Yamuna Nagar. Seizure Memos are attached as **Annexure -**

9 and Annexure -10 Rampant illegal mining and illegal procurement of BGS by screening plants owners located in nearby areas is proved by the office order of DGMG dated 22.10.2021 whereby issuance of E-Rawana by these screening plant owners were suspended on their failure to prove their source of procure of BGS A copy of the office order is attached as Annexure -11 .The level of illegal mining by mining mafia is so extensive can be seen from fact that when an official of applicant tried to stop the illegal miner he was attacked and his arm was fractured . An FIR lodged by Sh Ankur S/O of Sh Om Parkash an employee of applicant is attached as Annexure -12..The perusal of FIRs go a long way to prove that mining mafia and local villagers are neck deep involved in wide spread and regular illegal mining of BGS . When applicant has his own legally granted mining area then why should he indulge in illegal mining out side it .In fact being an outsider he has been implicated to pass on the blame of illegal mining by mafia by imposing heavy penalty so that applicant abandon the mining contract and leave the area open to them to indulge in illegal mining unchecked with the help of official of Mines Department who are on their regular pay rolls . The whole matter deserve to be probed by a senior level officer either of IAS cadre or of the Vigilance Department at least of the rank of Superintendent Police as number of influential persons are likely to be involved in this murky deal. The following issues may be probed

- (i) Whether illegal mining took place in the areas around Galouri Block whose mining contract is held by applicant. If yes ,then to what extent and who is responsible for the illegal mining ?
- (ii) Whether there is any involvement of applicant in the illegal mining then to what extent ?

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	MINING OFFICER YNR, SADHAURA, YAMUNA NAGAR, HARYANA, INDIA
2	Permanent Address	MINING OFFICER YNR, SADHAURA, YAMUNA NAGAR, HARYANA, INDIA

(i) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.):

7. Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरा विवरण सहित वर्णन):

S.No. (क्र.सं.)	Name (नाम)	Alias (अभिनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	रघवीर सिंह		Father's Name: केशोराम	1. असगरपुर, SADHAURA, YAMUNA NAGAR, HARYANA, INDIA

8. Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (₹ में))

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य (₹ में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.) UTDB Number (यू.डी. प्रकरण सं.):

12. First Information contents (प्रथम सूचना तथ्य):

नकल दरखास्त जैल है - नकल दरखास्त जैल है- प्रेषक खनन अधिकारी खान एवं भू-विज्ञान विभाग यमुनानगर सेवा में थाना प्रबन्धक सदीरा क्रमांक : खनन य0न0 SPL-IV दिनांक 8/2/18 विषय - गांव गलीरी असगरपुर में अवैध खनन बारे । उपरोक्त विषय के सन्दर्भ में आपको सूचित किया जाता है कि आज दिनांक 8/2/18 को समय लगभग सायं 4 बजे मैंने ओमदत्त शर्मा खनन निरीक्षक ने बलवीर सिंह खनन रक्षक को साथ लेकर गांव असगरपुर का मौका निरीक्षण किया । निरीक्षण के दौरान मौका पर गांव असगरपुर के एक खेत में उत्तर दिशा में जंगल के साथ 100*100*5 FT गहरे अवैध खनन के ताजा निशान पाए गए। पुछताछ करने पर पता चला यह अवैध खनन रघवीर s/o श्री केशोराम निवासी असगरपुर नीम के व्यक्ति द्वारा किया गया है । अतः आपसे अनुरोध है कि उपरोक्त के खिलाफ खनिज चोरी बारे तस्दीक कर कानूनी कार्यवाई करने की कृपा करे खनन अधिकारी खान एवं भू-विज्ञान विभाग यमुनानगर। अज थाना - हस्ब आमद दरखास्त थाना में प्राप्त होने पर दरखास्त मजबूत से सुरत जुर्म जेर धारा 379 IPC 21(4) MACT का सरजद होना पाया जाने पर मु0न0 75 दिनांक 09-05-18 धारा 379 IPC 21(4) MACT थाना सदीरा दर्ज रजिस्ट्र किया जाकर प्रतिया प्र0सु0रि0 कम्पयुटर द्वारा तैयार की गई जो बजरिया डाक सम्बन्धित अफसरान बाला की सेवा में भेजी जायेगी नकल मिश्रल पुलिस मय असल दरखास्त मन ASI मय सि0.1 रोहित कुमार न0 10 के रवाना मौका घटना स्थल का होता हु ।

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2. (की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

- (1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): / or (या)
- (2) Directed (Name of I.O.) (जांच अधिकारी का नाम): Samay Singh Rank (पद): SI (Sub-Inspector)
No. (सं.): 150/yr to take up the investigation (को जांच अपने पास में लेने के लिए निर्देशित किया गया) Document under RTI Act 2005
- (3) Refused investigation due to (जांच के लिए): or (के कारण इन्कार किया या)
- (4) Transferred to P.S. (थाना): District (ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

Dy. Supdt. of Police (HQ)
cum State
Public Information Officer
YAMUNA NAGAR

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): YAMUNA NAGAR
FIR No. (प्र.सू.रि. सं.): 0081

P.S. (थाना): SADHAURA

Year (वर्ष): 2018

Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 22/05/2018 19:58 hrs

2. S.No. (क्र.सं.) Acts (अधिनियम)

1	IPC 1860
2	MINES AND MINERALS (REGULATION OF DEVELOPMENT) ACT 1957

Sections (धारा(एँ))

379

21(4)



3. (a) Occurrence of offence (अपराध की घटना):

1 Day (दिन): Sunday

Date from (दिनांक से): 13/05/2018

Date To (दिनांक तक): 13/05/2018

Time Period (समय अवधि): Pahar 6

Time From (समय से): 16:00 hrs

Time To (समय तक): 17:00 hrs

(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई):

Date (दिनांक): 22/05/2018

Time (समय): 19:00 hrs

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. (प्रविष्टि सं.): 023

Date and Time (दिनांक और समय): 22/05/2018 19:32 hrs

Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): NORTH, 13 Km(s)

Beat No. (बीट सं.): 115

(b) Address (पता): असगरपुर,

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम): SADHAURA

District (State) (जिला (राज्य)): YAMUNA NAGAR (HARYANA)

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

(a) Name (नाम): ओम दत्त

(b) Father's/Husband's Name (पिता/पति का नाम):

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1978

(d) Nationality (राष्ट्रीयता): INDIA

(e) UID No. (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक):

Place of Issue (जारी करने का स्थान):

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.) ID Type (पहचान पत्र का प्रकार)

(h) Occupation (व्यवसाय):

(i) Address (पता):

ID Number (सूचना संख्या)
Certified copy of document
under RTI Act 2005

Dy. Supdt. of Police (HQ)
cum State
Public Information Officer
YAMUNA NAGAR

Haryana Police (हरियाणा)

I.I.F.-I (एकीकृत जांच पंक्ति)

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	MINING OFFICER YNR, SADHAURA, YAMUNA NAGAR, HARYANA, INDIA
2	Permanent Address	MINING OFFICER YNR, SADHAURA, YAMUNA NAGAR, HARYANA, INDIA

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.):

7. Details of known / suspected / unknown accused with full particulars (जात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)

8. Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (₹ में))

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य (₹ में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.) UTDB Number (यू.डी. प्रकरण सं.)

12. First Information contents (प्रथम सूचना तथ्य):

नकल दरखास्त जैल हे- प्रेबक खनन अधिकारी खान एवं भू-विज्ञान विभाग 13/04/2018 विषय - गांव असगरपुर में अवैध खनन बारे। उपरोक्त विषय के तन्त्र में आपको सूचित किया जाता है कि दिनांक 13.04.2018 को समय लगभग सांय 4 बजे मैंने ओमदत शर्मा खनन निरीक्षक ने नारायण सिंह खनन रक्षक को साथ लेकर गांव असगरपुर का मौका निरीक्षण किया। निरीक्षण के दौरान मौका पर गांव असगरपुर में जंगल के साथ पूर्व दिशा में एक खेत में 100*90*6 FT गहरे अवैध खनन के ताजा निशान पाए गए। पुछताछ करने पर जमीन की मलकीयत का न पता चला है। हल्का पटवारी से तसदीक करवाकर जमीन की मलकीयत रिपोर्ट बाद में दे दी जायेगी। अतः आपसे अनुरोध है कि उपरोक्त जमीन मालिक के खिलाफ अवैध खनन कर खनिज चोरी बारे कानूनी कार्यवाही करने की कृपा करे SD OM DUTT SHARMA MI खनन अधिकारी खान एवं भू-विज्ञान विभाग यमुनानगर। अज थाना - हम्ब आरद दरखास्त थाना में प्राप्त होने पर दरखास्त मजबुन से सूरत जुर्म जेर धारा 379 IPC 21(4) MACT का सरजद होना पाया जाने पर मु0न0 81 दिनांक 22-05-18 धारा 379 IPC 21(4) MACT थाना सटौरा दर्ज रजिस्टर किया जाकर प्रतिया प्र0सू0रि0 कम्प्युटर द्वारा तैयार की गई जो बरारिया डाक सम्बन्धित अफसरान बाला की सेवा में भेजी जायेगी नकल मिशाल पुलिस मय असल दरखास्त मन HC मय सि0 सुनील कुमार न0 67 के रवाना मौका घटना स्थल का होता हुं इन्द्राज रिकार्ड विधि पूर्वक किया गया।

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

(1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): / or (या)

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): Anil kumar Rank (पद): HC (Head Constable)

No. (सं.): 63DDR to take up the investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए): or (के कारण इंकार किया या)

(4) Transferred to P.S. (थाना):

District (ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

Certified copy of document
under RTI-Act 2005Dy. Supdt. of Police (HQ)
cum State
Public Information Officer
YAMUNA NAGAR

Haryana Police (हरियाणा पुलिस)

I.I.F.-1 (एकीकृत जॉय फार्म-1)

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया संहिता के तहत)1. District (जिला): YAMUNA NAGAR
FIR No. (प्र.सू.रि. सं.): 0142

P.S. (धाना): SADHAURA

Year (वर्ष): 2019

Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 27/09/2019 17:55 hrs

2. S.No. (क्र.सं.) Acts (अधिनियम) Sections (धारा(एँ))
1 MINES AND MINERALS (DEVELOPMENT AND REGULATION) ACT, 1957 21

3. (a) Occurrence of offence (अपराध की घटना):

1 Day (दिन): Intervening Days

Date from (दिनांक से): 15/09/2019

Date To (दिनांक तक): 27/09/2019

Time Period (समय अवधि):

Time From (समय से): 00:00 hrs

Time To (समय तक): 17:19 hrs

(b) Information received at P.S. (धाना जहां सूचना प्राप्त हुई):

Date (दिनांक): 27/09/2019

Time (समय): 17:19 hrs

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. (प्रविष्टि सं.): 016

Date and Time (दिनांक और समय): 27/09/2019 17:39 hrs

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (धाना से दूरी और दिशा): NORTH, 13 Km(s)

Beat No. (बीट सं.): 115

(b) Address (पता): रक्बा गांव असगरपुर,

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि धाना सीमा के बाहर है तो धाना का नाम):

District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

(a) Name (नाम): राजीव

(b) Father's/Husband's Name (पिता/पति का नाम):

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1979

(d) Nationality (राष्ट्रीयता): INDIA

(e) UID No. (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक):

Place of Issue (जारी करने का स्थान):

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., व्हाइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.) ID Type (पहचान पत्र का प्रकार)

ID Number (पहचान संख्या)

(h) Occupation (व्यवसाय):

(i) Address (पता):

S.No. (क्र.सं.) Address Type (पता का प्रकार)

Address (पता)

Present Address

माईनिंग ऑफिसर यमुनानगर, SADHAURA, YAMUNA NAGAR, HARYANA, INDIA

Certified copy of document
under RTI Act 2005Dy. Supdt. of Police (HQ)
cum State
Public Information Officer
YAMUNA NAGAR

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): YAMUNA NAGAR P.S. (थाना): SADHAURA Year (वर्ष): 2019
FIR No. (प.स.रि. सं.): 0199 Date and Time of FIR (प्र.स.रि. की दिनांक और समय): 27/12/2019 15:34 hrs

2. S.No. (क्र.सं.) Acts (अधिनियम) Sections (धारा(एँ))
1 MINES AND MINERALS (DEVELOPMENT AND REGULATION) ACT, 1957 21

3. (A) Occurrence of offence (अपराध की घटना):
1 Day (दिन): Sunday Date from (दिनांक से): 15/09/2019 Date To (दिनांक तक): 15/09/2019
Time Period (समय अवधि): Pahar 7 Time From (समय से): 19:00 hrs Time To (समय तक): 19:00 hrs
(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई): Date (दिनांक): 27/12/2019 Time (समय): 15:25 hrs
(c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 009 Date and Time (दिनांक और समय): 27/12/2019 15:25 hrs

4. Type of Information (सूचना का प्रकार): Written
5. Place of Occurrence (घटनास्थल):
1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): NORTH, 14 Km(s) Beat No. (बीट सं.): 120
(b) Address (पता): रक्वा गांव गलोडी,
(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):
District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):
(a) Name (नाम): MINING OFFICER
(b) Father's/Husband's Name (पिता/पति का नाम):
(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1974 (d) Nationality (राष्ट्रीयता): INDLA
(e) UID No. (यूआईडी सं.):
Passport No. (पासपोर्ट सं.):
Date of Issue (जारी करने की दिनांक): Place of Issue (जारी करने का स्थान):

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))
S. No. (क्र.सं.) ID Type (पहचान पत्र का प्रकार) ID Number (पहचान संख्या)
(h) Occupation (व्यवसाय):
(i) Address (पता):
S.No. (क्र.सं.) Address Type (पता का प्रकार) Address (पता)
1 Present Address YAMUNANAGAR, YAMUNA NAGAR CITY, YAMUNA NAGAR, HARYANA-133204, INDIA

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)
प्रथम सूचना रिपोर्ट
(पारा 154 दंड प्रक्रिया संहिता के तहत)

I.F.R.-1 (पंजीकृत जांच फार्म-1)

1. District (जिला): YAMUNA NAGAR
ITR No. (प.सू.रि. सं.): 0057

P.S. (थाना): SADHAURA

Year (वर्ष): 2021

Date and Time of FIR (प.सू.रि. की दिनांक और समय): 11/03/2021 16:58 hrs

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (भारतवर्ष)
1	MINES AND MINERALS (REGULATION OF DEVELOPMENT) ACT 1957	21(4)
2	IPC 1860	379

3. (a) Occurrence of offence (अपराध की घटना):

1. Day (दिन): Intervening Days

Date from (दिनांक से): 23/03/2021

Date To (दिनांक तक): 02/03/2021

Time Period (समय अवधि):

Time From (समय से): 00:00 hrs

Time To (समय तक): 00:00 hrs

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई):

Date (दिनांक): 11/03/2021

Time (समय): 15:00 hrs

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. (प्रविष्टि सं.): 011

Date and Time (दिनांक और समय): 11/03/2021 16:02 hrs

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): NORTH, 07.00 Km(s)

Beat No. (बीट सं.): 36

(b) Address (पता): जाफरपुर जाफरी,

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

(a) Name (नाम): नीरज कुमार

(b) Father's/Husband's Name (पिता/पति का नाम):

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1975

(d) Nationality (राष्ट्रीयता): INDIA

(e) UID No. (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक):

Place of Issue (जारी करने का स्थान):

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.) ID Type (पहचान पत्र का प्रकार)

ID Number (पहचान संख्या)

(h) Occupation (व्यवसाय):

(i) Address (पता):

Certified copy of document
under RTI Act 2005

Dy. Supdt. of Police (HQ)
cum State
Public Information Officer
YAMUNA NAGAR

I.I.F.-I (पकीकृत जोष फॉर्म-1)

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	BDPO SADHAURA, SADHAURA, YAMUNA NAGAR, HARYANA, INDIA
2	Permanent Address	BDPO SADHAURA, SADHAURA, YAMUNA NAGAR, HARYANA, INDIA

(i) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.):

7. Details of known / suspected / unknown accused with full Particulars (मात / संदिग्ध / अज्ञात अभियुक्त का पूरा विवरण सहित वर्णन):

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)

8. Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (₹ में))
1	OTHERS	OTHER CONVEYANCE	माईनिंग करने बारे	00

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य (₹ में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.) UIDB Number (यू.डी.प्रकरण सं.):

12. First Information contents (प्रथम सूचना तथ्य):

नकल दरखास्त जैल है प्रेषक, खण्ड विकास एवं पचायत अधिकारी, सदौरा सेवा में, जिला खनन अधिकारी, यमुनानगर क्रमांक न0 594 दिनांक 05.03.2021 विषय: पम्पुवाला (ग्राम पचायत जाफरपुर जाफरी) की खनन रिपोर्ट बारे। सदर इस कार्यालय के पत्र क्रमांक 371-374 दिनांक 17.02.2021 पत्र क्रमांक 441-442 दिनांक 23.02.2021 व पत्र क्रमांक 02.03.2021 के निरस्त में। उपरोक्त विषय बारे लिखा जाता है कि इस कार्यालय के पत्र क्रमांक 371-374 दिनांक 17-02-2021 के मध्यम से गाँव पम्पुवाला में M/S Astin Excavation Mining Pvt. Ltd द्वारा शर्तों से ज्यादा खनन के सम्बन्ध में माईनिंग एक्ट के अनुसार कार्यावाही करने व M/S Astin Excavation Mining Pvt. Ltd को आगे खुदाई ना करने बारे आपकी सेवा में रिपोर्ट बारे लिखा गया तथा धाना प्रबन्धक सदौरा की सेवा में आवश्यक कार्यावाही हेतु लिखा गया था लेकिन धाना प्रबन्धक सदौरा द्वारा अपने पत्र क्रमांक 57-5ए दिनांक 17.02.2021 द्वारा इस कार्यालय को अवगत करवाया गया है कि दर्शाया गया मामला माईनिंग कार्यावाही की जाएगी इसलिए इस कार्यालय के पत्र क्रमांक पत्र क्रमांक 441-442 दिनांक 23.02.2021 व पत्र क्रमांक 484 दिनांक 02.03.2021 द्वारा आपकी सेवा में पुनः कार्यावाही हेतु लिखा गया इसके अतिरिक्त दिनांक 04.03.2021 को गाँव वासियों की शिकायत के अनुसार पम्पुवाला में M/S Astin Excavation Mining Pvt. Ltd में खनन की शिकायत का मौका निरीक्षण करने के लिए खण्ड कार्यालय में कार्यरत श्री राजेश काम्बोज, समाज शिक्षा एवं पचायत अधिकारी श्री ब्रमण प्रकाश, ग्राम सचिव को मौका पर भेजा गया उनके द्वारा रिपोर्ट की गई कि इनके द्वारा माईनिंग विभाग एवं राजस्व विभाग के अधिकारी/कर्मचारियों के साथ किया गया व मौका पर पाया गया कि M/S Astin Excavation Mining Pvt. Ltd द्वारा पचायती भूमि खसरा न0 76 में से अवहेलना करते हुए खनन का कार्य किया जा रहा है इनके खिलाफ माईनिंग एक्ट के अनुसार कानूनी कार्यावाही करने के लिए जिला खनन अधिकारी यमुनानगर को लिखने बारे अनुरोध किया जाता है अतः आपकी सेवा में पुनः अनुरोध है कि M/S Astin Excavation Mining Pvt. Ltd के खिलाफ माईनिंग एक्ट के अनुसार कानूनी कार्यावाही करने का कष्ट करें। सलग्न: उक्त पत्र खण्ड विकास एवं पचायत अधिकारी सदौरा BD/PO SADHAURA पत्र क्रमांक 595-597 दिनांक 05.03.2021 उपरोक्त की एक प्रति निम्नलिखित की सेवा में आगामी आवश्यक कार्यावाही हेतु सुचनाय प्रेषित है।

1. उपरोक्त महोदय, यमुनानगर। 2. पुलिस अधिक्षक, यमुनानगर। 3. जिला यमुनानगर विकास एवं पचायत अधिकारी यमुनानगर। SD NEERAJ KUMAR खण्ड विकास एवं पचायत अधिकारी सदौरा। मी0 न0 94633-30056 अज धाना हस्त आमदा दरखास्त उपरोक्त से संरेदस्त जू में जे धाना रजिस्टर किया जाकर प्रथम सुचना रिपोर्ट कि प्रतिया कंप्यूटर द्वारा तैयार करके बजरिया डाक सम्बन्धित अफसरानुपेक्षा सेवा में भेजी जाएगी। नकल मिशाल पुलिस मय असल दरखास्त लेकर मन SI सोमनाथ न0 72 मय मु0 सि0 प्रवीन कुमार न0 423 के रवाना मौका घटना स्थल का होता हु। इन्द्राज रिकार्ड विधि अनुसार किया गया है (मुकदमां उपरोक्त SI सोमनाथ न0 72 की हाजरी में दर्ज किया गया है।)

By: Super. of Police (HQ)
cum State
Public Information Officer
YAMUNA NAGAR

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यावाही: चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)
प्रथम सूचना रिपोर्ट
(धारा 154 के अन्तर्गत तैयार की गयी)

1. District (ज़िला): YAMUNA NAGAR

FIR No. (प.सू.रि. सं.): 0078

P.S. (थाना): SADHAI RA

Year (वर्ष): 2021

Date and Time of FIR (प.सू.रि. की दिनांक और समय): 07/04/2021 16:53 hrs

S.No. (क्र.सं.)	Acts (अपराध)	Sections (धाराएँ)
1	MINES AND MINERALS (REGULATION OF DEVELOPMENT) ACT 1957	21(4)
2	IPC 1860	179

3. (a) Occurrence of offence (अपराध की घटना):

1 Day (दिन): Monday

Date from (दिनांक से): 23/11/2020

Date To (दिनांक तक): 23/11/2020

Time Period (समय अवधि): Pahar 1

Time From (समय से): 00:00 hrs

Time To (समय तक): 00:00 hrs

(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई):

Date (दिनांक): 07/04/2021

Time (समय): 16:00 hrs

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. (पविष्टि सं.): 012

Date and Time (दिनांक और समय): 07/04/2021 16:40 hrs

4. Nature of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): NORTH, 1 Km(s)

(b) Address (पता): रक्का सटौरा,

Beat No. (बीट सं.): 59

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (ज़िला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

(a) Name (नाम): नीरज कुमार

(b) Father's/Husband's Name (पिता/पति का नाम):

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1976

(d) Nationality (राष्ट्रीयता): INDIA

(e) UID No. (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक):

Place of Issue (जारी करने का स्थान):

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.) ID Type (पहचान पत्र का प्रकार)

ID Number (पहचान संख्या)

Certified copy of document
under RTI Act 2005

(h) Occupation (व्यवसाय):

(i) Address (पता):

Dy. Supdt. of Police (HQ)
cum State
Public Information Officer
YAMUNA NAGAR

I.I.F-I (एकीकृत जॉय फार्म-1)

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	कार्यालय सहायक खनन अधिकारी, YAMUNA NAGAR CITY, YAMUNA NAGAR, HARYANA, INDIA
2	Permanent Address	कार्यालय सहायक खनन अधिकारी, YAMUNA NAGAR CITY, YAMUNA NAGAR, HARYANA, INDIA

(j) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.):

7. Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
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8. Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य ₹ में)
1	OTHERS	OTHER CONVEYANCE	अवैध खनन करने वारे	.00

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य(₹ में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.) UIDB Number (यू.डी.प्रकरण सं.)

12. First Information contents (प्रथम सूचना तथ्य):

नकल दरखास्त जैल पत्र क्रमांक न0 5375 - R दिनांक 17.03.2021 कार्यालय पुलिस अधीक्षक यमुनानगर प्रेषक सहायक खनन अभियंता, खान एंव भू- विज्ञान विभाग, यमुनानगर सेवा मे धाना प्रबन्धक सदौरा यादि क्रमांक/खनन/यमुनानगर/699 दिनांक- 15.03.21 विषय- टुक REG NO HR-37-D-8274 के मालिक और चालक के खिलाफ माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली के दिनांक 23.04.2019 व 19.02.2020 आदेशो की उल्लंघना वारे व अवैध खनन कर खनिज चोरी करने बाबत IPC की धारा 379 के तहत कानूनी कार्यवाई करने वारे। उपरोक्त विषय पर इस कार्यालय के पत्र क्रमांक खनन/यमुनानगर/SPL-1 दिनांक 23.11.2020 के संदर्भ में। इस सम्बंध आपको सूचित किया जाता है कि दिनांक 23.11.2020 को महानिदेशक महोदय, खान एंव भू- विज्ञान विभाग, हरियाणा चण्डीगढ़ के आदेशानुसार पूरे राज्य में अवैध खनन की रोकथाम हेतु बनाई गई SET टीम के साथ लगाए गए श्रद्धे गोविंद सिंह खनन रक्षक को साथ लेकर सदौरा क्षेत्र के निरीक्षण के दौरान उपरोक्त वाहन को अवैध खनिज(वेवल) परिवहन मे संलिप्त (बिना किसी वैध बिल) पाए जाने पर पकडकर राज्य खनन नियम 2012 के उप-नियम 102 104 व खनन अधिनियम 1957 की धारा 21(4) तथा माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली के दिनांक 23.04.2019 व 19.02.2020 आदेशानुसार (प्रति सलगन) आपके धाने मे बन्द किया गया था इस संदर्भ मे आपको सूचित किया जाता है कि उपरोक्त वाहन को ऑन लाईन रिकार्ड के अनुसार पहले भी दिनांक 01.01.2020 को अवैध खनन मे जिला अम्बाला मे पकड कर सीज किया जा चुका है जो कि जुर्माना जमा कराने उपरान्त जिला अम्बाला के जूरीनिंग विभाग द्वारा दिनांक 12.06.2020 को छोडा जा चुका है उपरोक्त वाहन के मालिक और चालक से माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली के आदेश दिनांक 23.04.2019 व 19.02.2020 व राज्य खनन नियम 2012 के उप-नियम 104 के अनुसार पर्यावरण क्षति पूर्ति राशि, जुर्माना, रायल्टी व खनिज की कीमत वसूल करा ई-चालान के माध्यम से सरकारी खजाने मे जमा करवाई जानी है। उपरोक्त वाहन के मालिक और चालक द्वारा अभी तक अपने वाहन को उपरोक्त आदेशानुसार जुर्माना भर कर छुडवाने वारे इस कार्यालय मे आकर सम्पर्क नही किया गया है माननीय माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली के उपरोक्त अनुसार पर्यावरण क्षति पूर्ति राशि के लिए उपरोक्त वाहन की कार्यवाही भी अमल मे लाई जा रही है। इसलिए आपसे अनुरोध है कि उपरोक्त वाहन के मालिक और चालक के खिलाफ उपरोक्त आदेशो कि उल्लंघना करने वारे व चोरी से अवैध खनिज परिवहन करने वारे IPC की धारा 379 के तहत कानूनी कार्यवाई करने की कृपा करे। SD NEERAJ KUMAR सहायक खनन अभियंता, खान एंव भू- विज्ञान विभाग, यमुनानगर क्रमांक/खनन/यमुनानगर/699 दिनांक- 15.03.2021 इकाई नं0 001/2021 के आगामी कार्यवाही हेतु सूचनाएं प्रेषित है- 1. उपायुक्त महोदय, यमुनानगर। 2. पुलिस अधीक्षक महोदय, यमुनानगर। SD NEERAJ KUMAR सहायक खनन अभियंता, खान एंव भू- विज्ञान विभाग, यमुनानगर। मो0 न0 9463330056 अज धाना हस्ब आमदा दरखास्त उपरोक्त से सरोदस्त जुर्म जेर धारा 379 IPC, 21(4) माईनिंग ACT का होना पाया जाने पर मुकदमा न0 78 दिनांक 07.04.2021 धारा 379 IPC, 21(4) माईनिंग ACT के तहत सरोदस्त सदौरा दर्ज रजिस्टर किया जाकर प्रथम सूचना रिपोर्ट कि प्रतिया कंप्यूटर द्वारा तैयार करके बजरिया डाक सांकेतिक सेवा की सेवा मे भेजी जाएगी। नकल मिशाल पुलिस मय असल दरखास्त हाजिर धाना आने पर HC शिवचरण 924 के हवाले की जायेगी। इन्टरनेट रिकार्ड प्रिन्टआउट किया गया है। (मुकदमा उपरोक्त HC शक्ति सिंह 99 की हाजरी मे दर्ज किया गया) 10/05/20

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From

Mining Officer
Mines & Geology Deptt.,
Yamuna Nagar.

To

The SHO/Chowki Incharge

Sulhan

Memo No. Mining/ YNR/ M/ II Date: 12/10/2021 Time: 04:01 PM

Subject: Seizing order of vehicle involved in illegal mining/transportation.

SNo.	Vehicle Type	Reg.No. / Eng.No / Ch.No.	Mineral	Place
1	Dumper	HR-37D-9436	BGS	Galani Extra place

On the subject noted above it is intimated that the above said vehicle has been caught during involved in illegal mining/transportation/excess mineral. So the above said vehicle is hereby seized under Sub-rule No 102 & 104 of State Mining Rule 2012 read with U/s 21 (4) of MMDR Act 1957 & Hon'ble NGT New Delhi order dated 23.4.2019 & 19.02.2020. This office has to recover fine, Royalty and price of mineral loaded in the said vehicle & also recover environment compensation as per Hon'ble NGT New Delhi order dated 23.04.2019 & 19.02.2020. So the above mentioned vehicle along with mineral is placed in your custody & may not be released till further orders issued by this office.

Important legal Note:-

- That it is not an FIR case.
- It is compoundable case and can be compounded on payment of applicable royalty, price of mineral and fine as per State Mining Rule 2012 along with compensation of damage to environment as laid by Hon'ble NGT vide order dated 19.02.2021 passes in MA no. 16/2020, OA No 43/2016 reads of penalty to be imposed as per NGT orders are:-

Sr. No.	Category of vehicles	Penalty Amount
1	Vehicle/Equipment/Excavators with showroom value more than Rs. 25. Lacs and Less than 5 years old.	Rs. 4 Lacs
2	Vehicle/Equipment/Excavators with showroom value more than Rs. 25. Lacs and more than 5 years but less than 10 years old.	Rs. 3 Lacs
3	For the remaining vehicles older than 10 years Vehicle/Equipment/Excavators which are otherwise legally permissible to be operated and not covered by Serial No1 & 2.	Rs. 2 Lacs

Note-I: On repetition of the offence by the same vehicle/ equipment Order dated 05.04.2020 will be applicable.
Note-II: The option of release may be available for a period of one month from the date of seizure and thereafter, the vehicle may be confiscated and auctioned.

- Sub-Rule No. 106 of State Mining Rule 2012 read with U/s 22 of MMDR Act 1957 states that "No Court shall take cognizance of any offence punishable under these Rules except upon a complaint in writing made by the Director or any other Officer authorized by him to the Police in this behalf within three months of the date on which said offence is alleged to have been committed."

d) Surrender of the above said vehicle cannot be allowed by any court under Rule 106 of State Mining Rule 2012. So Hon'ble court may be requested keeping in view of NCI, New Delhi order dated 23.04.2019 & 19.02.2020 doesn't entertain Superdant application above vehicle

e) An appeal against the above setting Order shall lie with the Director General, Mines & Geology, Department, Haryana under Rule 109 (1) of the State Mining Rule 2012.

Handwritten notes in Hindi:
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Mining Officer
 Mines & Geology Deptt
 Yamuna Nagar

Wt	56220
L Weight	10720
S. Weight	46220
Mineral Weight (Apari-Rawana)	16000
Excess Mineral	30220
L Rawana No	CON 106 0/9942
Weight Slip No	5798 (N)

SET Member:

MI - Aman, Aron
 MG - Ravinder
 SMC - Sukhpal

The above mentioned vehicle has been caught by SET and seized by mining team Yamunanagar.

A copy of the same is handed over to the driver of the above said vehicle for information please.

Shakti Singh He

From
Mining Officer
Mines & Geology Deptt.
Yamuna Nagar.

To
The SHO / Chowki Incharge
Sathiana

Memo No. Mining/YNR/ M-1 Date: 09/11/21 Time: 12:00 PM

Subject: Seizing order of vehicle involved in illegal mining/transportation.

SNo.	Vehicle Type	Reg.No. / Eng.No / Ch.No.	Mineral	Place
1	JCB	C.No. HAR 3D X T R 62856258	Gravel	Galana
2	Dumper (10 tyre)	HR - 37 - E - 0391	Gravel	
3	Dumper (10 tyre)	HR - 37 - E - 0986	Gravel	

On the subject noted above it is intimated that the above said vehicle has been caught during involved in illegal mining/transportation/excess mineral. So the above said vehicle is hereby seized under Sub-rule No 102 & 104 of State Mining Rule 2012 read with U/s 21 (4) of MMDR Act 1957 & Hon'ble NGT New Delhi order dated 23.04.2019 & 19.02.2020. This office has to recover fine, Royalty and price of mineral loaded in the said vehicle & also recover environment compensation as per Hon'ble NGT New Delhi order dated 23.04.2019 & 19.02.2020. So the above mentioned vehicle along with mineral is placed in your custody & may not be released till further orders issued by this office.

Important legal Note:-

- a) That it is not an FIR case.
- b) It is compoundable case and can be compounded on payment of applicable royalty, price of mineral and fine as per State Mining Rule 2012 along with compensation of damage to environment as laid by Hon'ble NGT vide order dated 19.02.2021 passes in MA no. 16/2020. OA No 43/2016 reads of penalty to be imposed as per NGT orders are:-

Sr. No.	Category of vehicles	Penalty Amount
1	Vehicle/Equipment/Excavators with showroom value more than Rs. 25 Lacs and Less than 5 years old.	Rs. 4 Lacs
2	Vehicle/Equipment/Excavators with showroom value more than Rs. 25 Lacs and more than 5 years but less than 10 years old.	Rs. 3 Lacs
3	For the remaining vehicles older than 10 years Vehicle/Equipment/Excavators which are otherwise legally permissible to be operated and not covered by Serial No 1 & 2.	Rs. 2 Lacs

Note-I: On repetition of the offence by the same vehicle/ equipment Order dated 05.04.2020 will be applicable.

Note-II: The option of release may be available for a period of one month from the date of seizure and thereafter, the vehicle may be confiscated and auctioned.

c) Sub-Rule No. 106 of State Mining Rule 2012 read with U/s 27 of MMDR Act 1957 states that "No Court shall take cognizance of any offence punishable under these Rules except upon a complaint in writing made by the Director or any other Officer authorized by him to the Police in this behalf within three months of the date on which said offence is alleged to have been committed."

Rule No. 106 of State Mining Rule 2012 read with U/s 22 of MMDR Act 1957 states that No Court shall take cognizance of any offence punishable under these Rules except on a complaint in writing made by the Director or any other Officer authorized by him to do so. Police in this behalf within three months of the date on which said offence is alleged to have been committed."

Superior of the above said vehicle cannot be allowed by any Hon'ble Court as per State Rule No 106 of State Mining Rule 2012. So, Hon'ble court may be requested to refer the matter to Hon'ble NGT, New Delhi order dated 23.04.2019 & 19.02.2020 doesn't allow the application of above vehicle.

e) An appeal against the above seizing Order shall lie with the Director, General Mines & Geology Department, Haryana under Rule 109 (i) of the State Mining Rule 2012

Special Note: Without E-ravara Bill

दिनांक - 09/11/21 को सुबह 10:00 बजे
 न. नं. 106 के अन्तर्गत वाहन को जमा किया गया
 कि वह वाहन - वाहन नं. 1 को पुलिस के पास
 है। यह वाहन को अन्तर्गत वाहन नं. 3 पर
 न. नं. 106 के अन्तर्गत वाहन को जमा किया गया
 कि वह वाहन - वाहन नं. 1 को पुलिस के पास
 है। यह वाहन को अन्तर्गत वाहन नं. 3 पर
 न. नं. 106 के अन्तर्गत वाहन को जमा किया गया
 कि वह वाहन - वाहन नं. 1 को पुलिस के पास
 है। यह वाहन को अन्तर्गत वाहन नं. 3 पर

[Signature]
 Mining Officer,
 Mines & Geology Dept.,
 Yamuna Nagar

Member
 II Aman & Aman
 IIG Sub-Inspector of Police

A copy of the same is handed over to the driver of the above said vehicle for information please.

[Signature]
 Member



Director General Mines & Geology, Haryana
Plot no. 9 DHI Square 2nd Floor, Sector-22 IT Park, Panchkula

Order

Subject: Suspension of e-rawaana of Mineral Dealer Licences holders found to have mismatch in the mineral quantity based on e-rawaana portal of the Department-regarding.

Whereas the Central Government has enacted the Mines and Minerals (D&R) Act, 1957 for grant and regulation of mineral concessions in the country. Section 15 (1) of the said act empowers the State Governments to frame their own rules for grant and regulation of mineral concessions in respect of minor minerals and matters connected there with. Accordingly The State of Haryana in exercise of the powers conferred by sub section (1) of section 15 and section 23C of the Mines and Minerals (Development and Regulation) Act, 1957, has framed and notified its minor mineral concession rules namely the Haryana Minor Mineral Concession, Stocking, Transportation of Minerals, and Prevention of Illegal Mining Rules, 2012.

2. Whereas Rule 81(1) of these Rules provides that no person, other than a mineral concession holder or a stone crushing unit operator, shall stock, sell or offer for sale any minor mineral or mineral products, in raw or processed form, for commercial purposes or trade in the State without holding a license. However, retail sale of construction material from premises of up to 200 square meters area, situated within the Municipal limits of towns or the Lal Dora of a village, shall be exempt from the requirements of obtaining a mineral dealer license.

3. Whereas in order to have transparency and to check illegal mining, its dispatch and transportation, the department made mandatory e-rawaana system with effect from 01.01.2020. It has come to the notice of the department that some of the stone crusher owners and MDL holders are purchasing raw material from adjoining states like Rajasthan, Punjab, Uttar Pradesh, Uttarakhand etc. Some of the material purchased/procured from adjoining states is from legal mineral concession holders through valid bills, however, some is purchased/procured illegally. To check this menace and to ensure that there is no misuse of e-rawaana portal, department vide order dated 13.09.2021 directed that:-

The stone crusher owners, screening plant owners as well as MDL stockist who are purchasing the mineral from any of the above adjoining States to Haryana, shall submit the respective bills (either manual or e-bills) to the concerned Mining Officer/ Assistant Mining Engineer/ Field Incharge within 03 working days of the entering of



Director General Mines & Geology, Haryana
Plot no. 9 DILL Square 2nd Floor, Sector-22 IT Park, Panchkula

the bills on the e-rawana portal and thereafter shall get it verified from the Mining Department of the concerned State within 07 working days.

In case the respective stone crusher owners, screening plants owners as well as MDL stockist, failed to get the submitted bills (either manual or e-bills) verified from the Mining Department of the concerned State, within 10 days of the entering of the purchase on the e-rawana portal, then the said purchase of the mineral shall be treated as illegal and consequently the generation of e-rawana portal of the respective unit shall be suspended without any notice, till the unit owners pays the fine, penalty and price of such mineral (shown to be purchase from adjoining state) as per the provisions of the State Mining Rules, 2012.

4. Whereas it has come to the notice that some of the stone crusher owners, MDL holders and screening plant owners are not adhering to order dated 13.09.2021 in letter and spirit. When e-rawana portal of following screening plant owner was checked, certain quantity of mineral was found to be purchased from outside state and the same was not got verified from mining department of that state. The purchase seems to be fake. It appears that the screening plant owners are indulged in illegal mining and procurement of mineral is being shown as purchase from adjoining state. The details of screening plants and mineral shown to be purchased from outside state are as under:-

Sr. No.	MDL Name	License No	Office Name	State of purchase	Mineral Name	Total Qty(MT)
1	Arman Screening Plant	MDL-1158	Ambala	Unverified purchases from outside the State	BGS	2000
2	Durga Screening Plant	MDL-1226	Yamuna Nagar	Unverified purchases from outside the State	BGS	87361
3	Guru Kirpa Screening Plant II	MDL-1275	Ambala	Unverified purchases from outside the State	BGS	345
4	Hindustan Screening Plant	MDL-1331	Yamuna Nagar	Unverified purchases from outside the State	BGS	4011
5	Kwality	MDL-416	Yamuna	Unverified	BGS	16939


Director General Mines & Geology, Haryana
 Plot no. 9 DMH Square 2, 3 Floor, Sector 22 IT Park, Panchkula

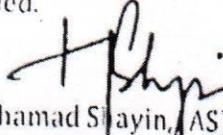
	Screening Plant	MDL	Location	Unverified purchases from outside the State	BGS	Value
9	Yuvtaj Construction Co.	MDL-1041	Yamuna Nagar	Unverified purchases from outside the State	BGS	262
10	Mahalaxmi Washing Plant	MDL-096	Yamuna Nagar	Unverified purchases from outside the State	BGS	36
8	Om Enterprise	MDL-1332	Yamuna Nagar	Unverified purchases from outside the State	BGS	163382
9	Shakti Screening Plant	MDL-482	Yamuna Nagar	Unverified purchases from outside the State	BGS	10070
10	Shiv Shakti Washing Plant	MDL-1201	Panchkula	Unverified purchases from outside the State	BGS	1260
11	Shree Sai Screening Plant	MDL-1330	Yamuna Nagar	Unverified purchases from outside the State	BGS	24010
12	Sushil Chaudhary Screening Plant	MDL-1082	Yamuna Nagar	Unverified purchases from outside the State	BGS	1004
13	Shivalik Minerals	MDL-1377	Yamuna Nagar	Unverified purchases from outside the State	BGS	279171
14	Ekta Screening Plant	MDL-481	Yamuna Nagar	Unverified purchases from outside the State	BGS	169090
15	Baba Enterprises	MDL-1224	Yamuna Nagar	Unverified purchases from outside the State	BGS	246500
16	VPSK Screening	MDL-1287	Yamuna Nagar	Unverified purchases from	Gatka	434119



Director General Mines & Geology, Haryana
Plot no. 9 DIII Square 2nd Floor, Sector 22 IT Park, Panchkula

16	VPSK Screening Plant	MIDL-1307	Yamuna Nagar	Unverified purchases from outside the State	Gatka	434119
17	City Screening Plant	MIDL-1339	Ambala	Unverified purchases from outside the State	BGS	2090
18	MSSP Screening Plant	MIDL-1302	Ambala	Unverified purchases from outside the State	BGS	1062
19	Shakti Gravels Company	MIDL-1017	Ambala	Unverified purchases from outside the State	BGS	3060
20	Shiv Shakti Vedant Screening Plant	MIDL-110	Ambala	Unverified purchases from outside the State	BGS	3296
21	J.M. Industries (Stone Crusher)	L-1157	Panchkula	Unverified purchases from outside the State	BGS	1505

It seems that the purchase/procurement from outside state is fake and the same has not being got verified from the Mining Department of concerned State. The stone crusher owner and screening plant owners are likely to indulge in illegal mining. It is ordered that e-ravana portal of said 20 screening plants and 01 stone crusher are hereby suspended immediately. Thereafter show cause notices be issued to all the above as to why their licences may not be cancelled.


(Mohamad Shayin, AS)
Director General, Mines and Geology.


Director General Mines & Geology, Haryana
Plot No. 9/1001, Sector 22, IT Park, Panchkula

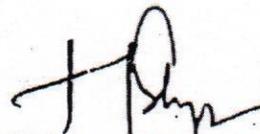
Encl: No DMG/Hy/Miner/Purchase of Mineral/5060

Dated: 22.10.2021

A copy is forwarded to the following, for taking further action please.

1. Assistant Mining Engineer/Mining Officer, Ambala, Yamuna Nagar and Panchkula

All of above 24 units (20 Screening Plants & 04 Stone Crusher)



(Mohamad Shayan, IAS)
Director General, Mines and Geology,
Haryana, Panchkula

FIR No. 28/10/2021

F.I.R. (पकीर्त जॉय काम-1)

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)पहला सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (ज़िला) VASHI/NA SAGAR P.S. (थाना): SADHIAURA Year (वर्ष): 2021
 FIR No. (प.स. नं.) 0261 Date and Time of FIR (प.स.रि. की दिनांक और समय): 28/10/2021 22:50 hrs

S.No. (क्र.सं.)	Acts (अपराध)	Sections (धाराएँ)
1	IPC 153A	323
2	IPC 153A	34
3	IPC 153A	365
4	IPC 153A	379

1. Occurrence of offence (अपराध की घटना):

(a) Day (दिनांक): Thursday Date from (दिनांक से): 28/10/2021 Date To (दिनांक तक): 28/10/2021
 Time Period (समय अवधि): Paha 3 Time From (समय से): 07:45 hrs Time To (समय तक): 08:10 hrs

(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई): - Date (दिनांक): 28/10/2021 Time (समय): 21:50 hrs

(c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 010 Date and Time (दिनांक और समय): 28/10/2021 22:44 hrs

2. Type of Information (सूचना का प्रकार): Written

3. Place of Occurrence (घटनास्थल):

(a) Direction and distance from P.S. (थाना से दूरी और दिशा): NORTH, 13 Km(s) Beat No. (बीट सं.): 115

(b) Address (पता): रवजा अमरपुर,

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (ज़िला (राज्य)):

4. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

(a) Name (नाम): अशुभ

(b) Father's Name (पिताका नाम): श्री ओमकार

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1990

(d) Nationality (राष्ट्रीयता): INDIA

(e) I.D. No. (आइडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक):

Place of Issue (जारी करने का स्थान):

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, आइडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.) ID Type (पहचान पत्र का प्रकार)

ID Number (पहचान संख्या)

(h) Occupation (व्यवसाय):

(i) Address (पता):



Haryana Police (हरियाणा पुलिस)

I.I.F.-1 (एकीकृत जांच फार्म-1)

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	गौतम रोड काला आगब पिछे हिंगानवन, NARAINGARII, ANIBALA, HARYANA, INDIA
2	Permanent Address	पट्टी दावडा कनधा टिकरी स्तन, DOGHAT, BAGHIPAT, UTTAR PRADESH.

10) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.): 91-7900758478

Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरा विवरण सहित वर्णन):

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
	नदीरा			1, साहलेपुर, SADHIAURA, YAMUNA NAGAR, HARYANA, INDIA

Reasons for delay in reporting by the complainant / Informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (सम्पत्ति कैती)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु. में))
1	JEWELLERY	SILVER NECK CHAIN		00

Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य (रु. में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

S.No. (क्र.सं.) U.D. Number (यू.डी. प्रकरण सं.)

First Information contents (पथग रूपना तथ्य):

I.I.F.-1 (रकीकृत जांच कर्म-1)

नकल लेख जैल है ब्यान अजाने अंकुर पुत्र श्री ओमकार निवासी गांव पट्टी दाबड़ा कस्बा टिकरी रुत थाना दोखत जिला बागपत उत्तर प्रदेश हाल किराएदार निवासी मेन रोड काला आम्ब पीछे हिमालयन कॉलेज थाना नारायणगढ़ जिला अंबाला बा उम 25 साल मो 0 न0 7900752478 ब्यान किया कि मैं उपरोक्त नाम पते का रहने वाला हूँ और मैं एक महीने से दीप अगोस्टे स्त्रीनिंग प्लाट पर बतौर फिन्ड अफसर लगा हूँ जो टिनांक 27.10.2021 की रात को मेरी या अक्षय कुमार के मोटरसाइकिल पर फिलड ड्युटी लगी हुई थी जो हम दोनों रात की ड्युटी खत्म होने के बाद स्त्रीनिंग प्लाट पर समय करीब 7:45 सुबह पर पहुंचे जहां पर पहले से परमजीत या राजेश या अंकित व चिंकू पहले से ऑफिस में थे जो मैं जाते ही परमजीत को भिला और परमजीत ने मेरे को दो लाख रुपये दिए और मैं पैरो लेकर अंकित के पास चला गया और हम दोनों आपस में बातचीत कर ही रहे थे तभी वहां पर गनीष व सुरेन्द्र व नरेश वासी सहातेपुर व काला अपने अपने हार्थों में डण्डे बिण्डे लेकर आए और आते ही इन्होंने मेरे से बिना थोड़े बातचीत किए मेरे को डण्डे बिण्डे से मारना पीटना शुरू कर दिया जो फिर अंकित पुत्र श्री कैन्हीया लाल वासी कृटावा गुजफरनगर मेरे को छुड़वाने लगा तो इन चारों ने अंकित को भी डण्डे बिण्डे से मारना पीटना शुरू कर दिया जो फिर शौर की आवाज सुनकर शुभम पुत्र श्री जयप्रकाश वासी बरसाना थाना जठलाना जिला यमुनानगर आ गया और हमारे को इनसे छुड़वाना लगा तो इन चारों ने शुभम को डण्डे बिण्डे से मारना पीटना शुरू कर दिया जो फिर मौका एक स्करपीयो गाड़ी बा रंग काला आई जिरामें से 5 - 6 लडके उतरे जिन का इन नाम नहीं जानते जिनके हाथों में डण्डे बिण्डे थे जो मैं गाँके रो भाग लिया जिन्होंने मेरे पीछे अपनी गाड़ी लगा दी और 300 मीटर की दूरी पर उन्होंने मुझे पकड़ लिया और मेरे को गाड़ी में गिरा कर बुरी तरह से मारा पीटा और मेरे को रणधीर सिंह के प्लाट पर ले गए जहां पर रणधीर सिंह प्लाट मालिक भी मौजूद था और फिर मैं बेहोश हो गया और मेरे को जब श आया तो मैं सड़क के किनारे गिरा हुआ था तो मेरे पास अपने दो लाख रुपये व चांदी के चेन नहीं थी जो दो लाख रुपये व चांदी की चेन इन लोगों ने चोरी से निकाल लिए हैं या भागते समय कहीं गिर गए हैं और कुछ समय के बाद मेरे साथी मेरे को दूढ़ते हुए आ गए थे उस के बाद मेरे साथियों मुझे हस्पताल में ले जाकर इलाज करवाया आप से निवेदन है कि उपरोक्त सभी के खिलाफ कागजी कार्यवाही की जाए मैंने आपका अपना ब्यान लिखवा दिया सुन लिया जो ठीक है SD अंकुर राठी ATTESTED SOMNATH SI थाना सदौरा दिनांक 28.10.2021 कार्यवाही, पुलिस आज दिनांक 28.10.2021 को मन उप0 नि0 वा स0उप0नि0 जगदीप सिंह थाना सदौरा जिला यमुनानगर थाना में हाजिर हूँ कि इस समय अंकुर पुत्र श्री ओमकार निवासी गांव पट्टी दाबड़ा कस्बा टिकरी रुत थाना दोखत जिला बागपत उत्तर प्रदेश हाल किराएदार निवासी निवासी मेन रोड काला आम्ब पीछे हिमालयन कॉलेज थाना नारायणगढ़ जिला अंबाला ने आकर अपना उपरोक्त बयान अंकित करवाया जिस को हरूफ बा हरूफ लिखा जाकर पढ़ कर सुनाया वा समझाया गया जिसने अपने बयान को ठीक मान के तो 1 अपने बयान निचे अपने हस्ताक्षर वा हरूफ हिन्दी किए जिसकी मैं तस्दीक करता हूँ वा अपन एक MLR NO CHJ/11S/485/2021 दिनांक 28.10.21 अजाने अंकुर पुत्र श्री ओमकार निवासी मेन रोड काला आम्ब पीछे हिमालयन कॉलेज थाना नारायणगढ़ जिला अंबाला पेश की है जिसमें डी0 साहब ने कुल 6 चोट लगनी तहरीर की है जो चोट न0 1 से 06 Advise X ray and ortho opinionon सभी चोटें BLUNT हैं जो ब्यान उपरोक्त से वा MLR से पारा 34,323, 379, 365 आई0पी0सी0 का सरजद होना पाया जाता है जो तहरीर हजा लिख कर बराये करने अंकित अभियोग स0उप0नि0 जगदीप सिंह को गुंशी के पास भेजा जा रहा है बाद कर अंकित अभियोग नंबर अभियोग से सूचित करें एवं मुकदमा हजा की स्पेशल रिपोर्ट से उच्च अधिकारिगण से सूचित किया जाए जो इस समय मन उप0नि0 मय मुदई मोका घटना स्थल का रवाना होता हूँ SD SOMNATH SI थाना सदौरा दिनांक 28.10.2021 9.20 PM अज थाना हस्ब आमद लेख उपरोक्त से थाना में प्राप्त होने पर लगाये गये अपराध अनुसार सरदेस्त जुर्म जेर पारा 34,323,379,365 IPC का सरजद होना पाया जाने पर मुकदमा न0 261 दिनांक 28.10.2021 पारा 34,323,379,365 IPC थाना सदौरा दर्ज रजिस्टर किया जाकर प्रथम सूचना रिपोर्ट कि प्रतियां कम्प्युटर द्वारा तैयार कि गई जो जो मुकदमा हजा की स्पेशल रिपोर्ट श्रीमान इलाका मजिस्ट्रेट साहब बिलासपुर, श्रीमान पुलिस अधिक्षक यमुनानगर, श्री मान उप पुलिस अधिक्षक बिलासपुर की सेवा में बजरीया Gmail भेजी जा रही है इनकल मिशल पुलिस मय अस्त लेख लेकर आने वाले कर्मचारी ASI जगदीप सिंह 65 को अगामी अनुसंधान हेतु रवाना निजद SI सोमनाथ न0 72 के किया गया इन्द्राज रिकार्ड विधी अनुसार किया गया । (मुकदमा उपरोक्त ASI जगदीप 65 की हाजरी में दर्ज किया गया) ले0पी0सी0

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख पारा के तहत है.):

(1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): / or (या)

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): SOMNATH Rank (पद): SI (Sub-Inspector)
CHARANDASS

No. (सं.): 72 to take up the investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए): or (के कारण इकार किया या)

(4) Transferred to P.S. (थाना): District (ज़िला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant, free of cost. (शिकायतकर्ता / सूचनाकर्ता को पाथगिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी)

R.O.A.C. (अर.ओ.ए.सी.)

14. Signature / Thumb Impression
of the complainant / Informant
(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर
अंगूठे का निशान)

Signature of Officer in charge, Police Station (थाना
प्रभारी के हस्ताक्षर)

Name (नाम): DIDAR SINGH

Rank (पद): I (Inspector)

No. (सं.): 417A

15. Date and time of dispatch to the court (अदालत में पेशण की दिनांक और समय):

Attachment to item 7 of First Information Report (पथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused: (If known / seen)

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण: (यदि ज्ञात / देखा गया))

S. No. (क्र.सं.)	Sex (लिंग)	Date / Year Of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height (cms (से.मी.))	Complexion (रंग)	Identification Mark(s) (पहचान चिह्न)
1	2	3	4	5	6	7
1	Male	1986				

Is Provided: Yes

Deformities / Peculiarities (विकृतियाँ / विशिष्टताएँ)	Teeth (दोत)	Hair (बाल)	Eye (आँखें)	Habit(s) (आदतें)	Dress Habit(s) (पहनावा)
8	9	10	11	12	13

Language/Dialect
(भाषा/दोली)

Place of (का स्थान)

Others (अन्य)

Burn Mark (जले हुए का निशान)	Leucoderma (लुकोदेर्मा(सफ़ेद पट्टे))	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)
14	15	16	17	18

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है।)

Haryana Police
I.I.F.-I (एकीकृत सूचना)

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	सहायक खनन अधिकारी यमुनानगर, YAMUNA NAGAR CITY, YAMUNA NAGAR, HARYANA, INDIA
2	Permanent Address	सहायक खनन अधिकारी यमुनानगर, YAMUNA NAGAR CITY, YAMUNA NAGAR, HARYANA, INDIA

(U) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.): 91-9463330056

Details of known / suspected / unknown accused with full particulars (जात / संदिग्ध / अज्ञात अभियुक्त का पूरा विवरण सहित वर्णन):

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)

R. Reasons for delay in reporting by the complainant / Informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य ₹ में)
1	OTHERS	OTHER CONVEYANCE	अवैध खनन करने वाले	00

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य (₹ में)):
11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):
- S. No. (क्र.सं.) UIDB Number (यू.डी. प्रकरण सं.):



12. First Information contents (प्रथम सूचना तथ्य):

नकल दरखास्त जैत है प्रेषक सहायक खनन अभियंता, खान एंव भू-विज्ञान विभाग, यमुनानगर सेवा में धाना प्रबन्धक सटौरा यादिका/खनन/यमुनानगर/488 दिनांक- 24/02/21 विषय- गांव गलीडी में अवैध खनन करने वाले। उपरोक्त विषय पर सूचित किया जाता है कि दिनांक 24.02.21 को इस कार्यालय के फिल्ड स्टॉफ श्री अजय खनन निरीक्षक, श्री कृष्ण खनन रक्षक व श्री रविन्द्र कुमार खनन रक्षक द्वारा गांव गलीडी में स्थित ताजा अवैध खनन के खड्डे का निरीक्षण किया गया। निरीक्षक के दौरान मेन रोड पर पुल व खेत में कमरा के पास लगभग 250X50X18 (फुट) का ताजा खनन हुआ पाया गया। व मौके पर कोई भी वाहन अवैध खनन करता नहीं पाया गया। और उक्त अवैध खनन के खड्डे को अवैध खननकर्ता द्वारा साधारण मिट्टी द्वारा भरा जा रहा है। उपरोक्त गांव के अधीनस्थ रकबे में खनिज की चोरी हुई पाई गई (जीपीएस फोटोग्राफस संलग्न) जिस बारे आपको अवगत करवाया जाता है और इस विभाग के फिल्ड स्टॉफ द्वारा मौजूदा पटवारी को माध्यम से खनिज चोरी से सम्बन्धित जमीन की मलकियत जान आपको रिपोर्ट भेज दी जाएगी। इसलिए आपसे अनुरोध है कि उपरोक्त अवैध खनिज चोरी के सम्बन्ध में जमीन मालिक व अन्य दोषीगण के खिलाफ IPC की धारा 379 व खनन अधिनियम 1957 की धारा 4.1 एंव 4.1A की अवहेलना करने पर धारा 21(4) के तहत कानूनी कारवाई करने की कृपा करें। संलग्न- उपरोक्त। SD NEERAJ KUMAR M0B- 9463330056 सहायक खनन अभियंता, खान एंव भू-विज्ञान विभाग, यमुनानगर सूचनार्थ इसकी एक प्रति तहसीलदार, सटौरा को आगामी कार्यवाही हेतु सूचनार्थ प्रेषित है और अनुरोध किया गया है कि सम्बन्धित पटवारी को निर्देश दे कि उक्त जमीन का निरीक्षक इस कार्यालय के फिल्ड स्टॉफ के साथ मिलकर मलकियत रिपोर्ट देना सुनिश्चित करें। जिससे उक्त मामले में आगामी कार्यवाही अमान में लाई जा सके। SD NEERAJ KUMAR M0B- 9463330056 सहायक खनन अभियंता, खान एंव भू-विज्ञान विभाग, यमुनानगर अज धाना हस्त आम्दा दरखास्त उपरोक्त से सरदेस्त जुर्म जेर धारा 379 IPC, 21(4) एंनिंग ACT का होना पाया जाने पर मुकदमा न0 39 दिनांक 25.02.2021 धारा 379 IPC, 21(4) माईनिंग ACT धाना सटौरा दर्ज रजिस्टर किया गया। प्रथम सूचना रिपोर्ट कि प्रतिया कंप्यूटर द्वारा तैयार करके बजरिया डाक सम्बन्धित अफसरान बाला की सेवा में भेजी जाएगी। नकल मिश्रल पुलिस मय असल दरखास्त रखी गई जो हाजिर धाना आने पर HC दिनांक 972 के हवाले की जाएगी। इन्द्राज रिकार्ड विधि अनुसार किया गया है। (मुकदमा उपरोक्त SI राजेन्द्र कुमार की हाजरी में दर्ज किया गया। ले0एस10

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under RTI Act 2005

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2. (की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है):

- (1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया)
- (2) Directed (Name of I.O.) (जांच अधिकारी का नाम): Jitender

Supdnt of Police (HQ)
cum State
Public Information Officer
YAMUNA NAGAR

Rank (पद): HC (HQ)

Haryana Police (हरियाणा पुलिस)

I.I.F.-1 (एकीकृत अर्थ फार्म-1)

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया संहिता के तहत)District (जिला): YAMUNA NAGAR
FIR No. (प्र.सू.रि. सं.): 0041

P.S. (थाना): SADHAURA

Year (वर्ष): 2021

Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 25/02/2021 20:49 hrs

S.No. (क्र.सं.)

Acts (अधिनियम)

MINES AND MINERALS (REGULATION
OF DEVELOPMENT) ACT 1957
IPC 1860Sections (धारा(एँ))
21(4)

379

1 Occurrence of offence (अपराध की घटना):
1 Day (दिन): Wednesday

Time Period (समय अवधि): Pabar 5

Date from (दिनांक से): 24/02/2021

Date To (दिनांक तक): 24/02/2021

(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई):
(c) General Diary Reference (रोजनामचा संदर्भ):

Time From (समय से): 14:00 hrs

Time To (समय तक): 15:00 hrs

Date (दिनांक): 25/02/2021

Time (समय): 20:21 hrs

Entry No. (प्रविष्टि सं.): 021

Date and Time (दिनांक और
समय): 25/02/2021 20:41
hrs4. Type of Information (सूचना का प्रकार): Written
Place of Occurrence (घटनास्थल):1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): NORTH, 14 Km(s)
(b) Address (पता): रकबा गलौडी,

Beat No. (बीट सं.): 120

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):
District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

(a) Name (नाम): नीरज कुमार

(b) Father's/Husband's Name (पिता/पति का नाम):

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1976

(d) Nationality (राष्ट्रीयता): INDIA

(e) UID No. (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक):

Place of Issue (जारी करने का स्थान):

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S.No. (क्र.सं.) ID Type (पहचान पत्र का प्रकार)

ID Number (पहचान संख्या) Certified copy of document
under RTI Act 2005

(h) Occupation (व्यवसाय):

(i) Address (पता):

Dy. Supdt. of Police (HQ)
cum State
Public Information Officer
YAMUNA NAGAR

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	सहायक खनन अधिकारी यमुनानगर, YAMUNA NAGAR CITY, YAMUNA NAGAR, HARYANA, INDIA
2	Permanent Address	सहायक खनन अधिकारी यमुनानगर, YAMUNA NAGAR CITY, YAMUNA NAGAR, HARYANA, INDIA
(1)	Phone number (दूरभाष सं.):	Mobile (मोबाइल सं.): 91-9463330056

7. Details of known / suspected / unknown accused with full particulars (जात / संदिग्ध / अज्ञात अभियुक्त का पूरी विवरण सहित वर्णन):

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)

8. Reasons for delay in reporting by the complainant / Informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु. में))
1	OTHERS	OTHER CONVEYANCE	अवैध खनन करने बा	30

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य (रु. में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.) UIDB Number (यू.डी. प्रकरण सं.):

12. First Information contents (प्रथम सूचना तथ्य):

नकल दरखास्त जेल है प्रेषक सहायक खनन अभियंता, खान एवं भू-विज्ञान विभाग, यमुनानगर सेवा में थाना प्रबन्धक सदौरा यदि इनका खनन/यमुनानगर/490 दिनांक- 24/02/21 विषय- गांव गलौडी में अवैध खनन करने बारे। उपरोक्त विषय पर सूचित किया जाता है कि दिनांक 24.02.21 को इस कार्यालय के फिल्ड स्टाफ श्री अमर खनन निरीक्षक, श्री कृष्ण खनन रक्षक व श्री रविन्द्र कुमार खनन रक्षक द्वारा गांव गलौडी में स्थित ताजा अवैध खनन के खड्डे का निरीक्षण किया गया। निरीक्षण के दौरान श्री राम स्कीनिंग प्लांट, मेन रोड पर पेमाइश लगभग 400X200X18 (फुट) का ताजा खनन हुआ पाया गया। व मौके पर कोई भी वाहन अवैध खनन करता नहीं पाया गया। और उक्त अवैध खनन के खड्डे को अवैध खननकर्ता द्वारा साधारण मिट्टी द्वारा भरा जा रहा है। उपरोक्त गांव के अधीनस्थ रकबे में खनिज की चोरी हुई पाई गई (जोपोएस फोटोग्राफ तलगत) जिस बारे आपको अवगत करवाया जाता है और इस विभाग के फिल्ड स्टाफ द्वारा मौजूदा पटवारी के माध्यम से खनिज चोरी से सम्बन्धित जमीन की मलकियत जान आपको रिपोर्ट भेज दी जाएगी। इसलिए आपसे अनुरोध है कि उपरोक्त अवैध खनिज चोरी के सम्बन्ध में जमीन मालिक व अन्य दोषीगण के खिलाफ IPC की धारा 379 व खनन अधिनियम 1957 की धारा 4.1 एवं 4.1A की अवहेलना करने पर धारा 21(4) के तहत कानूनी कार्रवाई करने की कृपा करें। संलग्न- उपरोक्तों SD NEERAJ KUMAR MOB- 9463330056 सहायक खनन अभियंता, खान एवं भू-विज्ञान विभाग, यमुनानगर सूचनार्थ इसकी एक प्रति तहसीलदार, सदौरा को आगामी कार्यवाही हेतु सूचनार्थ पोषित है और अनुरोध किया गया है कि सम्बन्धित पटवारी को निर्देश दे कि उक्त जमीन का निरीक्षण इस कार्यालय के फिल्ड स्टाफ के साथ मिलकर मलकियत रिपोर्ट देना सुनिश्चित करें। जिससे उक्त मामले में आगामी कार्यवाही अमल में लाई जा सके। SD NEERAJ KUMAR MOB- 9463330056 सहायक खनन अभियंता, खान एवं भू-विज्ञान विभाग, यमुनानगर अज थाना- इस आमदा दरखास्त उपरोक्त से सरदस्त जुर्म जेर धारा 379 IPC, 21(4) माईनिंग ACT का होना पाया जाने पर मुकदमा न0 41 दिनांक 25.02.2021 धारा 379 IPC, 21(4) माईनिंग ACT के तहत चलाया जा रहा है। प्रथम सूचना रिपोर्ट कि प्रतिया कंप्यूटर द्वारा तैयार करके बजरिया डाक सम्बन्धित अफसरान बाला की सेवा में उपरोक्त प्रतिया मय असल दरखास्त रखी गई जो हाजिर थाना आने पर HC जितेंद्र 972 के हवाले की जाएगी। इन्द्राज रिकार्ड विधि अनुसार किया गया है। (मुकदमा उपरोक्त HC शक्ति सिंह 99 की हाजरी में दर्ज किया गया। ले0एस00



Dy. Supdt. of Police (HQ)
cum State
Public Information Officer
YAMUNA NAGAR

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. (की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेखित है।)

(1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): / or (या)

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): Jitender

Rank (पद): HC (Head Constable)

I.I.F.-I (एकीकृत जॉय फॉर्म-I)

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट
(धारा 154 वंड प्रक्रिया संहिता के तहत)

District (जिला): YAMUNA NAGAR
FIR No. (प्र.सू.रि. सं.): 0042

P.S. (थाना): SADHAURA

Year (वर्ष): 2021

Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 25/02/2021 21:02 hrs

2. S.No. (क्र.सं.)

Acts (अधिनियम)

MINES AND MINERALS (REGULATION
OF DEVELOPMENT) ACT 1957
IPC 1860

Sections (धारा(एँ))

21(4)

379

3. (a)

Occurrence of offence (अपराध की घटना):
1 Day (दिन): Wednesday

Time Period (समय अवधि): Pahar 6

Date from (दिनांक से): 26/02/2021

Date To (दिनांक तक): 24/02/2021

Time From (समय से): 15:10 hrs

Time To (समय तक): 16:10 hrs

(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई):
(c) General Diary Reference (रोजनामचा संदर्भ):

Date (दिनांक): 25/02/2021

Time (समय): 20:53 hrs

Entry No. (प्रविष्टि सं.): 022

Date and Time (दिनांक और
समय): 25/02/2021 20:53
hrs

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):

(a) Direction and distance from P.S. (थाना से दूरी और दिशा): NORTH, 14 Km(s)
(b) Address (पता): रकबा गलौडी,

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):
District (State) (जिला (राज्य)):

Beat No. (बीट सं.): 120

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

(a) Name (नाम): नीरज कुमार

(b) Father's/Husband's Name (पिता/पति का नाम):

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1976

(e) UID No. (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक):

Place of Issue (जारी करने का स्थान):

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S.No. (क्र.सं.)

ID Type (पहचान पत्र का प्रकार)

ID Number (पहचान संख्या)

(h) Occupation (व्यवसाय):

(i) Address (पता):

Certified copy of document
under RTI Act 2005

Dy. Supdt. of Police (HQ)
cum State
Public Information Officer

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	सहायक खनन अधिकारी यमुनानगर, YAMUNA NAGAR CITY, YAMUNA NAGAR, HARYANA, INDIA
2	Permanent Address	सहायक खनन अधिकारी यमुनानगर, YAMUNA NAGAR CITY, YAMUNA NAGAR, HARYANA, INDIA

(U) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.): 91-9463330056

7. Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरा विवरण सहित वर्णन):

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)

8. Reasons for delay in reporting by the complainant / Informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))
1	OTHERS	OTHER CONVEYANCE	अवैध खनन करने वाले	00

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य (रु में)):

11. Inquest Report / U.D. case No., if any (मृत्यु सन्निधा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

12. First Information contents (प्रथम सूचना तथ्य):

नकल दरखास्त जैल है प्रेषक सहायक खनन अभियंता, खान एवं भू-विज्ञान विभाग, यमुनानगर सेवा में धाना प्रबन्धक सदौरा यादि क्रमांक/खनन/यमुनानगर/480 दिनांक- 24/02/21 विषय- गाँव गलौड़ी में अवैध खनन करने वाले। उपरोक्त विषय पर सूचित किया जाता है कि दिनांक 24.02.21 को इस कार्यालय के फिल्ड स्टाफ श्री अमन खनन निरीक्षक, श्री कृष्ण खनन रक्षक व श्री रविन्द्र कुमार खनन रक्षक द्वारा गांव गलौड़ी में स्थित ताजा अवैध खनन के खड्डे का निरीक्षण किया गया। निरीक्षक के दौरान मेन रोड सामने श्री राग स्कीनिंग प्लांट पर लगभग 200X20X18 (फुट) का ताजा खनन हुआ पाया गया। व मौके पर कोई भी वाहन अवैध खनन करता नहीं पाया गया। और उक्त अवैध खनन के खड्डे को अवैध खननकर्ता द्वारा साधारण मिट्टी द्वारा भरा जा रहा है। उपरोक्त गांव के अधीनस्थ रकबे में खनिज की चोरी हुई पाई गई (जीपीएस फोटोग्राफस संलग्न) जिस बारे आपको अवगत करवाया जाता है और इस विभाग के फिल्ड स्टाफ द्वारा मौजूदा पटवारी के माध्यम से खनिज चोरी से सम्बन्धित जमीन की मलकियत जान आपको रिपोर्ट भेज दी जाएगी। इसलिए आपसे अनुरोध है कि उपरोक्त अवैध खनिज चोरी के सम्बन्ध में जमीन मालिक व अन्य दोषीगण के खिलाफ IPC की धारा 379 व खनन अधिनियम 1957 की धारा 4.1 एवं 4.1A की अवदेलना करने पर धारा 21(4) के तहत कानूनी कारवाई करने की कृपा करें। संलग्न- उपरोक्त। SD NEERAJ KUMAR M0B- 9463330056 सहायक खनन अभियंता, खान एवं भू-विज्ञान विभाग, यमुनानगर सुचनार्थ इसकी एक प्रति तहसीलदार, सदौरा को आगामी कार्यवाही हेतु सूचनार्थ प्रेषित है और अनुरोध किया है कि सम्बन्धित पटवारी को निर्देश दे कि उक्त जमीन का निरीक्षक इस कार्यालय के फिल्ड स्टाफ के साथ मिलकर मलकियत रिपोर्ट देना सुनिश्चित करें। जिससे उक्त मामले में आगे की कार्यवाही अमल में लाई जा सके। SD NEERAJ KUMAR M0B- 9463330056 सहायक खनन अभियंता, खान एवं भू-विज्ञान विभाग, यमुनानगर अज धाना हब आमदा दरखास्त उपरोक्त से सरदेस्त जुर्म जेर धारा 379 IPC, 21(4) माईनिंग ACT का होना पाया जाने पर मुकदमा न0 42 दिनांक 25.02.2021 धारा 379 IPC, 21(4) माईनिंग ACT धाना सदौरा दर्ज रजिस्टर किया जाकर प्रथम सूचना रिपोर्ट कि प्रतिया कंप्यूटर द्वारा तैयार करके बजरिया डाक सम्बन्धित अफसरान बाला की सेवा में भेजी जाएगी। नकल मिशेल पुलिस मय असल दरखास्त रखी गई जो हाजिर धाना आने पर HC बहादुर सिंह 64 के हवाले की जाएगी। इन्द्राज सिंह द्वारा प्रेषित दस्तावेज under RTI Act 2005 (मुकदमा उपरोक्त HC शक्ति सिंह 99 की हाजरी में दर्ज किया गया। ल0एस0

13. Action taken: Since the above information reveals commission of offence(s) as mentioned at Item No. 12 (की गयी कार्यवाही): चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा 379 IPC, 21(4) माईनिंग ACT (प्रकरण दर्ज किया गया और जांच के लिए लिया गया)।

(1) Registered the case and took up the investigation (जांच अधिकारी का नाम): balbir singh Rank (पद): HC (Head Constable)

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): balbir singh Rank (पद): HC (Head Constable)

Haryana Police (हरियाणा पुलिस)

I.I.F.-1 (एकीकृत जॉब कार्ड-1)

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)
प्रथम सूचना रिपोर्ट

(पारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): YAMUNA NAGAR
FIR No. (प्र.सू.रि. सं.): 0043

P.S. (थाना): SADHAURA

Year (वर्ष): 2021

Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 25/02/2021 21:38 hrs

2. S.No. (क्र.सं.)
1 Acts (अधिनियम)
2 MINES AND MINERALS (REGULATION OF DEVELOPMENT) ACT 1957
IPC 1860

Sections (पारखंड)

21(4)

379

3. (a) Occurrence of offence (अपराध की घटना):
1 Day (दिन): Wednesday

Date from (दिनांक से): 24/02/2021

Date To (दिनांक तक): 24/02/2021

Time Period (समय अवधि): Pahar 6

Time From (समय से): 16:30 hrs

Time To (समय तक): 17:30 hrs

(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई):
(c) General Diary Reference (रोजनामचा संदर्भ):

Date (दिनांक): 25/02/2021

Time (समय): 21:24 hrs

Entry No. (प्रविष्टि सं.): 023

Date and Time (दिनांक और समय): 25/02/2021 21:25 hrs

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): NORTH, 14 Km(s)
(b) Address (पता): गाँव गलोड़ी

Beat No. (बीट सं.): 120

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):
District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

(a) Name (नाम): निरज कुमार सहायक खनन अधिकारी

(b) Father's/Husband's Name (पिता/पति का नाम):

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1976

(e) UID No. (यूआईडी सं.):

(J) Nationality (राष्ट्रीयता): INDIA

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक):

Place of Issue (जारी करने का स्थान):

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.) ID Type (पहचान पत्र का प्रकार)

ID Number (पहचान संख्या)

(h) Occupation (व्यवसाय):

(i) Address (पता):

Certified copy of document
under RTI Act 2005

Dy. Supdt. of Police (HQ)
cum State
Public Information Officer
YAMUNA NAGAR

Scanned with Cam

I.I.P.-1 (एकीकृत जांच)

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	सहायक खनन अधिकारी, YAMUNA NAGAR CITY, YAMUNA NAGAR, HARYANA, INDIA
2	Permanent Address	सहायक खनन अधिकारी, YAMUNA NAGAR CITY, YAMUNA NAGAR, HARYANA, INDIA

(U) Phone number (दूरभाष सं.): _____ Mobile (मोबाइल सं.): _____

7. Details of known / suspected / unknown accused with all particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरा विवरण सहित वर्णन):

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)

8. Reasons for delay in reporting by the complainant / Informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of Interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value (In Rs/-) (रु. में)
1	OTHERS	OTHER CONVEYANCE	अवैध खनन करने बारे	00

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य (रु. में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.) UIDB Number (यू.डी. प्रकरण सं.): _____

12. First Information contents (प्रथम सूचना तथ्य):

नकल दरखास्त जेल है प्रेषक सहायक खनन अभियंता, खान एंव भू-विज्ञान विभाग, यमुनानगर सेवा में धाना प्रबन्धक सदौरा यदि क्रमांक/खनन/यमुनानगर/492 दिनांक- 24/02/21 विषय- गांव गलौडी में अवैध खनन करने बारे। उपरोक्त विषय पर सूचित किया जाता है कि दिनांक 24.02.21 को इस कार्यालय के फिज्ड स्टॉफ श्री अमन खनन निरीक्षक, श्री कृष्ण खनन रक्षक व श्री रविन्द्र कुमार खनन रक्षक द्वारा गांव गलौडी में स्थित ताजा अवैध खनन के खड्डे का निरीक्षण किया गया। निरीक्षक के दौरान गन्ने के खेत के साथ लगते क्षेत्र में लगभग 500X100X18 (फुट) का ताजा खनन हुआ पाया गया। व मंके पर कोई भी वाहन अवैध खनन करता नहीं पाया गया। और उक्त अवैध खनन के खड्डे को अवैध खननकर्ता द्वारा साधारण मिट्टी द्वारा भरा जा रहा है। उपरोक्त गांव के अधीनस्थ रकबे में खनिज की चोरी हुई पाई गई (जीपीएस फोटोग्राफस संलग्न) जिस बारे आपको अवगत करवाया जाता है और इस विभाग के फिज्ड स्टॉफ द्वारा मौजूदा पटवारी के माध्यम से खनिज चोरी से सम्बन्धित जमीन की मलकियत जान आपको रिपोर्ट भेज दी जाएगी। इसलिए आपसे अनुरोध है कि उपरोक्त अवैध खनिज चोरी के सम्बन्ध में 21(4) के तहत कानूनी कारवाई करने की कृपा करें। संलग्न- उपरोक्त। SD NEERAJ KUMAR M0B-9463330056 सहायक खनन अभियंता, खान एंव भू-विज्ञान विभाग, यमुनानगर सूचनार्थ इसकी एक प्रति तहसीलदार, सबौरा को आगामी कार्यवाही हेतु सूचनार्थ पेशित है और अनुरोध किया गया है कि सम्बन्धित पटवारी को निर्देश दे कि उक्त जमीन का निरीक्षक इस कार्यालय के फिज्ड स्टॉफ के साथ मिलकर मलकियत रिपोर्ट देना सुनिश्चित करें। जिससे उक्त मामले में आगामी कार्यवाही अगल में लाई जा सके। SD NEERAJ KUMAR M0B-9463330056 सहायक खनन अभियंता, खान एंव भू-विज्ञान विभाग, यमुनानगर अज धाना हस्व आमदा दरखास्त उपरोक्त से संरेदस्त जुमें जेर धारा 379 IPC, 21(4) माईनिंग ACT का होना पाया जाने पर मुकदमा न0 43 दिनांक 25.02.2021 धारा 379 IPC, 21(4) माईनिंग ACT धाना सदौरा दर्ज रजिस्टर किया जाकर प्रथम सूचना रिपोर्ट कि प्रतिया कंप्यूटर द्वारा तैयार करके तजरिया डाक सम्बन्धित अफसरान बाला की सेवा में भेजी जाएगी। नकल मिश्रल पुलिस मय असल दरखास्त रखी गई जो हाजिर धाना आने पर HC बलबीर सिंह 64 के हवाले की जाएगी। इन्द्राज रिकार्ड विधि अनुसार किया गया है। (मुकदमा उपरोक्त HC शक्ति सिंह 09 की हाजरी में दर्ज किया गया)

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2. (की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है):

- (1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): / or (2) Directed (Name of I.O.) (जांच अधिकारी का नाम): balbir singh

Certified copy of document under RTI Act 2005

Dy. Supdt. of Police (HQ)

Public Information Officer YAMUNA NAGAR

Rank (पद): HC (Head Constable)

Haryana Police (हरियाणा पुलिस)

I.I.F.-1 (एकीकृत जॉय कार्ड-1)

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)
प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया संहिता के तहत)

District (जिला): YAMUNA NAGAR
FIR No. (प.सू.रि. सं.): 0044

P.S. (थाना): SADHAURA

Year (वर्ष): 2021

Date and Time of FIR (प.सू.रि. की दिनांक और समय): 25/02/2021 21:58 hrs

S.No. (क्र.सं.)

Acts (अधिनियम)

Sections (धारा(एँ))

1
2
MINES AND MINERALS (REGULATION
OF DEVELOPMENT) ACT 1957
IPC 1860

21(4)

379

3. (a) Occurrence of offence (अपराध की घटना):
1 Day (दिन): Wednesday

Date from (दिनांक से): 24/02/2021

Date To (दिनांक तक): 24/02/2021

Time Period (समय अवधि): Pahar 6

Time From (समय से): 16:40 hrs

Time To (समय तक): 17:40 hrs

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई):

Date (दिनांक): 25/02/2021

Time (समय): 21:43 hrs

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. (प्रविष्टि सं.): 024

Date and Time (दिनांक और समय): 25/02/2021 21:43 hrs

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): NORTH, 14 Km(s)
(b) Address (पता): रक्बा गाँव गलीडी,

Beat No. (बीट सं.): 120

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):
District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

(a) Name (नाम): निरज कुमार खनन आधिकारी

(b) Father's/Husband's Name (पिता/पति का नाम):

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1976

(d) UID No. (यूआईडी सं.):

(d) Nationality (राष्ट्रीयता): INDIA

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक):

Place of Issue (जारी करने का स्थान):

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.) ID Type (पहचान पत्र का प्रकार)

ID Number (पहचान संख्या)

(h) Occupation (व्यवसाय):

(i) Address (पता):

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cum State

Public Information Officer
YAMUNA NAGAR

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S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	सहायक खनन अधिकारी यमुनानगर, YAMUNA NAGAR CITY, YAMUNA NAGAR, HARYANA, INDIA
2	Permanent Address	सहायक खनन अधिकारी यमुनानगर, YAMUNA NAGAR CITY, YAMUNA NAGAR, HARYANA, INDIA

(U) Phone number (दूरभाष सं.): _____ Mobile (मोबाइल सं.): _____

7. Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)

8. Reasons for delay in reporting by the complainant / Informant: (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (₹ में))
1	OTHERS	OTHER CONVEYANCE	अवैध खनन करने बारे	.00

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य (₹ में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.) UIDB Number (यू.डी. प्रकरण सं.)

12. First Information contents (प्रथम सूचना तथ्य):

नकल दरखास्त जैल है प्रेषक सहायक खनन अभियंता, खान एंव. भू- विज्ञान विभाग, यमुनानगर सेवा में धाना प्रबन्धक सटौरा यदि क्रमांक/खनन/यमुनानगर/486 दिनांक- 24/02/21 विषय- गांव गलीडी में अवैध खनन करने बारे। उपरोक्त विषय पर सूचित किया जाता है कि दिनांक 24.02.21 को इस कार्यालय के फिल्ड स्टॉफ श्री अमन खनन निरीक्षक, श्री कृष्ण खनन रक्षक व श्री रविन्द्र कुमार खनन रक्षक द्वारा गांव गलीडी में स्थित ताजा अवैध खनन के खड्डे का निरीक्षक किया गया। निरीक्षक के दौरान फेक्टरी के अन्दर स्थित प्लांट के पास तगभग 70X30X25 (फुट) का ताजा खनन हुआ पाया गया। व मौके पर कोई भी वाहन अवैध खनन करता नहीं पाया गया। और उक्त अवैध खनन के खड्डे को अवैध खननकर्ता द्वारा साधारण मिट्टी द्वारा भरा जा रहा है। उपरोक्त गांव के अधीनस्थ रकबे में खनिज की चोरी हुई पाई गई (जीपीएस फोटोग्राफस संलग्न) जिस बारे आपको अवगत करवाया जाता है और इस विभाग के फिल्ड स्टॉफ द्वारा मौजूदा पटवारी के माध्यम से खनिज चोरी से सम्बन्धित जमीन की मलकियत जान आपको रिपोर्ट भेज दी जाएगी। इसलिए आपसे अनुरोध है कि उपरोक्त अवैध खनिज चोरी के सम्बन्ध में जमीन मालिक व अन्य दोषीगण के खिलाफ IPC की धारा 379 व खनन अधिनियम 1957 की धारा 4.1 एवं 4.1A की अवदलना करने पर धारा 21(4) के तहत कानूनी कारवाई करने की कृपा करें। संलग्न- उपरोक्त। SD NEERAJ KUMAR M0B- 9463330056 सहायक खनन अभियंता, खान एंव भू- विज्ञान विभाग, यमुनानगर सूचनार्थ इसकी एक प्रति तहसीलदार, सटौरा को आगामी कार्यवाही हेतु सूचनार्थ प्रेषित है और अनुरोध किया गया है कि सम्बन्धित पटवारी को निर्देश दे कि उक्त जमीन का निरीक्षक इस कार्यालय के फिल्ड स्टाफ के साथ मिलकर मलकियत रिपोर्ट देना सुनिश्चित करें। जिससे उक्त मामले में आगेनी कार्यवाही अमल में लाई जा सके। SD NEERAJ KUMAR M0B- 9463330056 सहायक खनन अभियंता, खान एंव भू- विज्ञान विभाग, यमुनानगर अज धाना हस्त आमदा दरखास्त उपरोक्त से सर्वेक्स्ट जुर्म जेर धारा 379 IPC, 21(4) माईनिंग ACT का होना पाया जाने पर मुकदमा न0 44 दिनांक 25.02.20/21 धारा 379 IPC, 21(4) माईनिंग ACT धाना सटौरा दर्ज रजिस्टर किया जाकर प्रथम सूचना रिपोर्ट कि प्रतिया कंप्यूटर द्वारा तैयार करके बज्रिया डाक सम्बन्धित अफसरान बाला की सेवा में भेजी जाएगी। नकल मिशाल पुलिस मय असल दरखास्त रखी गई जो हाजिर धाना आने पर HC लाह सिंह 30 के हवाले की जाएगी। इन्द्राज रिकार्ड विधि भुवनार किया गया है। (मुकदमा उपरोक्त HC शक्ति सिंह 99 की हाजरी में दर्ज किया गया। त0एसी0

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13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है।)

- (1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया)
- (2) Directed (Name of I.O.) (जांच अधिकारी का नाम): Laabh Singh Rank (पद): HC (Head Constable)

Dy. Supdt. of Police (HQ)
Cum State
Public Information Officer
YAMUNA NAGAR

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): YAMUNA NAGAR P.S. (थाना): SADHAURA Year (वर्ष): 2021
FIR No. (प.सू.रि. सं.): 0045 Date and Time of FIR (प.सू.रि. की दिनांक और समय): 25/02/2021 22:21 hrs

2. S.No. (क्र.सं.) Acts (अधिनियम) Sections (धारा(एँ))
1 MINES AND MINERALS (REGULATION OF DEVELOPMENT) ACT 1957 21(4)
2 IPC 1860 379

3. (a) Occurrence of offence (अपराध की घटना):
1 Day (दिन): Wednesday Date from (दिनांक से): 24/02/2021 Date To (दिनांक तक): 24/02/2021
Time Period (समय अवधि): Pahar 6 Time From (समय से): 17:00 hrs Time To (समय तक): 18:00 hrs
(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई): Date (दिनांक): 25/02/2021 Time (समय): 22:07 hrs
(c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 025 Date and Time (दिनांक और समय): 25/02/2021 22:07 hrs

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): NORTH, 13 Km(s)
(b) Address (पता): रक्बा गाँव असगरपुर,
(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

Beat No. (बीट सं.): 115

District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

(a) Name (नाम): निरज कुमार खनन अधिकारी
(b) Father's/Husband's Name (पिता/पति का नाम):
(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1976 (d) Nationality (राष्ट्रियता): INDIA
(e) UID No. (यूआईडी सं.):
(f) Passport No. (पासपोर्ट सं.):
Date of Issue (जारी करने की दिनांक): Place of Issue (जारी करने का स्थान):

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.) ID Type (पहचान पत्र का प्रकार)

(h) Occupation (व्यवसाय):

(i) Address (पता):

ID Number (पहचान संख्या)
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Dy. Supdt. of Police (HQ)
cum State
Public Information Officer,
YAMUNA NAGAR

I.I.P.-1 (पंजीयत और जारी)

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	सहायक खनन अधिकारी यमुनानगर, YAMUNA NAGAR CITY, YAMUNA NAGAR, HARYANA, INDIA
2	Permanent Address	सहायक खनन अधिकारी यमुनानगर, YAMUNA NAGAR CITY, YAMUNA NAGAR, HARYANA, INDIA

(1) Phone number (दूरभाष सं.): _____ Mobile (मोबाइल सं.): _____

7. Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरा विवरण सहित वर्णन):

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)

8. Reasons for delay in reporting by the complainant / Informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (₹ में))
1	OTHERS	OTHER CONVEYANCE	अवैध खनन करने बारे	00

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य (₹ में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.) UIDB Number (यू.डी. प्रकरण सं.): _____

12. First Information contents (प्रथम सूचना तथ्य):

नकल दरखास्त जैल है प्रेषक सहायक खनन अभियंता, खान एवं भू-विज्ञान विभाग, यमुनानगर सेवा में थाना प्रबन्धक सदीरा यादव क्रमांक/खनन/यमुनानगर/478 दिनांक- 24/02/21 विषय- गांव असगरपुर में अवैध खनन करने बारे। उपरोक्त विषय पर सूचित किया जाता है कि दिनांक 24.02.21 को इस कार्यालय के फिल्ड स्टॉफ श्री अमन खनन निरीक्षक, श्री कृष्ण खनन रक्षक व श्री रविन्द्र कुमार खनन रक्षक द्वारा गांव गलीडी में स्थित ताजा अवैध खनन के खड्डे का निरीक्षण किया गया। निरीक्षक के दौरान टीप एसोसिएट स्कीनिंग प्लांट के ओर लगभग एक किलो में 6 फुट का ताजा खनन हुआ पाया गया। व मौके पर कोई भी वाहन अवैध खनन करता नहीं पाया गया। और उक्त अवैध खनन के खड्डे को अवैध खननकर्ता द्वारा साधारण मिट्टी द्वारा भरा जा रहा है। उपरोक्त गांव के अधीनस्थ रकबे में खनिज की चोरी हुई पाई गई (जीपीएस फॉटोग्राफस संलग्न) जिस बारे आपको अवगत करवाया जाता है और इस विभाग के फिल्ड स्टॉफ द्वारा मौजूदा पटवारी के माध्यम से खनिज चोरी से सम्बन्धित जमीन की मलकियत जान आपको रिपोर्ट भेज दी जाएगी। इसलिए आपसे अनुरोध है कि उपरोक्त अवैध खनिज चोरी के सम्बन्ध में जमीन मालिक व अन्य दोषीगण के खिलाफ IPC की धारा 379 व खनन अधिनियम 1957 की धारा 4.1 एवं 4.1A की अवहेलना करने पर धारा 21(4) के तहत कानूनी कारवाई करने की कृपा करें। संलग्न- उपरोक्ता SD NEERAJ KUMAR M0B-9463330056 सहायक खनन अभियंता, खान एवं भू-विज्ञान विभाग, यमुनानगर सूचनार्थ इसकी एक प्रति तहसीलदार, सदीरा को आगामी कार्यवाही हेतु सूचनार्थ प्रेषित है और अनुरोध किया गया है कि सम्बन्धित पटवारी को निर्देश दे कि उक्त जमीन का निरीक्षण इस कार्यालय के फिल्ड स्टॉफ के साथ मिलकर मलकियत रिपोर्ट देना सुनिश्चित करें। जिससे उक्त मामले में आगामी कार्यवाही अगल में लाई जा सके। SD NEERAJ KUMAR M0B-9463330056 सहायक खनन अभियंता, खान एवं भू-विज्ञान विभाग, यमुनानगर अज थाना हस्व आमदा दरखास्त उपरोक्त से सरदेस्त जुर्म जेर धारा 379 IPC, 21(4) माईनिंग ACT का होना पाया जाने पर मुकदमा न0 45 दिनांक 25.02.2021 धारा 379 IPC, 21(4) माईनिंग ACT थाना सदीरा दर्ज रजिस्टर किया जाकर प्रथम सूचना रिपोर्ट कि प्रतिया कंप्यूटर द्वारा तैयार करके बजरिया डाक सम्बन्धित अफसरान बाला की सेवा में भेजी जाएगी। नकल मिथल पुलिस मय असल दरखास्त मन HC मुकेश कुमार 516 द्वारा समय गैर होने के कारण हाजिर थाना रखी गई जो आईन्दा कार्यवाही अमल में लाई जाएगी। ईन्द्राज रिकार्ड विधि अनुसार किया गया है। मुकदमा उपरोक्त HC मुकेश 516 की हाजरी में दर्ज किया गया।

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2. (की गयी कार्यवाही: चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख किया गया है।)

(1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया);

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): MUKESH Rank (पद): HC (Head Constable)

Certified copy of document under RTI Act 2005

By: Superintendent of Police (HQ) cum State Public Information Officer YAMUNA NAGAR

I.P.-1 (पुलिस)

2 Permanent Address | YAMUNANAGAR, YAMUNA NAGAR CITY, YAMUNA NAGAR
HARYANA-133204, INDIA

(1) Phone number (दूरभाष सं.): | Mobile (मोबाइल सं.):

7. Details of known / suspected / unknown accused with full particulars (मात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
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8. Reasons for delay in reporting by the complainant / Informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज करने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (₹ में))
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10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य (₹ में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

S.No. (क्र.सं.) | UIDB Number (यू.डी. प्रकरण सं.):

12. First Information contents (प्रथम सूचना तथ्य):

नकल दरखास्त इस प्रकार है परिवार नम्बरी 7735 दिनांक 27.09.19 कार्यालय पुलिस अधीक्षक यमुनानगर FROM MINING OFFICER, MINES AND GEOLOGY DEPARTMENT DISTRICT INDUSTRIES CENTRE BUILDING, INDUSTRIAL AREA OLD YAMUNANAGAR 135106 (HARYANA) TO THE STATION HOUSE OFFICER, S.D. LAURA, YAMUNA NAGAR. MEMO NO. M.O./YNR/1984 DATED:- YAMUNA NAGAR, SEPTEMBER THE 16TH, 2019 SUBJECT:- COMPLAINANT TO LODGE A F.I.R AGAINST THE MECHINERY INVOLVED IN ILLEGAL MINING AT GHALAURI (OUT OF LEGAL KHASRA NO.) ASGARPUR ON THE SUBJECT NOTED ABOVE. AS PER JOINT INSPECTION DATED 15.09.2019 AROUND 7 PM, ALONG WITH YOU AND YOUR STAFF AND REPORT OF THIS OFFICE DATED 15.09.2019, AN AREA OF 3 ACRE AND 20 FEET HAS BEEN FOUND ILLEGALLY EXCAVATED IN THE REVENUE ESTATE OF VILLAGE OF GALAURI (OUT OF LEGAL KHASRA NUMBERS) / ASGERPUR. DURING INSPECTION PERIOD VEHICLE NO. 1.P. 65 AH 1038 TRUCK 2.HR 58 B 7385 TRUCK 3.HR 37 D 0888 TRUCK 4. HR 58 A 9106 TRUCK 5.HR 37 D 0049 TRUCK 6.CH 22 T 9986 TRUCK 7. SK2101DLC-8 MODEL YQ12 B3206 S. NO. CHAIN MOUNTED EXCAVATOR 8.SK220XD-10 MODEL YN15 B1322 S.NO CHAIN MOUNTED EXCAVATOR 9. R140LC-9 MODEL Q401LCL00800 S. NO.107/73/220 E. NO. CHAIN MOUNTED EXCAVATOR 10. HAR 3DX SSC 01898915 JCB. ARE FOUND INVOLVED IN ILLEGAL EXCAVATION. DRIVER AND ORDER PERSON OF ABOVE VEHICLES FLED AWAY FROM THE SITE OF ILLEGAL EXCAVATION TAKING THE BENEFIT OF DARKNESS AFTER FINDING OUR OFFICIAL VEHICLES MOVING TOWARDS THEM. NUMBERS AND PHOTOGRAPHS OF MENTIONED VEHICLE ARE TAKEN. SAME WILL BE PROVIDED TO YOU AFTER GETTING THEM DEVELOPED. YOU ARE REQUESTED TO KINDLY LODGE A F.I.R AGAINST THE ABOVE TRUCKS, JCB, CHAIN MOUNTED EXCAVATOR, DRIVERS, OWNER OF ABOVE MENTIONED MACHINES AND LAND OWNER FROM WHERE ILLEGAL EXCAVATION TOOK PLACE PLEASE. MINING OFFICER MINS GEOLOGY DEPTT. YAMUNA NAGAR. अज्ञ थाना हस्त आमदा परिवार उपरोक्त से सरदेस्त जुर्म जेर धारा 21 MINES MINERALS ACT 1957 का सरजद होना पाया जाने पर मु०न० 199 दिनांक 27.12.19 धारा 21 MINES MINERALS ACT 1957 धाना सटोरि दर्ज रजिस्टर किया जाकर प्रतिया FIR कम्प्युटर द्वारा तैयार की गई जो वजरिया डाक सम्बन्धित अफसरान बाला की सेवा में भेजी जाएगी। नकल मिश्रल पुलिस मय असल दरखास्त लेकर मन ASI राजेश कुमार 174 नय HC लाभ सिंह 339 धाना के रवाना मोका घटना स्थल का होता हूँ इन्दाज रिकार्ड विधी अनुसार किया गया। (मुकदमा उपरोक्त स०उ०नि राजेश कुमार 174 की हाजरी में दर्ज किया)

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2. (की गयी कार्यवाही: चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मव सं. 2 में उल्लेख धारा के तहत है.):

(1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): / or (या)

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): Rajesh Kumar Rank (पद): Asst. SI (Assistant Sub-Inspector)

No. (सं.): 174ynr to take up the investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (के कारण इंकार किया या)

(3) Refused investigation due to (जांच के लिए):

(4) Transferred to P.S. (धाना):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित), District (ज़िला):

Dy. Supdt. of Police (HQ)
cum State
Public Information Officer
YAMUNA NAGAR

Certified copy of document
under RTI Act 2005

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट

(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): YAMUNA NAGAR
FIR No. (प्र.सू.रि. सं.): 0004
P.S. (थाना): SADHAURA
Year (वर्ष): 2020
Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 11/01/2020 15:35 hrs

2. S.No. (क्र.सं.) Acts (अधिनियम) Sections (धारा(एँ))
1 MINES AND MINERALS (DEVELOPMENT AND REGULATION) ACT, 1957 21

3. (a) Occurrence of offence (अपराध की घटना):

1 Day (दिन): Friday

Date from (दिनांक से): 10/01/2020

Date To (दिनांक तक): 10/01/2020

Time Period (समय अवधि): Pahar I

Time From (समय से): 00:00 hrs

Time To (समय तक): 00:00 hrs

(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई):

Date (दिनांक): 11/01/2020

Time (समय): 15:06 hrs

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. (प्रविष्टि सं.): 011

Date and Time (दिनांक और समय): 11/01/2020 15:30 hrs

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): NORTH, 13 Km(s)

Beat No. (बीट सं.):

(b) Address (पता): असगरपुर,

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (जिला (राज्य)):

Certified copy of document
under RTI Act 2005

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

(a) Name (नाम): बलबीर सिंह खनन रक्षक

(b) Father's/Husband's Name (पिता/पति का नाम):

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1975

(d) Nationality (राष्ट्रीयता): INDIA

(e) UID No. (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक):

Place of Issue (जारी करने का स्थान):

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.) ID Type (पहचान पत्र का प्रकार)

ID Number: (पहचान संख्या)

(h) Occupation (व्यवसाय):

(i) Address (पता):

S.No. (क्र.सं.)

Address Type (पता का प्रकार)

Address (पता)

Present Address

खान एव भू विज्ञान विभाग, YAMUNA NAGAR CITY, YAMUNA NAGAR, HARYANA, INDIA

2

Permanent Address

खान एवं भू विज्ञान विभाग, YAMUNA NAGAR CITY, YAMUNA NAGAR
HARYANA, INDIA

I.L.F.-1 (एककृत को)

(U) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.):

7. Details of known / suspected / unknown accused with full particulars (जात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1.	कुलदीप सिंह			1. नारायणगढ़, NARAYANGARH, AMBALA, HARYANA, INDIA

8. Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज करने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value (In Rs.) (मूल्य (₹ में))

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य (₹ में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.) UIDB Number (यू.डी. प्रकरण सं.)

12. First Information contents (प्रथम सूचना तथ्य):

नकल दरखास्त जैल है। प्रेषक खनन अधिकारी खान एवं भू-विज्ञान विभाग, यमुनानगर। सेवा में, धाना प्रबन्धक सदीरा। यादिका/खनन/यमुनानगर/42/दिनांक:-10/01/2020 विषय: अवैध खनन करने पर कानूनी कार्यवाही करने बारे उपरोक्त विषय पर इस कार्यालय के पत्र क्रमांक 1148 दिनांक 26.06.2019 के संदर्भ में। इस सम्बन्ध में आपको पुनः सूचित किया जाता है कि इस विभाग के फिल्ड स्टफ श्री बलबीर सिंह खनन रसक ने दिनांक 01.05.2019 को गांव असगरपुर के निरीक्षण कर इस कार्यालय में रिपोर्ट दी है कि गांव असगरपुर में एक जगह पर ताजा खनन होना पाया गया। जिसकी फोटो साथ संलग्न है, पूछताछ करने पर यह खनन श्री कुलदीप कुमार निवासी नारायणगढ़, जिला अम्बाला द्वारा किया जाना बताया, इस व्यक्ति ने यह जमीन खनन के लिए ठेके पर ले रखी है। यह व्यक्ति इस जगह पर देर-सवेर व रात के समय खनन करता है और खनिज को चोरी करके यमुनानगर से अम्बाला जिले की तरफ ले जाता है। अतः आपसे पुनः अनुरोध है कि उपरोक्त व्यक्ति व जमीन मालिक के खिलाफ अवैध खनन पर खनिज को चोरी करने बारे कार्रवाई करने का कष्ट करे संलग्न: उपरोक्त। खनन अधिकारी खान एवं भू-विज्ञान विभाग यमुनानगर। अज धाना-हस्व आमद आदेश उपरोक्त धाना में बजरिया डाक प्राप्त होने पर सुरत जुर्म जेर धारा 21 MINES MINERALS ACT 1957 वा 379 IPC का सरजद होना पाया जाने पर मुकदमा नं० 4 दिनांक 11.1.2020 धारा 21 MINES MINERALS ACT 1957 वा 379 IPC धाना सदीरा दर्ज रजिस्टर किया जाकर प्रथम सूचना रिपोर्ट कि प्रतियोगी कंप्यूटर द्वारा तैयार करके बजरिया डाक सम्बंधित अफसरान बाला कि सेवा में भेजी जाएगी नकल मिथल पुलिस मय असल आदेश रखे गये जो आईन्दा स०30नि सतीश कुमार 64 के हवाले की जाएगी। इन्दाज रिर्कांड विधी अनुसार किया गया है (मुकदमा उपरोक्त 30नि० दिलावाग सि० 64 कि हाजरी में दर्ज किया गया)

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

(1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): / or (या)

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): SATISH KUMAR Rank (पद): Asst. SI (Assistant Sub-Inspector)

No. (सं.): 64YNR to take up the investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए): or (के कारण इन्कार किया या)

(4) Transferred to P.S. (धाना):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

District (ज़िला):

Dist. Supdt. of Police (HQ)
cum State
Public Information Officer
YAMUNA NAGAR

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): YAMUNA NAGAR	P.S. (थाना): SADHAURA	Year (वर्ष): 2020
FIR No. (प.सू. सं.): 0100	Date and Time of FIR (प.सू.रि. की दिनांक और समय): 02/07/2020 20:03 hrs	
2. S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	MINES AND MINERALS (DEVELOPMENT AND REGULATION) ACT, 1957	
3. (a) Occurrence of offence (अपराध की घटना):		
1 Day (दिन): Intervening Days	Date from (दिनांक से): 29/05/2020	Date To (दिनांक तक): 01/06/2020
Time Period (समय अवधि):	Time From (समय से): 00:00 hrs	Time To (समय तक): 19:00 hrs
(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई):	Date (दिनांक): 02/07/2020	Time (समय): 19:00 hrs
(c) General Diary Reference (रोजनामचा संदर्भ):	Entry No. (प्रविष्टि सं.): 015	Date and Time (दिनांक और समय): 02/07/2020 19:26 hrs
4. Type of Information (सूचना का प्रकार): Written		
5. Place of Occurrence (घटनास्थल):		
1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): NORTH, 14 Km(s)		Beat No. (बीट सं.): 38
(b) Address (पता): JHANDA, BILASPUR		
(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम): SADHAURA		
District (State) (जिला (राज्य)): YAMUNA NAGAR (HARYANA)		
6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):		
(a) Name (नाम): OMDUTT SHARMA		
(b) Father's/Husband's Name (पिता/पति का नाम):		
(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1980	(d) Nationality (राष्ट्रीयता): INDIA	
(e) UID No. (यूआईडी सं.):		
(f) Passport No. (पासपोर्ट सं.):		
Date of Issue (जारी करने की दिनांक):	Place of Issue (जारी करने का स्थान):	
(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))		
S. No. (क्र.सं.)	ID Type (पहचान पत्र का प्रकार)	ID Number (पहचान संख्या)
(h) Occupation (व्यवसाय):		
(i) Address (पता):		
S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	MINING STAFF YAMUNANGA, SADHAURA, YAMUNA NAGAR, HARYANA, INDIA

Certified copy of document
under RTI Act 2005

Dy. Supdt. of Police (HQ)
cum State
Public Information Officer
YAMUNA NAGAR

2 Permanent Address
MINING STAFF YAMUNANGA, SADHAURA, YAMUNA NAGAR
HARYANA, INDIA

(J) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.):

7. Details of known / suspected / unknown accused with full particulars (जात / संदिग्ध / अज्ञात अभियुक्त का पूरा विवरण सहित वर्णन):

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)

8. Reasons for delay in reporting by the complainant / Informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (₹ में))

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य (₹ में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.) U/D Number (यू.डी. प्रकरण सं.):

12. First Information contents (प्रथम सूचना तथ्य):

नकल दरखास्त इस प्रकार है-SUPERINTENDNT OF POLICE YAMUNA NAGAR NO 5862-R DT 26.06.2020 प्रेषक खनन अधिकारी खान एव भु-विभाग यमुनानगर। सेवा में धाना प्रबन्धक सदीरा क्रमांक /खनन/ यमुनानगर /दिनांक विषय-गांव झन्डा में मिट्टी का अवैध खनन बारे। उपरोक्त विषय के सन्दर्भ में आपको सुचित किया जाता है कि एडवोकेट सदीप कुमार पुत्र श्री जागीर सिंह निवासी गांव झन्डा तहसील विलासपुर के मौजूदा सरपच पवन कुमार पुत्र श्री मलखान निवासी गांव झन्डा द्वारा उसके खेत के कुछ हिस्से के खसरा न0 18 व 19 तथा उसके खेत के साथ लगते खेत में से 15 से 18 फुट मिट्टी का अवैध खनन करने वाले दिनांक 29-05-2020 को इस विभाग के कार्यालय को शिकायत (प्रति सलगन) प्राप्त हुई थी। जिसकी जांच के लिए मैंने आंस दत्त शर्मा खनन निरीक्षण ने गोविन्द खनन रक्षक व इन्टी चालक तथा शिकायत करता को साथ लेकर दिनांक 01-06-2020 को समय लगभग साय 7 बजे उपरोक्त क्षेत्र का मौका निरीक्षण किया निरीक्षण के दौरान मौका पर शिकायत करता के ब्यान लिये गये (प्रति सलगन) शिकायत कर्ता ने अपने ब्यान में बताया कि उसके खेत वा साथ लगते खेतों से उपरोक्त द्वारा 1.50 एकड़ में लगभग 8 फुट गहरा मिट्टी का अवैध खनन करना बताया है। मौका पर मिट्टी के ताजा अवैध खनन के निशान पाये गये जो लगभग 20908 MT खनिज का उठाव बनता है जिसका जमाना रायल्टी व खनिज की किमत 303000 / - रु बनती है। इसलिए आपसे अनुरोध है कि उपरोक्त के खिलाफ अवैध खनन कर खनिज चोरी करने वाले कानूनी कार्यवाही करने कि कृपा करे सलगन - शिकायत कर्ता की प्रति SD खनन अधिकारी खान एवम भुविज्ञान विभाग यमुनानगर पू0 क्रमांक /खनन/यमुनानगर/1280 दिनांक 22-06-20 इसकी एक प्रति निम्नलिखित को अगामी आवश्यक कार्यवाही हेतु सुचनाएं प्रेषित है 1.उपायुक्त मोहदय यमुनानगर 2. पुलिस अधिक्षक महोदय यमुनानगर SD OM DUTT SHARMA खनन अधिकारी खान एवम भुविज्ञान विभाग यमुनानगर। अज धाना- हस्व आमद दरखास्त उपरोक्त वजरिया डाक धाना में प्राप्त होने पर दरखास्त उपरोक्त से सरदेस्त जुर्म जैर धारा 21 MINES AND MINERALS DEVELOPMENT AND REGULATION ACT 1957 का सर्जद होना पाया जाने पर मुकदमा न0 100 दिनांक 02-07-2020 धारा 21 MINES AND MINERALS DEVELOPMENT AND REGULATION ACT 1957 धाना सदीरा दर्ज रजिस्टर किया जाकर प्रतिया FIR कम्प्युटर द्वारा तैयार की गई जो वजरिया डाक सम्बन्धित अफसरान वाला की सेवा में भेजी जायेगी। नकल मिशेल पुलिस मय असल दरखास्त रखी गई वापिस आने पर स030नि0 राजेश कुमार 174 के हावले कि जावेगी इन्द्राज रिकार्ड विधि अनुसार किया गया (यह मुकदमा ASI सतीश कुमार न.64 की हाजिर में दर्ज किया गया)

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2. (की गयी कार्यवाही: चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):
- (1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए तैयार किया गया) of document under RTI Act 2005
- (2) Directed (Name of I.O.) (जांच अधिकारी का नाम): Rajesh Kumar Rank (पद): Asst. SI (Assistant Sub-Inspector)
- No. (सं.): 174ynr to take up the investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) by Subst. of Police (HQ) cum State Public Information Officer YAMUNA NAGAR
- (3) Refused investigation due to (जांच के लिए): or (के कारण इन्कार किया या)

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)

पथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): YAMUNA NAGAR

FIR No. (ए.सू.रि. सं.): 0182

P.S. (थाना): SADHIAURA

Year (वर्ष): 2020

Date and Time of FIR (ए.सू.रि. की दिनांक और समय): 26/11/2020 18:56 hrs

2. S.No. (क्र.सं.) Act (अधिनियम)
1 IX 1880

Section (धारा(ए))
379

3. (a) Occurrence of offence (अपराध की घटना):

(i) Day (दिन): Intending Days

Date from (दिनांक से): 23/04/2019

Date To (दिनांक तक): 19/02/2020

Time Period (समय अवधि):

Time From (समय से): 00:00 hrs

Time To (समय तक): 00:00 hrs

(ii) Information received at P.S. (थाना जहां सूचना प्राप्त हुई):

Date (दिनांक): 26/11/2020

Time (समय): 18:16 hrs

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. (प्रविष्टि सं.): 010

Date and Time (दिनांक और समय): 26/11/2020 18:16 hrs

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): WEST

Beat No. (बीट सं.): 59

(b) Address (पता): रक्का सढौरा,

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

Certified copy of document
under RTI Act 2005

District (State) (जिला (राज्य)):

Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

(a) Name (नाम): नीरज कुमार

(b) Father's/Husband's Name (पिता/पति का नाम):

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1975

(d) Nationality (राष्ट्रीयता): INDIA

(e) UID No. (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक):

Place of Issue (जारी करने का स्थान):

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.) ID Type (पहचान पत्र का प्रकार)

ID Number (पहचान संख्या)

(h) Occupation (व्यवसाय):

(i) Address (पता):

S.No. (क्र.सं.) Address Type (पता का प्रकार)
1 Present Address

Address (पता)

खनन अधिकारी यमुनानगर, YAMUNA NAGAR CITY, YAMUNA NAGAR,
HARYANA, INDIA

2 Permanent Address

खनन अधिकारी यमुनानगर, YAMUNA NAGAR CITY, YAMUNA
HARYANA, INDIA

(U) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.):

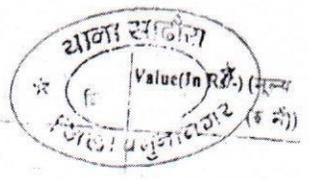
7. Details of known / suspected / unknown accused with full particulars (जात / संदिग्ध / अज्ञात अभियुक्त का पूरा विवरण सहित वर्णन):

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
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8. Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)
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10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य (रु में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.) UIDB Number (यू.डी. प्रकरण सं.):

12. First Information contents (प्रथम सूचना तथ्य):

नकल दरखास्त जैल है प्रेषक सहायक खनन अभियन्ता, खनन एवं भू-विज्ञान विभाग, यमुनानगर। सेवा में धाना प्रबन्धक सर्वोत्तम। क्रमांक: 3139-A,-- 3139-B दिनांक 16.10.2020 विषय:- वाहन/गाड़ी नं० NL02N-6787 के मालिक/चालक के खिलाफ माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली के दिनांक-23.04.2019 व 19.02.2020 आदेशों की उल्लंघना बारे व अवैध खनन कर खनिज चोरी करने बाबत IPC की धारा 379 के तहत कानूनी कार्रवाई करने बारे। उपरोक्त विषय के संदर्भ में आपको सूचित किया जाता है कि पुरे राज्य में अवैध खनन की रोकथाम हेतु महानिदेशक महोदय के आदेशानुसार बनाई गई SET टीम व इस विभाग के फिनिश स्टाफ श्री अश्वनी कुमार चौहान, खनन निरीक्षक द्वारा दिनांक-03.09.2019 को सर्वोत्तम का मौका निरीक्षण किया गया। निरीक्षण के दौरान मौका पर उपरोक्त वाहन को अवैध खनन में संलग्न (बिना किसी वैध बिल) पाए जाने पर पकड़ा गया व खनन अधिनियम 1957 की धारा 21(4) व राज्य खनन नियम 2012 के उप-नियम 104 तथा माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली के दिनांक 23.04.2019 व 19.02.2020 के आदेशानुसार (पति संलग्न) आपके थाने में बन्द किया गया है। 2. माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली के दिनांक 23.04.2019 व 19.02.2020 के आदेशानुसार उपरोक्त वाहन के मालिक/चालक से पर्यावरण क्षति पूर्ति राशि व इसके अतिरिक्त इस विभाग के नियमानुसार उपरोक्त वाहन में शरें खनिज का जुर्माना रायल्टी व कीमत ई-चालक के माध्यम से सरकारी खजाने में जमा करवानी है। 3. उपरोक्त वाहन के मालिक/चालक द्वारा अभी तक अपने वाहन को उपरोक्त आदेशानुसार जुर्माना भर कर छुड़ाने बारे इस कार्यालय में आकर सम्पर्क नहीं किया गया है। इसलिए आपसे अनुरोध है कि उपरोक्त वाहन के मालिक/चालक के खिलाफ अवैध खनन कर खनिज चोरी करने बारे IPC की धारा 379 के तहत कानूनी कार्रवाई करने की सलाह करें। माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली के उपरोक्त आदेशानुसार पर्यावरण क्षति पूर्ति राशि के लिए उपरोक्त वाहन के नीलामी की कार्रवाई भी विभाग द्वारा अमल में लाई जा रही है। ISD-NEERAJ KUMAR सहायक खनन अभियन्ता, खनन एवं भू-विज्ञान विभाग, यमुनानगर अज धाना हस्त आमदा दरखास्त उपरोक्त से सरदेस्त जुर्म जेर धारा 379 IPC का होना पाए जाने पर मुकदमा नं० 182 दिनांक 26.11.2020 धारा 379 IPC धाना सर्वोत्तम दर्ज रजिस्टर किया जाकर प्रथम सूचना रिपोर्ट कि प्रतिवा कम्प्यूटर द्वारा तैयार करके बजरिया डाक सम्बन्धित अफसरान बाला की सेवा में भेजी जाएगी। नकल मिशाल पुलिस मय असल दरखास्त रखी गई जो हाजिर धाना आने पर HC जितेन्द्र कुमार नं० 972 धाना सर्वोत्तम के हवाले कि जायेगी। इन्द्राज रिकॉर्ड विधि अनुसार किया गया है। (मुकदमा उपरोक्त HC सुरेन्द्र कुमार नं० 547 की हाजरी में दर्ज किया गया) ले०एस००

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2. (की गयी कार्यवाही: चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

- (1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया) under RTI Act 2005
- (2) Directed (Name of I.O.) (जांच अधिकारी का नाम): Jitender Rank (पद): HC (Head Constable)
- No. (सं.): 1256 to take up the investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) Police (HQ) cum State Public Information Officer YAMUNA NAGAR
- (3) Refused investigation due to (जांच को लिए): or (के कारण इंकार किया या)

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)

पथम सूचना रिपोर्ट
(पारा 154 बंड एक्रिया सहिता के तहत)

I.I.F.-I (एकीकृत नॉय फार्म-1)

1. District (जिला): YAMUNA NAGAR
P.S. (थाना): SADHAURA
Year (वर्ष): 2020
FIR No. (प.सू. सं.): 0184
Date and Time of FIR (प.सू. रि. की दिनांक और समय): 28/11/2020 15:15 hrs

2. S.No. (क्र.सं.) Acts (अधिनियम) Sections (पारा(ए))
1 IPC 1860 379

3. (a) Occurrence of offence (अपराध की घटना):
Date from (दिनांक से): 23/04/2019
Date To (दिनांक तक): 19/02/2020
Day (दिन): Intervening Days
Time Period (समय अवधि):
Time From (समय से): 00:00 hrs
Time To (समय तक): 00:00 hrs
(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई):
Date (दिनांक): 28/11/2020
Time (समय): 15:02 hrs
(c) General Diary Reference (रोजनामचा संदर्भ):
Entry No. (प्रविष्टि सं.): 017
Date and Time (दिनांक और समय): 28/11/2020 15:02 hrs

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):
1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): WEST
(b) Address (पता): रक्का थाना सड़ौरा, Beat No. (बीट सं.): 59
(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):
District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):
(a) Name (नाम): नीरज कुनार
(b) Father's/Husband's Name (पिता/पति का नाम):
(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1975
(d) Nationality (राष्ट्रीयता): INDIA
(e) UID No. (यूआईडी सं.):
(f) Passport No. (पासपोर्ट सं.):
Date of Issue (जारी करने की दिनांक):
Place of Issue (जारी करने का स्थान):
(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))
S.No. (क्र.सं.) ID Type (पहचान पत्र का प्रकार) ID Number (पहचान संख्या)
(h) Occupation (व्यवसाय):
(i) Address (पता):
S.No. (क्र.सं.) Address Type (पता का प्रकार) Address (पता)
1 Present Address
गाईनिंग कार्यालय जगाधरी, JAGADHRI CITY, YAMUNA NAGAR, HARYANA, INDIA

2

Permanent Address

माईनिंग कार्यालय जगाधरी, JAGADHRI CITY, YAMUNA NAGAR,
HARYANA, INDIA

Mobile (मोबाइल सं.):

(i) Phone number (दूरभाष सं.):

7. Details of known / suspected / unknown accused with full particulars (मात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)

8. Reasons for delay in reporting by the complainant / Informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (₹ में))

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य (₹ में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी.प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.) UIDB Number (यू.डी.प्रकरण सं.)

12. First Information contents (प्रथम सूचना तथ्य):

नकल दरखास्त जैल है सेवा मे थाना प्रबन्धक सदौरा सादि क्रमांक/खनन/यमुनानगर/-3285 दिनांक:-29/10/2020 विषय:-द्रुक Reg No. HR-38, 0558 के मालिक/चालक के खिलाफ माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली के दिनांक 23.04.2019 व 19.02.2020 आदेशों की उल्लंघना कर व अवैध खनन कर खनिज चोर करने बाबत IPC की धारा 379 के तहत कानूनी कारवाई करने बारे। उपरोक्त विषय पर इस कार्यालय के पत्र क्रमांक खनन/यमुनानगर Spi-IV 03.01.2020 के सदर में। इस समय में आपको सूचित किया जाता है कि दिनांक 03.01.2020 को महानिदेशक महोदय, खान एवं भू-विज्ञान विभाग, हरियाणा चण्डीगढ़ के आदेशानुसार पूरे राज्य में अवैध खनन की रोकथाम हेतु बनाई गई SET टीम के साथ लगाए गए श्री अनिल कुमार खनन निरीक्षण दवाया मय स्टाफ को साथ लेकर सदौरा क्षेत्र के निरीक्षण के दौरान उपरोक्त वाहन को अवैध खनिज (रेत) परिवहन में सलियत (बिना किसी वैध बिल/अतिरिक्त खनिज परिवहन) पाए जाने पर पकडकर राज्य खनन नियम 2012 के उप-नियम 102 व खनन अधिनियम 1957 की धारा 21 (4) तथा माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली के दिनांक 23.04.2019 व 19.02.2020 के आदेशानुसार (प्रति सलग्न) आपको थाने में बन्द किया गया था। उपरोक्त वाहन क् मालिक/चालक से माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली के दिनांक 23.04.2019 व 19.02.2020 व राज्य खनन नियम 2012 के उप-नियम 102 के अनुसार पर्यावरण क्षति पूर्ति राशि, जुर्माना, रायल्टी व खनिज की कीमत वसूल कर ई-चालान के माध्यम से सरकारी खजाने में जमा करवाई जागी है। उपरोक्त वाहन के मालिक/चालक दवाया अभी कर अपने वाहन को उपरोक्त आदेशानुसार जुर्माना भर कर छुड़वाने बारे उस कार्यालय में आकर सम्पर्क नहीं किया गया है। माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली के उपरोक्त आदेशानुसार पर्यावरण क्षति पूर्ति राशि के लिए उपरोक्त वाहन की निलामी की कार्यावाही भी अमल में लाई जा रही है। इसलिए आपसे अनुरोध है कि उपरोक्त वाहन के मालिक/चालक के खिलाफ उपरोक्त आदेशों कि उल्लंघना करने बारे व चोरो से अवैध खनिज परिवहन करने बारे IPC की धारा 379 के तहत कानूनी कारवाई करने की कृपा करें। SD Neeraj Kumar सहायक खनन अभियंता खान एवं भू-विज्ञान विभाग यमुनानगर अज थाना हस्ब आमदा दरखास्त उपरोक्त से सरदेस्त जुर्म जेर धारा 379 IPC का होना पाया जाने पर मुकदमा न0 184 दिनांक 28.11.2020 धारा 379 IPC थाना सदौरा दर्ज रजिस्टर किया जाकर प्रथम सूचना रिपोर्ट कि प्रतिया कंप्यूटर दवाया तैयार करके बजरिया डाक सम्बन्धित अफसरान बाला की सेवा में भेजी जाएगी। नकल मिशाल पुलिस मय असल दरखास्त मन मु0 सि0 मुकेश कुमार न0 516 HC बलवीर सिंह न0 64 के रवाना मोका घटना स्थल का होता है। ईन्द्राज रिकार्ड विधि अनुसार किया गया है। (मुकदमा उपरोक्त HC मुकेश कुमार न0 516 की हाजरी में दर्ज किया गया)

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2. (की गयी कार्यावाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लंघना है।)

(1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया); / or (सं)

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): MUKESH

No. (सं.): 378

to take up the investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया)

Certified copy of document

Under RTI Act 2005

Dy. Supdt. of Police (HQ)

Rank (पद): HC (Head Constable)

Public Information Officer

YAMUNA NAGAR

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट

(पारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): YAMUNA NAGAR	P.S. (थाना): SADHAURA	Year (वर्ष): 2020
ITR No. (प.सू. रि. सं.): 0184	Date and Time of FIR (प.सू. रि. की दिनांक और समय): 28/11/2020 15:15 hrs	
2. S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (भारत(ए))
1	IPC 1860	179
3. (a) Occurrence of offence (अपराध की घटना):		
1 Day (दिन): Intervening Days	Date from (दिनांक से): 23/04/2019	Date To (दिनांक तक): 19/02/2020
Time Period (समय अवधि):	Time From (समय से): 00:00 hrs	Time To (समय तक): 00:00 hrs
(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई):	Date (दिनांक): 28/11/2020	Time (समय): 15:02 hrs
(c) General Diary Reference (रोजनामचा संदर्भ):	Entry No. (प्रविष्टि सं.): 017	Date and Time (दिनांक और समय): 28/11/2020 15:02 hrs
4. Type of Information (सूचना का प्रकार): Written		
5. Place of Occurrence (घटनास्थल):		
1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): WEST		Beat No. (बीट सं.): 59
(b) Address (पता): रक्का थाना सढौरा,		
(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):		
District (State) (जिला (राज्य)):		
6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):		
(a) Name (नाम): नीरज कुमार		
(b) Father's/Husband's Name (पिता/पति का नाम):		
(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1975		
(e) UID No. (यूआईडी सं.):		
(f) Passport No. (पासपोर्ट सं.):		
Date of Issue (जारी करने की दिनांक):	Place of Issue (जारी करने का स्थान):	
(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))		
S. No. (क्र.सं.)	ID Type (पहचान पत्र का प्रकार)	ID Number (पहचान संख्या)
1	Present Address	
(h) Occupation (व्यवसाय):		
(i) Address (पता):		
S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	माईनिंग कार्यालय जगाधरी, JAGADHRI CITY, YAMUNA NAGAR, HARYANA, INDIA

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट

(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): YAMUNA NAGAR P.S. (थाना): SADHAURA Year (वर्ष): 2020
FIR No. (प्र.सू.रि. सं.): 0188 Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 02/12/2020 17:57 hrs

2. S.No. (क्र.सं.) Acts (अधिनियम) Sections (धारा(एँ))
1 MINES AND MINERALS (DEVELOPMENT AND REGULATION) ACT, 1957 21
2 IPC 1860 379

3. (a) Occurrence of offence (अपराध की घटना):
1 Day (दिन): Friday Date from (दिनांक से): 03/01/2020 Date To (दिनांक तक): 03/01/2020
Time Period (समय अवधि): Pabar 5 Time From (समय से): 14:00 hrs Time To (समय तक): 14:10 hrs
(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई): Date (दिनांक): 02/12/2020 Time (समय): 17:00 hrs
(c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 010 Date and Time (दिनांक और समय): 02/12/2020 17.40 hrs

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):
1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): WEST Beat No. (बीट सं.): 59
(b) Address (पता): सढौरा
(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):
District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):
(a) Name (नाम): नीरज कुमार
(b) Father's/Husband's Name (पिता/पति का नाम):
(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1978
(d) Nationality (राष्ट्रीयता): INDIA
(e) UID No. (यूआईडी सं.):
(f) Passport No. (पासपोर्ट सं.):
Date of Issue (जारी करने की दिनांक): Place of Issue (जारी करने का स्थान):
(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))
S. No. (क्र.सं.) ID Type (पहचान पत्र का प्रकार) ID Number (संख्यांक)
(h) Occupation (व्यवसाय):
(i) Address (पता):



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under RTI Act 2005

Dy. Supdt. of Police (HQ)
cum State
Public Information Officer
YAMUNA NAGAR

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	खनन विभाग यमुनानगर, SADHAURA, YAMUNA NAGAR, HARYANA, INDIA
2	Permanent Address	खनन विभाग यमुनानगर, SADHAURA, YAMUNA NAGAR, HARYANA, INDIA

(1) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.):

7. Details of known / suspected / unknown accused with full particulars (जात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
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8. Reasons for delay in reporting by the complainant / Informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of Interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य रु में)
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10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य रु में):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.) UIDB Number (यू.डी. प्रकरण सं.):

12. First Information contents (प्रथम सूचना तथ्य):



नकल दरखास्त जैल है सेवा में थाना प्रबन्धक सदौरा यदि क्रमांक/खनन/यमुनानगर/3291 दिनांक:-29/10/2020 विषय:-ईक्टर द्वारा Eng No 47.5004/SYA02592/Chasis No WSCB619229932898 के मालिक/चालक के खिलाफ माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली के दिनांक 23.04.2019 व 19.02.2020 आदेशों की उल्लंघना बारे व अवैध खनन कर खनिज चोरी करने बाबत IPC की धारा 379 के तहत कानूनी कारवाई करने बारे। उपरोक्त विषय पर इस कार्यालय के पत्र क्रमांक खनन/यमुनानगर Spl-IV 03.01.2020 के सदर्थ में। इस सम्बन्ध में आपको सूचित किया जाता है कि दिनांक 03.01.2020 को महानिदेशक महोदय, खान एवं भू-विज्ञान विभाग, हरियाणा चण्डीगढ़ के आदेशानुसार पूरे राज्य में अवैध खनन की रोकथाम हेतु बनाई गई SET टीम के साथ लगाए गए श्री अनिल कुमार खनन निरीक्षक द्वारा मय.स्टाफ को साथ लेकर सदौरा क्षेत्र के निरीक्षण के दौरान उपरोक्त वाहन को अवैध खनिज परिवहन में संलिप्त (बिना किसी वैध बिल/अतिरिक्त खनिज परिवहन) पाए जाने पर पकड़कर राज्य खनन नियम 2012 के उप-नियम 102 व खनन अधिनियम 1957 की धारा 21 (4) तथा माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली के दिनांक 23.04.2019 व 19.02.2020 के आदेशानुसार (प्रति सलगन) आपको थाने में बन्द किया गया था। उपरोक्त वाहन के मालिक/चालक से माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली के आदेश दिनांक 23.04.2019 व 19.02.2020 व राज्य खनन नियम 2012 के उप-नियम 102 के अनुसार पर्यावरण क्षति पूर्ति राशि, जुर्माना, रायल्टी व खनिज की कीमत वसूल कर ई-चालान के माध्यम से सरकारी खजाने में जमा करवाई जानी है। उपरोक्त वाहन के मालिक/चालक द्वारा अभी कर अपने वाहन को उपरोक्त आदेशानुसार पर्यावरण क्षति पूर्ति राशि के लिए उपरोक्त वाहन से सम्पर्क नहीं किया गया है। माननीय राष्ट्रीय हरित प्राधिकरण नई दिल्ली के उपरोक्त आदेशानुसार पर्यावरण क्षति पूर्ति राशि में आकर की निलामी की कार्यवाही भी अमल में लाई जा रही है। इसलिए आपसे अनुरोध है कि उपरोक्त वाहन के मालिक/चालक के खिलाफ उपरोक्त आरोपों कि उल्लंघना करने बारे व चोरी से अवैध खनिज परिवहन करने बारे IPC की धारा 379 के तहत कानूनी कारवाई करने की कृपा करें। SD Neeraj Kumar सहायक खनन अभियंता खान एवं भू-विज्ञान विभाग यमुनानगर अज थाना हस्त आमदा दरखास्त उपरोक्त से संरेस्त जुर्म जेर धारा 379 IPC व खनन अधिनियम 1957 की धारा 21 (4) का होना पाया जाने पर मुकदमा न0 188 दिनांक 02/11/2020 के तहत मुकदमा न0 64 की हाजरी में दर्ज किया गया है। सम्बन्धित अफसरान बासा की सेवा में भेजी जाएगी। नकल मिशन पुलिस मय असल दरखास्त मन मु0 सि0 लेकर अहाता थाना में तफतीश में व्यस्त होता है। इन्द्राज रिर्काई विधि अनुसार किया गया है। (मुकदमा उपरोक्त HC बलबीर सिंह न0 64 की हाजरी में दर्ज किया गया है।)

By: Supdt. of Police (HQ) cum State Public Information Officer YAMUNA NAGAR

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 12 (की गयी कार्यवाही): चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है। (1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): / or (या)

Haryana Police (हरियाणा पुलिस)

I.I.P.-I (पंकीकृत जॉय फॉर्म-1)

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया संहिता के तहत)1. District (जिला): YAMUNA NAGAR
FIR No. (प.सू.रि. सं.): 0015

P.S. (थाना): SADHAURA

Year (वर्ष): 2021

Date and Time of FIR (प.सू.रि. की दिनांक और समय): 20/01/2021 12:12 hrs

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	MINES AND MINERALS (REGULATION OF DEVELOPMENT) ACT 1957	21(4)
2	IPC 1860	379



3. (a) Occurrence of offence (अपराध की घटना):

Day (दिन): Friday

Date from (दिनांक से): 03/01/2020

Date To (दिनांक तक): 03/01/2020

Time Period (समय अवधि): Pahar 1

Time From (समय से): 00:00 hrs

Time To (समय तक): 00:00 hrs

(b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई):

Date (दिनांक): 20/01/2021

Time (समय): 11:52 hrs

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. (प्रविष्टि सं.): 007

Date and Time (दिनांक और समय): 20/01/2021 11:52 hrs

4. Mode of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): NORTH, 1.5 Km(s)

Beat No. (बीट सं.): 59

(b) Address (पता): सढौरा,

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

(a) Name (नाम): खनन अधिकारी

(b) Father's/Husband's Name (पिता/पति का नाम):

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1976

(d) Nationality (राष्ट्रीयता): INDIA

(e) UID No. (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक):

Place of Issue (जारी करने का स्थान):

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., व्हाइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.) ID Type (पहचान पत्र का प्रकार)

ID Number (पहचान संख्या) Certified copy of document under RTI Act 2005

(h) Occupation (व्यवसाय):

(i) Address (पता):

Dy. Supdt. of Police (HQ)
cum State
Public Information Officer
YAMUNA NAGAR

Haryana Police (हरियाणा पुलिस)

I.I.F.-I (एकीकृत जॉय फॉर्म-1)

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया संहिता के तहत)

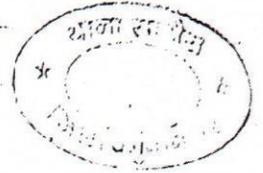
1. District (जिला): YAMUNA NAGAR
FIR No. (प्र.सू.रि. सं.): 0037

P.S. (थाना): SADHAURA

Year (वर्ष): 2021

Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 25/02/2021 17:48 hrs

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धाराएं)
1	MINES AND MINERALS (REGULATION OF DEVELOPMENT) ACT 1957	21(4)
2	IPC 1860	379



3. (a) Occurrence of offence (अपराध की घटना):

1 Day (दिन): Wednesday

Date from (दिनांक से): 24/02/2021

Date To (दिनांक तक): 24/02/2021

Time Period (समय अवधि):

Time From (समय से): 11:30 hrs

Time To (समय तक): 12:30 hrs

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई):

Date (दिनांक): 25/02/2021

Time (समय): 17:23 hrs

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. (प्रविष्टि सं.): 016

Date and Time (दिनांक और समय): 25/02/2021 17:23 hrs

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): NORTH, 14 Km(s)

Beat No. (बीट सं.): 120

(b) Address (पता): रकबा गलीडी,

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

(a) Name (नाम): नीरज कुमार

(b) Father's/Husband's Name (पिता/पति का नाम):

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1976

(d) Nationality (राष्ट्रीयता): INDIA

UID No. (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक):

Place of Issue (जारी करने का स्थान):

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.) ID Type (पहचान पत्र का प्रकार)

ID Number (पहचान संख्या)

(h) Occupation (व्यवसाय):

(i) Address (पता):

Certified copy of document
under RTI Act 2005

Dy. Supdt. of Police (HQ)
cum State
Public Information Officer
YAMUNA NAGAR

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	सहायक खनन अधिकारी यमुनानगर, YAMUNA NAGAR CITY, YAMUNA NAGAR, HARYANA, INDIA
2	Permanent Address	सहायक खनन अधिकारी यमुनानगर, YAMUNA NAGAR CITY, YAMUNA NAGAR, HARYANA, INDIA

(j) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.): 91-9463330056

7. Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरा विवरण सहित वर्णन):

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)

8. Reasons for delay in reporting by the complainant / Informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of Interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य ₹ में)
1	OTHERS	OTHER CONVEYANCE	अवैध खनन करने वाले	.00

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य (₹ में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.) UIDB Number (यू.डी. प्रकरण सं.)

12. First Information contents (प्रथम सूचना तथ्य):

नकल दरखास्त जैल है प्रेषक सहायक खनन अभियंता, खान एवं भू-विज्ञान विभाग, यमुनानगर सेवा में धाना प्रबन्धक सटौरा यादिका क्रमांक/खनन/यमुनानगर/482 दिनांक- 24/02/21 विषय- गांव गलीडी में अवैध खनन करने बारे। उपरोक्त विषय पर सूचित किया जाता है कि दिनांक 24.02.21 को इस कार्यालय के फिल्ड स्टॉफ श्री अमन खनन निरीक्षक, श्री कृष्ण खनन रक्षक व श्री रविन्द्र कुमार खनन रक्षक द्वारा गांव गलीडी में स्थित ताजा अवैध खनन के खड्डे का निरीक्षण किया गया। निरीक्षक के दौरान सटौरा से कालाआम्ब मेन रोड के साथ लगभग 100X200X9 (फुट) का ताजा खनन हुआ पाया गया। व ओर पर कोई भी वाहन अवैध खनन करता नहीं पाया गया। और उक्त अवैध खनन के खड्डे को अवैध खननकर्ता द्वारा साधारण मिट्टी द्वारा भरा जा रहा है। उपरोक्त गांव के अधीनस्थ रकबे में खनिज की चोरी हुई पाई गई (जीपीएस फोटोग्राफस संलग्न) जिस बारे आपको अवगत करवाया जाता है और इस विभाग के फिल्ड स्टॉफ द्वारा मौजूदा पटवारी के माध्यम से खनिज चोरी से सम्बन्धित जमीन की मलकियत जान आपको रिपोर्ट भेज दी जाएगी। इसलिए आपसे अनुरोध है कि उपरोक्त अवैध खनिज चोरी के सम्बन्ध में जमीन मालिक व अन्य दोषीगण के खिलाफ IPC की धारा 379 व खनन अधिनियम 1957 की धारा 4.1 एवं 4.1A की अवहेलना करने पर धारा 21(4) के तहत कानूनी कारवाई करने की कृपा करें। संलग्न- उपरोक्त SD NEERAJ KUMAR MOB- 9463330056 सहायक खनन अभियंता, खान एवं भू-विज्ञान विभाग, यमुनानगर सूचनार्थ इसकी एक प्रति लक्ष्मीलक्षार, सटौरा को आगामी कार्यवाही हेतु सूचनार्थ प्रेषित है और अनुरोध है कि सम्बन्धित पटवारी को निर्देश दे कि उक्त जमीन का निरीक्षक इस कार्यालय के फिल्ड स्टॉफ के साथ मिलकर मलकियत रिपोर्ट देना सुनिश्चित करें। जिससे उक्त मामले में आगामी कार्यवाही अमल में लाई जा सके। SD NEERAJ KUMAR MOB- 9463330056 सहायक खनन अभियंता, खान एवं भू-विज्ञान विभाग, यमुनानगर अज धाना हस्त आम्दा दरखास्त उपरोक्त से सरदेस्त जुर्म जेर धारा 379 IPC, 21(4) माईनिंग ACT का होना पाया जाने पर मुकदमा नं 37 दिनांक 25.02.2021 धारा 379 IPC, 21(4) माईनिंग ACT धाना सटौरा दर्ज रजिस्टर किया जाकर प्रथम सूचना रिपोर्ट कि प्रतिया कंप्यूटर द्वारा तैयार करके बजरिया डाक सम्बन्धित अफसरान वाला की सेवा में भेजी जाएगी। नकल मिशन पुलिस मय भवन अफसरों को रखी गई जो हाजिर धाना आने पर HC लाभ सिंह नं 30 के हवाले की जाएगी। ईन्द्राज रिकार्ड विधि अनुसार किया गया है। मुकदमा नं 37 के तहत राजेन्द्र कुमार की हाजरी में दर्ज किया गया।



13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लिखित है।)

(1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया):

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): Laabh Singh

Rank (पद): HC (Head Constable)

Dy. Supdt. of Police (HQ)
cum State
Public Information Officer
YAMUNA NAGAR
(or) (या)

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)
प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): YAMUNA NAGAR

P.S. (थाना): SADHAURA

Year (वर्ष): 2021

FIR No. (प्र.सू.रि. सं.): 0038

Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 25/02/2021 18:16 hrs

2. S.No. (क्र.सं.) Acts (अधिनियम)

Sections (धारा(एँ))

1 IPC 1860

379

2 MINES AND MINERALS (REGULATION OF DEVELOPMENT) ACT 1957

21(4)

3. (a) Occurrence of offence (अपराध की घटना):

1 Day (दिन): Wednesday

Date from (दिनांक से): 24/02/2021

Date To (दिनांक तक): 24/02/2021

Time Period (समय अवधि):

Time From (समय से): 11:40 hrs

Time To (समय तक): 12:40 hrs

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई):

Date (दिनांक): 25/02/2021

Time (समय): 17:53 hrs

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. (प्रविष्टि सं.): 017

Date and Time (दिनांक और समय): 25/02/2021 17:53 hrs

4. P. type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): NORTH, 14 Km(s)

(b) Address (पता): रकबा गलौडी,

Beat No. (बीट सं.): 120

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

(a) Name (नाम): नीरज कुमार

(b) Father's/Husband's Name (पिता/पति का नाम):

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1976

(d) Nationality (राष्ट्रीयता): INDIA

(e) UID No. (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक):

Place of Issue (जारी करने का स्थान):

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.) ID Type (पहचान पत्र का प्रकार)

ID Number (पहचान संख्या)

(h) Occupation (व्यवसाय):

Certified copy of documents
under RTI Act 2005

(i) Address (पता):

Dy. Supdt. of Police (HQ)
cum State
Public Information Officer

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	सहायक खनन अधिकारी यमुनानगर, YAMUNA NAGAR CITY, YAMUNA NAGAR, HARYANA, INDIA
2	Permanent Address	सहायक खनन अधिकारी यमुनानगर, YAMUNA NAGAR CITY, YAMUNA NAGAR, HARYANA, INDIA

(J) Phone number (दूरभाष सं.): Mobile (मोबाइल सं.): 91-9463330056

7. Details of known / suspected / unknown accused with full particulars (ज्ञात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)

8. Reasons for delay in reporting by the complainant / Informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (₹ में))
1	OTHERS	OTHER CONVEYANCE	अवैध खनन करने वाले	00

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य (₹ में)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

S. No. (क्र.सं.) UIDB Number (यू.डी. प्रकरण सं.)

12. First Information contents (प्रथम सूचना तथ्य):

नकल दरखास्त जेल है प्रेषक सहायक खनन अभियंता, खान एंव भू-विज्ञान विभाग, यमुनानगर सेवा में धाना प्रबन्धक सदौरा यदि क्रमांक/खनन/यमुनानगर/484 दिनांक- 24/02/21 विषय- गांव गलांडी में अवैध खनन करने वाले। उपरोक्त विषय पर सूचित किया जाता है कि दिनांक 24.02.21 को इस कार्यालय के फिल्ड स्टॉफ श्री अमल खनन निरीक्षक, श्री कृष्ण खनन रसक व श्री रविन्द्र कुमार खनन रसक द्वारा गांव गलांडी में स्थित ताजा अवैध खनन के खड्डे का निरीक्षण किया गया। निरीक्षक के दौरान फेक्टरी के अन्दर से खेत में जाने रास्ते पर लगभग 120X80X12(फुट) का ताजा खनन हुआ पाया गया। व मौके पर कोई भी वाहन अवैध खनन करता नहीं पाया गया। और उक्त अवैध खनन के खड्डे को अवैध खननकर्ता द्वारा साधारण मिट्टी द्वारा भरा जा रहा है। उपरोक्त गांव के अधीनस्थ रकबे में खनिज की घोरि हुई पाई गई (जीपीएस फोटोग्राफ संलग्न) जिस बारे आपको अवगत करवाया जाता है और इस विभाग के फिल्ड स्टॉफ द्वारा मौजूदा पटवारी के माध्यम से खनिज घोरि से सम्बन्धित जमीन की मलकियत जान आपको रिपोर्ट भेज दी जाएगी। इसलिए आपसे अनुरोध है कि उपरोक्त अवैध खनिज घोरि के सम्बन्ध में जमीन मालिक व अन्य दोषीगण के खिलाफ IPC की धारा 379 व खनन अधिनियम 1957 की धारा 4.1 एंव 4.1A की अवहेलना करने पर धारा 21(4) के तहत कानूनी कारवाई करने की कृपा करें। संलग्न- उपरोक्त। SD NEERAJ KUMAR MOB- 9463330056 सहायक खनन अभियंता, खान एंव भू- विज्ञान विभाग, यमुनानगर सूचनार्थ इसकी एक प्रति तहसीलदार, सदौरा को अगामी कार्यवाही हेतु सूचनार्थ प्रेषित है और अनुरोध किया गया है कि सम्बन्धित पटवारी को निर्देश दे कि उक्त जमीन का निरीक्षण इस कार्यालय के फिल्ड स्टॉफ के साथ मिलकर मलकियत रिपोर्ट देना सुनिश्चित करें। जिससे उक्त मामले में आगेनी कार्यवाही अमल भे जाई जा सके। SD NEERAJ KUMAR MOB- 9463330056 सहायक खनन अभियंता, खान एंव भू- विज्ञान विभाग, यमुनानगर अज धाना हस्त-आमदा दरखास्त उपरोक्त से सोदस्त जुमें जेर धारा 379 IPC, 21(4) माईनिंग ACT का होना पाया जाने पर मुकदमा न0 38 दिनांक 25.02.2021 धारा 379 IPC, 21(4) माईनिंग ACT धाना सदौरा दर्ज रजिस्टर किया जाकर प्रथम सूचना रिपोर्ट कि प्रतिया कंप्यूटर द्वारा तैयार करके बजरिया डाक सम्बन्धित अफसरान धाना की सेवा में भेजी जाएगी। नकल मिशाल पुलिस मय असल दरखास्त रखी गई जो हाजिर धाना आने पर HC बलबौर 64 के हवाले की जाएगी। ईन्द्राज रिकार्ड सिविल साहायक विभाग प्रमाण document under RTI Act 2005

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2. Dy. Supdt. of Police (HO) (की गयी कार्यवाही: चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है) State

(1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): Public Information Officer YAMUNA NAGAR

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): balbir singh

Rank (पद): HC (Head Constable)

I.I.F.-1 (एकीकृत जांच फॉर्म-1)

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट

(धारा 154 वंड प्रक्रिया संहिता के तहत)

District (जिला): YAMUNA NAGAR
FIR No. (प.सू.रि. सं.): 0039

Year (वर्ष): 2021

P.S. (थाना): SADHAURA

Date and Time of FIR (प.सू.रि. की दिनांक और समय): 25/02/2021 18:31 hrs

S.No. (क्र.सं.)

Acts (अपिनियम)

MINES AND MINERALS (REGULATION OF DEVELOPMENT) ACT 1957
IPC 1860

Sections (धारा(एँ))

21(4)

379

1 Occurrence of offence (अपराध की घटना):
Day (दिन): Wednesday

2 Time Period (समय अवधि): Pahar 5

Date from (दिनांक से): 24/02/2021

Date To (दिनांक तक): 24/02/2021

3 (a) Information received at P.S. (थाना जहां सूचना प्राप्त हुई):
(c) General Diary Reference (रोजनामचा संदर्भ):

Time From (समय से): 12:30 hrs

Time To (समय तक): 14:30 hrs

Date (दिनांक): 25/02/2021

Time (समय): 18:22 hrs

Entry No. (प्रविष्टि सं.): 018

Date and Time (दिनांक और समय): 25/02/2021 18:22 hrs

4 Type of Information (सूचना का प्रकार): Written

Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): NORTH, 14 Km(s)
(b) Address (पता): रकबा गलांडी

Beat No. (बोट सं.): 120

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):
District (State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

(a) Name (नाम): नीरज कुमार

(b) Father's/Husband's Name (पिता/पति का नाम):

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1976

(e) UID No. (यूआईडी सं.):

(d) Nationality (राष्ट्रीयता): INDIA

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक):

Place of Issue (जारी करने का स्थान):

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.) ID Type (पहचान पत्र का प्रकार)

ID Number (पहचान संख्या)

(h) Occupation (व्यवसाय):

(i) Address (पता):

Certified copy of document
under RTI Act 2005

Dy. Supdt. of Police (HQ)
cum State
Public Information Officer
YAMUNA NAGAR

(iii) Whether DGMG was competent to initiate action under section 21(5) of the Mines and Mineral(Development and Regulation) Act 1957 against the applicant when Government has delegated its power under this sub section to the Mining Officer/Assistant Mining Engineer in-charge of the district concerned. For argument sake not admitting otherwise, if DGMG was competent to initiate action against applicant under this provision then whether proper procedure as laid down by the Hon'ble Allahabad High Court in its judgment dated 16.12.2016 in the case of Ranveer Singh Vs State of U.P (Writ-C.No 1986 of 2016) was followed while levying huge penalty .***The relevant portion of the judgment is reproduced as under :-***

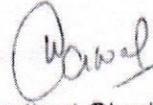
" time when such a liability is fastened on a incumbent, qua whom allegations have come forward that he has caused loss to the State by raising of minerals though he was not entitled in law to raise the same.it was the obligation of the State to prove by way of credible evidence available that it was the petitioner, who has indulged in illegal mining and in the said direction, apart from issuing show cause notice, all the evidence that was sought to be relied upon i.e. the incumbents who have carried out the search and survey and the incumbents who have come forward to depose against petitioner, their names ought to have been disclosed and they ought to have been produced to support the case of State that petitioner in-fact has indulged in illegal mining. Not only this as a part of process, petitioner was entitled to have reasonable opportunity of defending himself by questioning the veracity of evidence produced against him and by adducing his own defence evidence, if any. Decision maker is bound to act fairly, as under the scheme of things provided for, the determination made by him will entail civil consequences, as qua the person charged with illegal mining on charges being proved financial liability would be shouldered and in contra situation, the State would be at loss.

Prima facie nothing of this sort was done by the DGMG before inflicting heavy penalty of Rs 21,49,36,438 vide his order dated 30.06.2021

In view above stated facts and circumstances it is most humbly prayed that justice be done to applicant by getting the matter probed in detail to unearth the true facts and initiate action against the person(s) responsible for the illegal mining and against those who abetted in commission of this act of theft of mineral

Dated

28/1/22



(Kawaljeet Singh Batra)
Batra Building ,Ambala Saharanpur Road
Near Guru Nanak College, Saharanpur(UP)

AMMEXURE-1 MO, 12

Speed Post/Registered

From

The Director General,
Mines & Geology, Haryana,
DHL Square, Plot No. 9, 2nd Floor,
IT Park, Sector-22, Panchkula.

To

M/s Kawaljeet Singh Batra,
Prop. Sh. Kawaljeet Singh Batra S/o Sh. Makhan Singh,
Batra Building, Amlala Road Saharanpur,
Near Guru Nanak College, Saharanpur (UP).

Memo No. DMG/HY/Cont/Galauri Block/YNR B-39/2016/1662.
Dated Panchkula, the 17.05.2021.

Subject: - Show cause notice on complaint relating to illegal mining in village Galauri, District Yamunanagar.

On the subject cited above.

2. Whereas, you have been granted a mining contract of "Galauri Block/YNR B-39" of district Yamuna Nagar having total area of 24.00 hectares @ Rs. 02.015 crore per annum for a period of 08 years w.e.f 25.05.2017. You executed contract agreement with the State on 10.07.2017 and after obtaining environmental clearance on 25.05.2017 as required under EIA Notification dated 14.09.2006 of the MoEF & CC GoI from the competent authority i.e. State Environment Impact Assessment Authority, Haryana and Consent to Establish and Consent to Operate from the Haryana State Pollution Control Board, commenced mining operation w.e.f. 08.08.2017.
3. Whereas as per provisions of Rule 5 of the Haryana Minor Mineral Concession, Stocking, Transportation of Minerals, and Prevention of Illegal Mining Rules, 2012 (State Rules, 2012), no person can undertake mining operation in respect of any mineral in any part of the State except under and in accordance with the mineral concession.
4. Whereas as per provisions of Rule 56(8) of the State Rules, 2012 read with clause 8 of the part III of the contract agreement you were under obligation to erect boundary pillars around the mining area at his own expense and shall at all times maintain and keep the same in good condition. Each of the boundary pillars were also required to be numbered along with the GPS readings duly marked thereon.

5. Whereas as per clause 20 part III of the contract agreement you were under obligation to provide a properly constructed and efficient weighing machine and shall weigh or caused to be weighed thereon all the said minor minerals from time to time brought to bank, sold, exported and converted products, and shall at the close of each day cause the total weights, ascertained by such means of the said minor minerals, ores, products, raised, sold, exported and converted during the previous twenty four hours to be entered in the aforesaid books of accounts.

6. Whereas terms of grant [condition no. 3(xxv) of the Lol dated 20.10.2016], as per approved Mining Plan and clause [1] of Special conditions of the Environmental Clearance dated 25.05.2017 granted by the SEIAA, the ultimate pit limit is 09 meters from the general ground level or 2 metres above water table, which is less.

7. Whereas, on receipt of a complaint regarding illegal mining being carried in village Galauri of District Yamunanagar the area was inspected by Sh. R.S.Thakran Mining Engineer, HQ along with Senior Surveyor and AME, Yamunanagar on 09.03.2021. The team on inspection of the mine held by you on contract and nearby area found that: -

- (i) That no boundary pillars as per requirement of the provisions of Rule 56(8) of the State Rules, 201 read with clause 8 of the part III of the contract agreement, were found to be installed on the corner points of the contracted area. In the absence of boundary pillars (as were not found installed), the contracted area was checked with the help of Differential Global Positioning System (DGPS).
- (ii) That the inspecting team found that though mining contract in your favor had been granted only over an area of 24.00 hectares, but you have undertaken mining over an area of 28.50 hectares as per details given below:
 - a) 6.40 hectares area has been mined/excavated within the contracted area but up to the depth of 10 meters as against the permissible depth of 09 meters;
 - b) 11.00 hectares area has been mined outside contracted area which is just adjoining to boundary of your contracted or nearby area mined up to a depth of 10 to 12 Meter. Out of said area of 11.00 hectares, an area 20 hectares was situated in revenue estate of village Deradistrict mbala and remaining 9.80 hectares in the

revenue estate of Village Galauri Yamaunanagar. The team also noted that the 11.00 hectares area mined illegally and the somepartof said area was fully or partially filled up by using stone/stone debris and ordinary earth, stated to be procured from nearby hilly area of Himachal Pradesh. The source of procurement of refilling material from legal source could not be explained by the representative of your mine.

- c) **11.10 hectares** area mined illegally outside the contracted area, though not just adjoining to boundary of contracted area, having 04 different pits (03 in revenue estate of **village Dera, district Ambala** and 01 pit in village Galauri) were noticed. One of the said 04 pits was also found fully reclaimed and plantation done just few days back while other two pits were also found partially reclaimed. The team noted that you being mining contractor of area had reportedly never raised any objection qua illegal mining being carried out near to yourmine boundary situated (03 different pits illegally mined were noted within 125, 250 and 500 meters of boundary of contract)clearly suggests that said illegal mining pits was undertaken by you.
- (iii) That in the light of above it is clear that out of total area of **28.50 hectares**, you undertook mining only in 6.40 hectares within contracted area and in the remaining area of **22.10 hectares outside contracted area was undertaken illegally.**
- (iv) The team noted that area after mining of BGS falling in the contract area as well as encroached area was being filled up to the original level to eradicate signs of illegal mining. This becomes more evident because as per your own mining plan, after mining of mineral the refilling of the mined pit/s was to be undertaken only to the extent possible with the overlying soil/ ordinary clay (of about 1.5 meters) found over the mineral deposits.
- (v) The team estimated that **37,57,000 MT** of Boulder Gravel and Sand from the area of 22.10 hectares was illegally mined up to an average depth of 10 meter. The estamites have been made leaving the overlying overburden of soil/ ordinary earth of 1.5 meters layer and with 2.00 as specific gravity.

8. That in view of above you have not erected the boundary pillars, installed weigh bridge at pit head and undertook mining beyond contracted area under the garb of mining contract granted in your favor as per details given above. You have also violated the terms of EC by undertaking mining even within contracted area up to 10 meters as against maximum permissible depth of 9 meters.

9. In the light of above, it has been ordered by the Director General Mines and Geology to suspend the mining operations with immediate effect in the contracted area. You are further directed to show cause as to why your mining contract of "Galauri Block/YNR B-39" in Village Galauri of district Yamuna Nagar be not prematurely terminated with forfeiture of full amount of security on account violations explained in forgoing paras along with other penal action for illegal mining. In case no reply to Show Cause Notice within a period of 15 days is submitted, further action for premature termination of mining contract with forfeiture of full amount of security and other penal action will be initiated without giving further notice.

P. W. J.

State Mining Engineer,
for Director General, Mines and Geology,
Haryana,

Endst. No. DMG/HY/Cont/Galauri Block/YNR B-39/2016/

Dated:

A copy is forwarded to the Assistant Mining Engineer, Department of Mines and Geology, Yamuna Nagar for information and necessary action. He is directed to suspend the mining operations and dispatch of the mineral from the mine. He shall also assess the inventory of stocks, if any and maintain proper record of the same and shall also submit his report on expiry of the period of notice.

- sd -

State Mining Engineer,
for Director General, Mines and Geology,
Haryana

ANNEXURE - 2

Phone : +91- 9837118235, 9058508622



e-mail : batrajt@yahoo.com

KAWAL JEET SINGH BATRA

Transporter, Fleet Owner & Govt. Contractor

Head Office : Batra Building, Ambala Road, Saharanpur - 247 001
 Site Office : Village M.T. Karhera, Teh. Radaur, Distt. Yamuna Nagar

To,

The Director General,
 Mines And Geology Haryana,
 DHL Square, Plot No. 9, 2nd Floor,
 IT Park, Sector - 22, Panchkula.

Memo No.: KJSB/GUIB-39/2021/1

Dated: 24/05/2021

Sub: Reply to show cause notice on the complaint relating to illegal mining in village Galauri, District Yamunanagar.

Reference to your letter no. DMG/HY/Cont/Galauri Block/YNR B-39/2016/1662
 Dated Panchkula, the 17.05.2021

Respected Sir,

1. That in the e-auction held on 30.08.2016 and on 31.08.2016 on the State Government e-portal M/s Kawaljeet Singh Batra, prop. Sh. Kawaljeet Singh Batra gave a highest bid of Rs. 02,01,50,000 per annum for the grant of mining contract of Galauri Block/YNR B-39, district Yamuna Nagar having an area of 24 hectares for extraction of boulder, gravel and sand for a period of Eight years. The highest bid was accepted by the State Government and a "Letter of Intent" was granted on 20.10.2016.
2. That a contract agreement on Form MC-1 was executed 24.06.2017 along with solvent sureties with the Director General, Mines and Geology, Haryana on behalf of the State Government.
3. That in compliance with condition No 3(xvii) and 3(xviii) of the LoI referred to above, we obtained Environment Clearance from the State Environment Impact Assessment Authority (SEIAA) on the recommendations of State Environment Appraisal Committee(SEAC) on 20.05.2017. We were permitted to extract 4,40,000 MT of sand per annum. After seeking Consent to Establish and Consent to Operate from Haryana State Pollution Control Board we commenced mining operation w.e.f 8.08.2017.

24 MAY 2021

24/05/21

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4. Referring to the show cause notice presented by the Honb. Mining Department of Haryana to us, we would like to state the following:

i. That we received a letter bearing memo no. MO/Ynr/2854 dated 18.09.2020 from the Mining office Yamunanagar to which we replied on dated 19/10/2020 stating

1. That the weighbridge and boundary pillars were already installed in the lease area and the weighbridge was in perfect working condition. The images of installed pillars with pillar numbers and GPS coordinates written on them and weighbridge were also attached along with the presented letter by us. The Cameras were also installed at the weighbridge as per the guidelines issued by the department and its login credentials were provided to the mining office, Yamuna Nagar.

a. That at the time of survey conducted by the mining team, since there was no representative available from our side to guide the team through our lease area to show the installed pillars and weighbridge, the team must have missed the installed pillars because at times they are not easily visible due to large crops that are sown in the adjacent farms.

b. The team also must have visited the lease area from some other route or through farms and not through the road that is used by us to transport mineral out of the lease area hence must have missed sight of the installed weighbridge.

2. That we have informed the Mining Department, Haryana regarding the illegal mining being commenced in and around the areas adjoining our lease area of Village Galauri through written and verbal means, time and again.

- That we have informed the Mining Department regarding the illegal mining being commenced in and around our lease area

of Village Galauri even before the commencement of operations by us multiple times through written and verbal means.

- That we have been informing the mining department, Yamunanagar multiple times during the course of our operations in the area as and when it was brought to our notice that the illegal mining operations are being commenced in and around our lease area of Village Galauri.
- That multiple times the Mining Department has lodged FIR's in PS Sadhaura against the illegal mining activities being commenced in and around the area and have seized multiple vehicles plying with illegal minerals and have imposed fines on multiple personnel and farmers/Land Owners and Mining Mafias who were involved in carrying out illegal mining activities in and around our lease area of Village Galauri.
- That almost none of the illegal pits as mentioned in the show cause notice as well go through the roads used by us to visit our lease area and weighbridge.
- That waste material that cannot be categorized as any sort of mineral which is available in the nearby border areas at no cost is used by the farmers to fill up their lands themselves and then the farming worthy soil that is removed from the overburden of land before commencing the mining operations in the said land is laid upon the waste material which is again used to make the land ready for farming. The use to these waste materials is actually beneficial to the environment as those waste materials instead of lying around and creating pollution are eventually then turned into manure over time which benefits the crops as well.

That since the mining operations have been suspended and we are not allowed to mine minerals in our lease area, this is causing huge monetary losses to us and we are unable to pay up the

installments imposed upon us by the Mining Department against the contract money which is also causing revenue loss to the Govt. of Haryana.

That in conclusion, we request you for a re-inspection at the earliest along with a representative from our side so that we can show you the actual facts and requesting you to revoke the suspension of the mine so that we can work in our lease area and can pay up the revenue of the govt. of Haryana in terms of instalments of contract money in time.



Thanks & Best Regards,

Kawaljeet Singh Batra

Galauri, B-39

ANNEXURE - 3

Clally

प्रतिष्ठा में,

प्रथम स्मरण-पत्र

श्रीमान मुख्य सचिव अभियन्ता
हरियाणा सरकार, चंडीगढ़

विषय खनन पट्टा गलौरी जिला यमुनानगर (हरियाणा) के
निकट अवैध खनन को बन्द कराने के सम्बन्ध में स्मरण पत्र ।

महोदय,

प्राचीं आपका ध्यान अपने पत्र दिनांकित 22 दिसम्बर, 2016
की ओर आकर्षित करना चाहता है, जो उक्त विषय के संदर्भ में
था । इस पत्र द्वारा आपको सूचित किया गया था कि खनन
पट्टा गलौरी जिला यमुनानगर में कुछ असामाजिक तत्वों द्वारा
अवैध रूप से खनन किया जा रहा है । परन्तु खेद का विषय है
कि इस सम्बन्ध में अभी तक कोई कार्यवाही अमल में नहीं लायी
गयी है, जिस कारण पट्टाधारक एवं सरकार को राजस्व की
हानि लगातार हो रही है ।

अतः मान्यवर महोदय से पुनः निवेदन है कि उक्त
अवैध खनन को यथाशीघ्र बन्द कराने की कार्यवाही करने की
कृपा करे जिससे राजस्व हानि को रोका जा सके तथा वैध खनन
पट्टाधारक की क्षति भी रोकी जा सके ।

आपकी अति कृपा होगी ।

दि 17 फरवरी, 2017

महोदय

कैवलजीत सिंह बत्सरा,
अम्बाला रोड, सहारनपुर



e-mail: batratpt@yahoo.com

KAWAL JEET SINGH BATHI

Mob 9837118235, 90581

GOVT. CONTRACTOR & FLEET OWNER

Resi. & H.O.: Batra Building, Ambala Road, Saharapur

Branch Office : Malwa Good Carrier
C 35 Ram Nagar Colony, Railway Road,
Jawalapur, Haridwar (U.K.)

Branch C
44/2, Malwa
Laxman Chowk, Dehraun

श्रीमान

श्रीमान रजनीश झाँसियानी जी

21 मुन्ना-नगर

जहाँना

आपका इन्सुरानस कारबना है कि आप के स

गलौडी के इन्सुरानस पत्रा स्वीकृत है कलाम शरीर के

पत्राकलाम नवी व कुछ शायद इतना है उनका कलाम
करी कुछ करीबतया इका बिकारा जो रहा है

आपका श्रीमान जी के इन्सुरानस है कि

आपका इन्सुरानस कारबना जो वर करलाम जो कलाम

कलाम

Date =
11/11/17

कलाम

(Kawal Jeet Singh Bathi)

25/11/17

ANNEXURE - 3

" ~ ~ ~ ~ ~ "

Clally 2

प्रथम स्मरण-पत्र

प्रतिष्ठा गें,

श्रीमान् मुख्य सचिव अग्निायन्ता
हरियाणा सरकार, चंडीगढ़विषय स्व-नग पट्टा गलौरी जिला यमुनानगर (हरियाणा) के
निकट अवैध स्व-नग को बन्द कराने के सम्बन्ध में स्मरण पत्र ।

महोदय,

प्राथी आपका ध्यान अपने पत्र दिनांकित 22 दिसम्बर, 2016 की ओर आकर्षित करना चाहता है, जो उक्त विषय के संदर्भ में था । इस पत्र द्वारा आपको सूचित किया गया था कि स्व-नग पट्टा गलौरी जिला यमुनानगर में कुछ असामाजिक तत्वों द्वारा अवैध रूप से स्व-नग किया जा रहा है । परन्तु खेद का विषय है कि इस सम्बन्ध में अभी तक कोई कार्यवाही अमल में नहीं लायी गयी है, जिस कारण पट्टाधारक एवं सरकार को राजस्व की हानि लगातार हो रही है ।

अतः मान्यवर महोदय से पुनः निवेदन है कि उक्त अवैध स्व-नग को यथाशीघ्र बन्द कराने की कार्यवाही करने की कृपा करें जिससे राजस्व हानि को रोका जा सके तथा वैध स्व-नग पट्टाधारक की क्षति भी रोकी जा सके ।

आपकी अति कृपा होगी ।

दि 17 फरवरी, 2017

महोदय

कैवलजीत सिंह बत्सरा,
अम्बाला रोड, सहारनपुर



KAWAL JEET SINGH BATRA

e-mail: batratpt@yahoo.com

Mob.: 9837118235, 905850862

GOVT. CONTRACTOR & FLEET OWNER

Resi. & H.O.: Batra Building, Ambala Road, Saharanpur

Branch Office : Malwa Good Carrier
C-35 Ram Nagar Colony, Railway Road,
Jawalapur, Haridwar (U.K.)

Branch Office :
44/2, Malviya Road,
Laxman Chowk, Dehradun (U.K.)

सेवा के

16/4/18

श्रीमान म.प. महोदय

राष्ट्रतांत्रिक

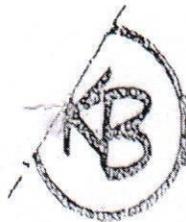
महोदय,

मिलनेका यह है कि क्वॉटर संपन्न क्वॉटर
 गार्डनी के स्वतंत्र क्षेत्र के क्वॉटर पर कुछ स्वतंत्र
 मामलोंको द्वारा क्वॉटर का स्वतंत्र कार्य
 किया जा रहा है जिसके बारे में मुझे के भी जानकारी
 प्राप्त हुआ क्योंकि भी उचित है
 क्वॉटर का स्वतंत्र क्वॉटर के लिए
 उचित कार्यवाही करने की कृपा करें

राष्ट्रतांत्रिक

महोदय

(Kamaljeet Singh Batra)



Phone: +91 9837118235, 90585086

KAWAL JEET SINGH BATRA

Email: batrajr@yahoo.com

Transporter, Fleet Owner & Govt. Contractor

Head Office: Batra Building, Ambala Road, Saharaspur - 247 00
Site Office: Village M T Karhera, Teh. Radaur, Distt. Yamuna Nagar

To,

The MINING OFFICER,

Yamuna Nagar, Haryana

Dated: 05 Dec 2019

Sub: Intimation regarding illegal mining activities

Sir,

This is to bring to your kind notice that we have been issued a mine by the name of B-39, Galaun in your area and there have been illegal mining activities ongoing near our area Galaun by some mining mafias.

We have posted multiple complaints regarding the same before as well. Requesting you to take necessary actions against these mining mafias as their illegal mining activities have adverse impacts on the nearby running mines and also provide huge losses to the government.

Thanks & Best Regards,

M/S Kawaljeet Singh Batra

Phone : +91-9837118735, 9058508622

KAWAL JEET SINGH BATRA

E-mail: batrajps@yashwanth.com

Head Office: Batra Building, Ambala Road, Saharanpur - 247 001

Site Office: Village M.T. Kachera, Teh. Radaur, Distt. Yamuna Nagar.

सेवा में,
श्रीमान खनन अधिकारी महोदय,
भूमिानगर।

13/11/2020

विषय - अवैध खनन के सम्बन्ध में।

महोदय,

आपको अवगत करवाना है कि हमारे खनन क्षेत्र गलौरी बी - 39 के आस पास नारायणगढ़ खनन क्षेत्र के मोजा व डेरा के क्षेत्र में हमारी सरहद से लगते हुए हैं। कुछ स्थानीय खनन माफिया हमारे खनन क्षेत्र के साथ लगते हुए नारायणगढ़ के खनन क्षेत्र के आस पास के अन्य क्षेत्रों से अवैध खनन कर खनन सामग्री की निकासी कर रहे हैं व सरकार को आर्थिक हानि पहुँचा रहे हैं। इस सम्बन्ध में पूर्व में भी हमारे द्वारा कई बार लिखित व मौखिक रूप से आपके कार्यालय को सूचना दी गयी है। आस पास के क्षेत्र में होने वाले अवैध खनन से हमारा कोई सम्बन्ध नहीं है। आपसे पुनः अनुरोध है कि उचित कार्यवाही करते हुए इन अवैध खनन माफियों के खिलाफ सख्त कार्यवाही कर क्षेत्र में होने वाले अवैध खनन को बंद करवाया जाये।

सूचना एवं आवश्यक कार्यवाही हेतु प्रेषित।

कवलजीत सिंह बत्रा

उकेट

गलौरी - बी 39



CC to:

महानिदेशक महोदय, खनन व भू विज्ञान विभाग, अखिल भारतीय खनन विभाग, जेडीगाढ़



KAWAL JEET SINGH BARRISTER

Phone: 011-9857128255, 905740000

e-mail: barrator@yahoo.com

Head Office: Bata Building, Ambala Road, Sector 29, Gurgaon

Sub Office: Village M.T. Faridkot, Dist. Patiala, Punjab

श्रीमान
श्रीमान खनन अधिकारी महोदय,
समुदायनगर।

विषय: अवैध खनन के सम्बन्ध में।

महोदय,

आपको अवगत करवाना है कि हमारे खनन क्षेत्र गलौरी बी. 39 के आसपास नारायणगढ़ खनन क्षेत्र के मोजा व डेरा के क्षेत्र में हमारी सरहद से लगते हुए हैं। कुछ स्थानीय खनन माफिया हमारे खनन क्षेत्र के साथ लगते हुए नारायणगढ़ के खनन क्षेत्र व आस पास के अन्य क्षेत्रों से अवैध खनन कर खनन सामग्री की निकासी कर रहे हैं व सरकार को आर्थिक हानि पहुंचा रहे हैं। इस सम्बन्ध में पूर्व में भी हमारे द्वारा कई बार लिखित व मौखिक रूप से आपके कार्यालय को सूचना दी गयी है। आस पास के क्षेत्र में होने वाले अवैध खनन से हमारा कोई सम्बन्ध नहीं है। आपसे पुनः अनुरोध है कि उचित कार्यवाही करते हुए इन अवैध खनन माफियों के खिलाफ सख्त कार्यवाही कर क्षेत्र में होने वाले अवैध खनन को बंद करवाया जाये।

सूचनाई एवं आवश्यक कार्यवाही हेतु प्रेषित।

कवलजीत सिंह बत्रा

अधिवक्ता

गलौरी बी. 39



Regarding illegal mining

Ravneet Batra (batrat01@yahoo.com)

yammonq@gmail.com

Saturday 8 August 2020 10:03 am EST

Sir

Please find attached letter regarding illegal mining for your kind perusal

Respectfully

Ravneet Singh Bajaj

MU 08 08 20.pdf

From,

M/s Kawaljeet Singh Batra,
B-39, Galauri Block,
Distt. Yamunanagar

To,

The Director General,
Mines And Geology Haryana,
DHL Square, Plot No. 9, 2nd Floor,
IT Park, Sector - 22, Panchkula.

Memo No.: KJSB/GUIB-39/2021/03

Dated: 02/07/2021

Sub: Response to order regarding Galauri B-39 Block.

Reference to your order regarding Galauri B-39 block Dated: 30 June 2021

Respected Sir,

1. That in the e-auction held on 30.08.2016 and on 31.08.2016 on the State Government e-portal M/s Kawaljeet Singh Batra, prop. Sh. Kawaljeet Singh Batra gave a highest bid of Rs. 02.01.50,000 per annum for the grant of mining contract of Galauri Block/YNR B-39, district Yamuna Nagar having an area of 24 hectares for extraction of boulder, gravel and sand for a period of Eight years. The highest bid was accepted by the State Government and a "Letter of Intent" was granted on 20.10.2016.
2. That a contract agreement on Form MC-1 was executed 24.06.2017 along with solvent sureties with the Director General, Mines and Geology, Haryana on behalf of the State Government.
3. That in compliance with condition No 3(xvii) and 3(xviii) of the Lol referred to above, we obtained Environment Clearance from the State Environment Impact Assessment Authority (SEIAA) on the recommendations of State Environment Appraisal Committee(SEAC) on 20.05.2017. We were permitted to extract 4,40,000 MT of sand per annum. After seeking Consent to Establish and Consent to Operate from Haryana State Pollution Control Board we commenced mining operation w.e.f 8.08.2017.
4. Our mine was suspended by the order from your office bearing letter no. DMG/HY/Cont/Galauri Block/YNR B-39/2016/1662 Dated Panchkula, the 17.05.2021

5. Further to suspension, we submitted a response on 24/05/2021 with a request to re-survey the mining site along with our representatives. Against which a survey was conducted on 28/5/2021 by Sh. RS Thakran, ME.
6. Further to the survey a hearing was conducted with you dated 23/06/2021 where we explained the overall matter in detail and requested to revoke the suspension and allow us to continue with mining operations.
7. Post the hearing an order was issued by you dated 30/06/2021 in which a fine was initiated upon us and the operations remained suspended.
8. Due to Mining operations being suspended, it is causing huge monetary losses to us and to the department and Govt of Haryana as we are unable to pay the installments in time.
9. We are now filing an appeal before Additional Chief Secretary to Govt. of Haryana, Mines and Geology Department regarding order dated 30/06/2021.
10. Requesting you to revoke the suspension order of the mining operations and allow us to resume the mining operations in the interim as the operations have been lying closed since 17/05/2021 causing huge recurring loss as our request to review petition or appeal is likely to take some time and which may continue to cause monetary losses if work is not resumed.

Awaiting your kind response



Regards,

For, M/s Kawaljeet Singh Batra

MEMORANDUM

From,

M/s Kawaljeet Singh Batra,
B-39, Galauri Block,
Distt. Yamunanagar

To,

The Director General,
Mines And Geology Haryana,
DHL Square, Plot No. 9, 2nd Floor,
IT Park, Sector - 22, Panchkuia.

Memo No.: KJSB/GUIB-39/2021/04

Dated: 08/07/2021

Sub: Show cause notice on the complaint relating to illegal mining in village Galauri
District Yamunanagar.

Respected Sir,

1. A notice was issued vide your office Memo No.DMG/Hy/Cont/ Galauri Block/YNR B-39 /2016/1662 dated 17.05.2021 to the M/S Kanwaljeet Singh Batra proprietor Kanwaljeet Singh Batra (hereinafter referred to as applicant) to show cause as to why the mining contract of Galauri Block/YNR B-39 held by him be not prematurely terminated for the reasons as mentioned therein. The applicant submitted his reply to the show cause notice on 24.05.2021. In view of the reply of the applicant, re-inspection of the mine was ordered by the Director General Mines and Geology .
2. However vide order dated 30.06.2021 Your Honour has directed the applicant to pay Rs 21,49,36,438 as price ,royalty and fine in terms of section 21(5) of Mines and Mineral (Development and Regulation) Act, 1957 read with provision of rule 104 of Haryana Minor Mineral Concession, Stocking and Transportation of Mineral and Prevention of Illegal Mining Rules, 2012 (hereinafter referred to as State Rule 2012)
3. Perusal of pars 22 of the above referred order shows that it has not attained its finality Even otherwise huge penalty in the form price ,royalty and fine has been imposed without giving effective opportunity of being heard to applicant so as to prove that he did not indulge in illegal mining for which huge penalty has been imposed.
4. Even on merits, with due humility at his command applicant submits that after taking a legal mining contract and seeking necessary permisslons from different Regulatory Authorities

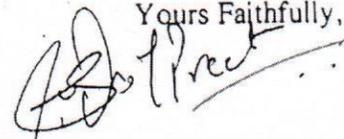
he has right to operate his mining contract during its subsistence. The allegation of illegal mining which applicant vehemently denies operates separately for which YOUR Honour has already imposed penalty. Applicant cannot be punished twice for the same offence first by imposing penalty secondly by not revoking the suspension order. This tantamounts to double jeopardy which is not permissible under Article 21 of the Constitution of India.

5. In the interest of natural justice it is most humbly prayed that the implementation of order dated 30.06.2021 may kindly be deferred till the limitation period available under rule 110 of State Rules expires so that applicant may exercise his right of either filing of review petition before Your Honour i.e Director General Mines and Geology under rule 108 of State Rules, 2012 for review of his order dated 30.06.2021 or of filing an appeal before Additional Chief Secretary to Government Haryana, Mines and Geology Department challenging the order dated 30.06.2021 under rule 109 (2) of State Rules, 2012.
6. In the meantime applicant makes a request to your Honour to revoke the order of suspension of the mining operation so that applicant may resume his mining operation which is lying closed since 17.05.2021 causing huge recurring loss to him of paying contract money without deriving any benefit from the mining contract.

Awaiting your kind response

Thanking You,

Yours Faithfully,



For, M/s Kawaljeet Singh Batra

HMMCAURIC

M-1

Speed Post/Registered

From

The Director General,
Mines & Geology, Haryana,
DHL Square, Plot No. 9, 2nd Floor,
I T Park, Sector-22, Panchkula.

To

M/s Kawaljeet Singh Batra Prop.,
M/s Kawaljeet Singh Batra S/o Sh. Makhan Singh,
Batra Building, Ambala Road Saharanpur,
Near Guru Nanak College, Saharanpur- (Uttar Pradesh).

Memo No. DMG/HY/Cont/Galauri Block/YNR B-39/2016/259;
Dated Panchkula, the 09-07-2021.

Sub:- Show cause notice on the complaint relating to illegal mining in village
Galauri, district Yamuna Nagar.

Reference your letter/representation dated 02.07.2021 and
08.07.2021 on the subject noted above.

2. Vide letters/ representations under reference, you (M/s Kawaljeet Singh Batra) have sought to revoke the order of suspension of the mining operation and also submitted that huge penalty in the form of price, royalty and fine has been imposed on you without giving effective opportunity of hearing. Your matter has been considered and it has been decided to afford you opportunity of personal hearing by the Director General, Mines and Geology.

3. You are, therefore, advised to appear before Director General, Mines & Geology, Haryana on 14th July, 2021 at 11:00 AM in his office Room No. 1, DHL Building, Plot No. 9, 2nd Floor, I T Park, Sector-22, Panchkula to explain your position in the said matter.


Mining Engineer,
for Director General, Mines and Geology,
Haryana.

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): YAMUNA NAGAR P.S. (थाना): SADHAURA Year (वर्ष): 2017
FIR No. (प.सू.रि. सं.): 0143 Date and Time of FIR (प.सू.रि. की दिनांक और समय): 12/09/2017 23:59 hrs

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	IPC 1860	148
2	IPC 1860	149
3	IPC 1860	323
4	IPC 1860	379B
5	MINES AND MINERALS (REGULATION OF DEVELOPMENT) ACT 1957	21(4)(A)

3. (a) Occurrence of offence (अपराध की घटना):

1 Day (दिन): Tuesday Date from (दिनांक से): 12/09/2017 Date To (दिनांक तक): 12/09/2017
Time Period (समय अवधि): Pahar 7 Time From (समय से): 18:00 hrs Time To (समय तक): 18:30 hrs

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई): Date (दिनांक): 12/09/2017 Time (समय): 23:00 hrs

(c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 018 Date and Time (दिनांक और समय): 12/09/2017 23:15 hrs

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): NORTH, 10 Km(s)

(b) Address (पता): गांव पम्पूवाला,

Beat No. (बीट सं.): 28

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (जिला (राज्य)):

Certified copy of document
under RTI Act 2005

Dy. Supdt. of Police (HQ)
cum State
Public Information Officer
YAMUNA NAGAR

(d) Nationality (राष्ट्रीयता): INDIA

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

(a) Name (नाम): प्रतीम सिंह

(b) Father's Name (पिताका नाम): अमर सिंह

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1987

(e) UID No. (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक):

Place of Issue (जारी करने का स्थान):

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.) ID Type (पहचान पत्र का प्रकार)

ID Number (पहचान संख्या)

(h) Occupation (व्यवसाय):

(i) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	गांव पम्पूवाला, SADHAURA, YAMUNA NAGAR, HARYANA, INDIA
2	Permanent Address	गांव पम्पूवाला, SADHAURA, YAMUNA NAGAR, HARYANA, INDIA

(ii) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.):

7. Details of known / suspected / unknown accused with full particulars (जात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
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8. Reasons for delay in reporting by the complainant / Informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु. में))
1	OTHERS	OTHER CONVEYANCE	50026 रुपये का अन्य कागजात	50,026.00

10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य (रु. में)): 50,026.00

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

S.No. (क्र.सं.) UIDB Number (यू.डी. प्रकरण सं.):

12. First Information contents (प्रथम सूचना तथ्य):

नकल दरखास्त जेल से सेवा में SHO साहब धाना सदौरा जिला यमुनानगर श्रीमान जी, निवेदन यह है कि मैं प्रतीम सिंह S/O SH. अमर सिंह जाति हिन्दू गुजर गांव पम्पूवाला धाना सदौरा जिला यमुनानगर का रहने वाला हूँ मैं तीन-चार महीने से नाका पम्पूवाला पर रियल्टी पर्ची काटने का काम करता हूँ जो भी रेत बजरी वगैरा की गाड़ी आती है मैं उसकी रियल्टी काटता हूँ आज दिनांक 12.09.17 को समय करीब 6.00 PM, 6.30 PM में वा इकबाल पम्पूवाला नाके पर ड्यूटी पर थे उसी दौरान एक ट्रैक्टर ट्राली जिसमें रेत लदा हुआ था आया मैंने और इकबाल ने रुकने का इशारा किया और ट्रैक्टर ड्राइवर ने ट्रैक्टर रोक लिया जिसको बलजीत सिंह S/O SH. मामराज गांव ठसका चला रहा था। बलजीत ने ट्रैक्टर से उतरकर हमारे पास आ गया और कहने लगा कम पैसे की रियल्टी काट दे। जिस पर मैंने मना कर दिया और मैंने ट्राली की पूरी पैमाईश करके पूरे पैसे की रियल्टी काट दी और इस बात को लेकर बलजीत ने अपने मोबाइल फोन से फोन किया। कुछ समय बाद तीन मोटर साईकिलों पर आठ-दस व्यक्ति आये जिनका नाम सोनू S/O श्री माम राज, श्याम S/O श्री नाथू राम, रमेश S/O श्री नाथू राम, दीपा S/O श्री सिंह राम और कुछ अन्य व्यक्ति उनके साथ में आये थे और उन्होंने आते ही हमारे साथ गाली गलौच करना शुरू कर दिया और सोनू कहने लगा कि आपने हमारी ट्राली की इतनी अधिक रियल्टी क्यों काट दी। सोनू व उसके साथियों ने मेरे साथ हाथा पाई करनी शुरू कर दी और मौका से हमारी एक बिल बुक और पैमाईश बुक, स्टेट बैंक वा करीब 28560/- रुपये रियल्टी के और एक पर्स में करीब 21700/- रुपये थे जो कि छिना छपटी के दौरान बेग भी उठा कर ले गए। अपना ट्रैक्टर ट्राली बिना रियल्टी के ले गए जो कि हमारी बिलबुक का नम्बर 26900 से और पैमाईश बुक का नम्बर 24260 था जनाव से प्रार्थना है कि इन सब के खिलाफ मामला दर्ज किया जाये। SD प्रीतम सिंह 7027800867 अज धाना- हम्ब आमदा दरखास्त उपरोक्त से मामला सरें दस्त जुर्म जेर धारा 148, 149, 323, 379 B IPC, 21.4 A MM ACT का होना पाया जाने पर मु0न0 143 दिनांक 12.09.17 धारा 148, 149, 323, 379 B IPC, 21.4 A MM ACT धाना सदौरा दर्ज रजिस्टर किया जाकर प्रतियां FIR कम्प्यूटर द्वारा तैयार की गई हैं। मुकदमा नं0 148, 149, 323, 379 B IPC, 21.4 A MM ACT श्रीमान ईलाका मैजिस्ट्रेट साहब, श्रीमान पुलिस अधीक्षक यमुनानगर, श्रीमान उप पुलिस अधीक्षक बिलासपुर में मंजूर हो रहा है। नकल मिशन पुलिस मय असल दरखास्त देकर ASI समें सिंह 150 मय HC राजेश कुमार 174 बा सवारी गाड़ी सरकारी न0 HR68A-1602 जिसका चालक EHC कुलदीप सिंह 586 को बराये अनुसन्धान बर मौका भेजा जा रहा है। इन्दाज रिकार्ड विधि अनुसार



13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2 (की गयी कार्यवाही: धुंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है.):

(1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): / or (या)

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): Samay Singh

Rank (पद): SI (Sub-Inspector)

Public Information Office,
YAMUNA NAGAR

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)
प्रथम सूचना रिपोर्ट
(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): YAMUNA NAGAR
FIR No. (प.सू.रि. सं.): 0075

P.S. (थाना): SADHAURA

Year (वर्ष): 2018

Date and Time of FIR (प.सू.रि. की दिनांक और समय): 09/05/2018 17:41 hrs

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	IPC 1860	379
2	MINES AND MINERALS (REGULATION OF DEVELOPMENT) ACT 1957	21(4)

3. (a) Occurrence of offence (अपराध की घटना):

1 Day (दिन): Thursday

Date from (दिनांक से): 08/02/2018

Date To (दिनांक तक): 08/02/2018

Time Period (समय अवधि): Pahar 1

Time From (समय से): 00:00 hrs

Time To (समय तक): 00:00 hrs

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई):

Date (दिनांक): 09/05/2018

Time (समय): 16:30 hrs

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. (प्रविष्टि सं.): 018

Date and Time (दिनांक और समय): 09/05/2018 17:24 hrs

4. Type of Information (सूचना का प्रकार): Written

Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): NORTH. 13 Km(s)

(b) Address (पता): असगरपुर,

(c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):

District (State) (जिला (राज्य)):

Beat No. (बीट सं.): 115

6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):

(a) Name (नाम): ओम दत्त

(b) Father's/Husband's Name (पिता/पति का नाम)

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1972

(e) UID No. (यूआईडी सं.):

(d) Nationality (राष्ट्रियता): INDIA

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की दिनांक):

Place of Issue (जारी करने का स्थान):

(g) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहुंचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी सं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.) ID Type (पहुंचान पत्र का प्रकार)

ID Number (पहुंचान संख्या)

(h) Occupation (व्यवसाय):

(i) Address (पता):

Certified copy of documents under RTI Act 2005

Dy. Supdt. of Police (HQ) cum State Public Information Officer

Speed Post/Registered

From

The Director General,
Mines & Geology, Haryana,
DHL Square, Plot No. 9, 2nd Floor,
IT Park, Sector-22, Panchkula.

To

M/s Kawaljeet Singh Batra,
Prop. Sh. Kawaljeet Singh Batra S/o Sh. Makhan Singh,
Batra Building, Amlala Road Saharanpur,
Near Guru Nanak College, Saharanpur (UP).

Memo No. DMG/HY/Cont/Galauri Block/YNR B-39/2016/1662.
Dated Panchkula, the 17.05.2021.

Subject: - Show cause notice on complaint relating to illegal mining in village Galauri, District Yamunanagar.

On the subject cited above.

2. Whereas, you have been granted a mining contract of "Galauri Block/YNR B-39" of district Yamuna Nagar having total area of 24.00 hectares @ Rs. 02.015 crore per annum for a period of 08 years w.e.f 25.05.2017. You executed contract agreement with the State on 10.07.2017 and after obtaining environmental clearance on 25.05.2017 as required under EIA Notification dated 14.09.2006 of the MoEF& CC Golfram from the competent authority i.e.State Environment Impact Assessment Authority, Haryana and Consent to Establish and Consent to Operate from the Haryana State Pollution Control Board, commenced mining operation w.e.f. 08.08.2017.
3. Whereas, as per provisions of Rule 5 of the Haryana Minor Mineral Concession, Stocking, Transportation of Minerals, and Prevention of Illegal Mining Rules, 2012 (State Rules, 2012), no person can undertake mining operation in respect of any mineral in any part of the State except under and in accordance with the mineral concession.
4. Whereas as per provisions of Rule 56(8) of the State Rules, 2012 read with clause 8 of the part III of the contract agreement you were under obligation to erect boundary pillars around the mining area at his own expense and shall at all times maintain and keep the same in good condition. Each of the boundary pillars were also required to be numbered along with the GPS readings duly marked thereon.

5. Whereas as per clause 20 part III of the contract agreement you were under obligation to provide a properly constructed and efficient weighing machine and shall weigh or caused to be weighed thereon all the said minor minerals from time to time brought to bank, sold, exported and converted products, and shall at the close of each day cause the total weights, ascertained by such means of the said minor minerals, ores, products, raised, sold, exported and converted during the previous twenty four hours to be entered in the aforesaid books of accounts.

6. Whereas terms of grant [condition no. 3(xxv) of the Lol dated 20.10.2016], as per approved Mining Plan and clause [1] of Special conditions of the Environmental Clearance dated 25.05.2017 granted by the SEIAA, the ultimate pit limit is 09 meters from the general ground level or 2 metres above water table, which is less.

7. Whereas, on receipt of a complaint regarding illegal mining being carried in village Galauri of District Yamunanagar the area was inspected by Sh. R.S.Thakran Mining Engineer, HQ along with Senior Surveyor and AME, Yamunanagar on 09.03.2021. The team on inspection of the mine held by you on contract and nearby area found that: -

- (i) That no boundary pillars as per requirement of the provisions of Rule 56(8) of the State Rules, 2011 read with clause 8 of the part III of the contract agreement, were found to be installed on the corner points of the contracted area. In the absence of boundary pillars (as were not found installed), the contracted area was checked with the help of Differential Global Positioning System (DGPS).
- (ii) That the inspecting team found that though mining contract in your favor had been granted only over an area of 24.00 hectares, but you have undertaken mining over an area of 28.50 hectares as per details given below:
 - a) 6.40 hectares area has been mined/excavated within the contracted area but up to the depth of 10 meters as against the permissible depth of 09 meters;
 - b) 11.00 hectares area has been mined outside contracted area which is just adjoining to boundary of your contracted or nearby area mined up to a depth of 10 to 12 Meter. Out of said area of 11.00 hectares, an area 20 hectares was situated in revenue estate of village Deradistrict Ambala and remaining 9.80 hectares in the

revenue estate of Village Galauri Yamaunanagar. The team also noted that the 11.00 hectares area mined illegally and the somepartof said area was fully or partially filled up by using stone/stone debris and ordinary earth, stated to be procured from nearby hilly area of Himachal Pradesh. The source of procurement of refilling material from legal source could not be explained by the representative of your mine.

c) **11.10 hectares** area mined illegally outside the contracted area, though not just adjoining to boundary of contracted area, having 04 different pits (03 in revenue estate of **village Dera, district Ambala** and 01 pit in village Galauri) were noticed. One of the said 04 pits was also found fully reclaimed and plantation done just few days back while other two pits were also found partially reclaimed. The team noted that you being mining contractor of area had reportedly never raised any objection qua illegal mining being carried out near to your mine boundary situated (03 different pits illegally mined were noted within 125, 250 and 500 meters of boundary of contract)clearly suggests that said illegal mining pits was undertaken by you.

- (iii) That in the light of above it is clear that out of total area of **28.50 hectares**, you undertook mining only in 6.40 hectares within contracted area and in the remaining area of **22.10 hectares outside contracted area was undertaken illegally.**
- (iv) The team noted that area after mining of BGS falling in the contract area as well as encroached area was being filled up to the original level to eradicate signs of illegal mining. This becomes more evident because as per your own mining plan, after mining of mineral the refilling of the mined pit/s was to be undertaken only to the extent possible with the overlying soil/ ordinary clay (of about 1.5 meters) found over the mineral deposits.
- (v) The team estimated that **37,57,000 MT** of Boulder Gravel and Sand from the area of 22.10 hectares was illegally mined up to an average depth of 10 meter. The estimates have been made leaving the overlying overburden of soil/ ordinary earth of 1.5 meters layer and with 2.00 as specific gravity.

8. That in view of above you have not erected the boundary pillars, installed weigh bridge at pit head and undertook mining beyond contracted area under the garb of mining contract granted in your favor as per details given above. You have also violated the terms of EC by undertaking mining even within contracted area up to 10 meters as against maximum permissible depth of 9 meters.

9. In the light of above, it has been ordered by the Director General Mines and Geology to suspend the mining operations with immediate effect in the contracted area. You are further directed to show cause as to why your mining contract of "Galauri Block/YNR B-39" in Village Galauri of district Yamuna Nagar be not prematurely terminated with forfeiture of full amount of security on account violations explained in forgoing paras along with other penal action for illegal mining. In case no reply to Show Cause Notice within a period of 15 days is submitted, further action for premature termination of mining contract with forfeiture of full amount of security and other penal action will be initiated without giving further notice.

P. W. G.

State Mining Engineer,
for Director General, Mines and Geology,
Haryana,

Endst. No. DMG/HY/Cont/Galauri Block/YNR B-39/2016/

Dated:

A copy is forwarded to the Assistant Mining Engineer, Department of Mines and Geology, Yamuna Nagar for information and necessary action. He is directed to suspend the mining operations and dispatch of the mineral from the mine. He shall also assess the inventory of stocks, if any and maintain proper record of the same and shall also submit his report on expiry of the period of notice.

- sd -
State Mining Engineer,
for Director General, Mines and Geology,
Haryana

Director General, Mines and Geology,
Haryana, Panchkula

ORDER

Whereas, M/s Kawaljeet Singh Batra, was granted a mining contract of "Galauri Block/YNR B-39" of district Yamuna Nagar over an area of 24.00 hectares through e-auction after accepting their highest bid of Rs. 2,01,50,000 per annum for a period of 08 years w.e.f. 25.05.2017. The bid was accepted and Lol was issued on 20.10.2016. As per terms and conditions, the annual contract money was to increase by 25% after expiry of every 03 years period of contract. The contract was granted subject to condition that mining will be allowed to be undertaken after obtaining Environmental Clearance (EC) as required under EIA Notification dated 14.09.2006 of the MoEF&CC, Govt from the competent authority. Further the period of contract was to commence from the date of grant of EC by the competent authority or on expiry of the period of 12 months from the date of issuance of Lol.

2. M/s Kawaljeet Singh Batra obtained EC from the State Environment Impact Assessment Authority, Haryana on a 25.05.2017 for annual production of 4,40,000 MT. They obtained Consent to Establish and Consent to Operate from the Haryana State Pollution Control Board and commenced mining operation w.e.f. 08.08.2017. The contractor firm also executed contract agreement with the State on 10.07.2017 on Form MC1 appended to the Haryana Minor Mineral Concession, Stocking, Transportation of Minerals, and Prevention of Illegal Mining Rules, 2012 (State Rules, 2012). The period of contract in the present case commenced from 25.05.2017.

3. As per provisions of Rule 5 of the State Rules, 2012, no person can undertake mining operation in respect of any mineral in any part of the State except under and in accordance with the mineral concession. As per provisions of Rule 56(8) of the State Rules, 2012 read with clause 3 of the part III of the contract agreement the contractor was under obligation to erect boundary pillars around the mining area at his own expense and to at all times maintain the same in good condition. Each of the boundary pillars were also required to be numbered along with the GPS readings duly marked thereon.

4. As per clause 20 part III of the contract agreement, the contractor was under obligation to provide a properly constructed and efficient weighing machine and to weigh thereon all the said minor minerals from time to time brought to bank, sold, exported and converted products and at the close of each day cause the total weights, ascertained by such means of the said minor minerals, ores, products, raised, sold,

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**Director General, Mines and Geology,
Haryana, Panchkula**

exported and converted during the previous twenty four hours to be entered in the aforesaid books of accounts.

5. In terms of condition no. 3(xxv) of the Lol dated 20.10.2016], as per approved Mining Plan and clause [1] of Special conditions of the Environmental Clearance dated 25.05.2017 granted by the SEIAA, the ultimate pit limit was decided to be 09 meters from the General Ground Level or 2 metres above Water Table, whichever is less.

6. On receipt of a complaint regarding illegal mining being carried in village **Galauri of District Yamunanagar**, the area was got inspected by Sh. R.S. Thakran Mining Engineer, HQ along with Senior Surveyor and AME, Yamunanagar on 09.03.2021. The team on inspection of the mine found that no boundary pillars were found to be installed on the corner points of the contracted area. In the absence of boundary pillars (as were not found installed), the contracted area was checked with the help of Differential Global Positioning System (DGPS).

7. The inspecting team found that though mining contract in favor **M/s Kawaljeet Singh Batra** had been granted only over an area of **24.00 hectares**, but they have undertaken mining over an area of **28.50 hectares** as per details given below:

- a) **6.40 hectares** area has been mined/excavated **within the contracted area** but up to the depth of **10 meters** as against the permissible depth of 09 meters;
- b) **11.00 hectares** area has been mined **outside contracted area** which is just **adjoining to boundary** of contracted or nearby area mined up to a depth of 10 to 12 Meter. Out of said area of 11.00 hectares, an area 1.20 hectares was situated in revenue estate of village Dera district Ambala and remaining 9.80 hectares in the revenue estate of Village Galauri Yamunanagar.
- c) **Another area 11.10 hectares** area was found mined illegally outside the contracted area which was adjoining to boundary of contracted area clearly showing that said illegal mining pits was undertaken by **M/s Kawaljeet Singh Batra**

8. From the inspection carried out at site and reported by the Committee of Department of Mines and Geology, it is amply clear that out of total area of **28.50 hectares**, **M/s Kawaljeet Singh Batra** undertook mining only in 6.40 hectares within contracted area and mining in the remaining area of **22.10 hectares** outside **contracted area was undertaken illegally**. The estimated 37,57,000 MT of Boulder Gravel and Sand from the area of 22.10 hectares was illegally mined up to an average

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Haryana, Panchkula**

depth of 10 meter. *(The said estimates were made leaving the overlying overburden of soil/ ordinary earth of 1.5 meters layer and with 2.00 as specific gravity)*

9. Moreover, in contravention to Rule 56(8) of the State Rules, 2012 read with clause 8 of the part III of the contract agreement, they neither erected the boundary pillars, nor installed weigh bridge at pit head and undertook mining beyond contracted area under the garb of mining contract granted and also violated the terms of EC by undertaking mining even within contracted area up to 10 meters as against maximum permissible depth of 9 meters.

10. Based upon the findings of the Committee, a show cause notice dated 17.05.2021 was issued asking the contractor why penal action for premature termination of mining contract with forfeiture of full amount of security and other penal action should not be taken against them. Meanwhile, the mining operations were also ordered to be suspended till further orders

11. M/s Kawaljeet Singh Batra, vide reply dated 24.05.2021 countered the allegations about non installation of weighbridge and boundary pillars. The allegation of illegal mining was also denied and they claimed that they had informed the Mining Department, Haryana about the illegal mining in and around the areas through written and verbal means, time and again. They also relied upon First Information Reports in PS, Sadhaura which have been lodged by Department against the illegal mining activities in and around the area and seizure of vehicles plying with illegal minerals. They sought the re-inspection of area in the presence of their representative. The DGMG accepted the request and ordered for re-inspection of the area which was carried out on 28.05.2021 by the same team along with their representative and fresh report was submitted as per which at the time of inspection and re-inspection Sh. Sidak Batra, Sh. Twinkle Bagga were also present as representatives of the contractor firm. At the time of second inspection, the Khasra Map prepared on the basis of first inspection carried out on 09.03.2021 was shown to the representatives which clearly marked the area in which mined/ illegally mined was carried out. Having seen the same the representatives conceded that they might have gone beyond the boundary line of the contracted area inadvertently. The Weigh Bridge was found to have been installed at a distance of 400 mtrs away from the contracted area and was functional which was otherwise not functional during the first inspection dated 09.03.2021. The weigh bridge was installed out of boundary of contracted area proving that vehicles coming from the areas outside contracted areas are also being regulated using the same machinery. The representatives of the contractor showed three boundary pillars marked as A, B and C, (observed to have been installed recently) having proper specification but the boundary



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pillar D was not found installed which they claimed that the local land owners were not allowing them to get installed.

12. The team surveyed the area and re-verified the dimensions of depth in the areas where mining had taken place both within contracted and outside contracted area (found beyond boundary pillars) in their presence of the representatives and found that there was no discrepancy in the previous inspection report.

13. Initially the representatives of the firm accepted the fact that they have mined the areas beyond contracted area but at a later stage they tried to deny the same by stating that only some part 2-3 acres) of the pits no. **EP-2 marked in the map** may have got excavated illegally/ inadvertently. On the other side of the pit which falls adjacent to their boundary they claimed that pit is an old one and has been created because of mining by some other persons even before the commencement of mining operations of the present contract. But the Committee noted that there were fresh signs of mining and the claim of the representatives was rebutted as it was found to be wrongly made. In case of said pit and other pits which are little far away from boundary line, the representatives refused to get associated with the Committee for a fresh survey on the pretext that they have not excavated the same. This was an attempt by the representatives when they realized that the area mined by them was on higher side as discovered during the survey and it could lead to penal action.

14. On receipt of fresh report, the contractor was afforded an opportunity of hearing on 23.06.2021 when Sh. Sidhak Batra and Sh. Prabhjeet Bagga appeared before the undersigned as authorized by the contractor. Sh. R.S. Thakran, ME was present on behalf of Department.

15. At the time of hearing, they reiterated the submissions made earlier to claim illegal mining was not carried out by them, rather it was undertaken by some other persons. To support their claim, they submitted copies of a number of FIRs filed in P.S. Sadhaura from 2013 to 2021 which they obtained under RTI to claim that officials were aware of illegal mining in the area and they informed that illegal mining to Department and other agencies namely Police.

16. Sh. R.S. Thakran, ME present at the time of hearing explained the background of the matter and also explained the areas marked on map as to how the areas outside the contracted area have been mined by them. The bundle of FIRs submitted needed examination to evaluate their claims on illegal mining. However, having detailed hearing, it was clear beyond doubt that illegal mining was carried out in the area by the contractor in the area just near their contracted area and defined boundary limits. It is

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**Director General, Mines and Geology,
Haryana, Panchkula**

not possible that the areas which are at a little distance from the contracted area could be mined by any other persons at such large scale without the consent and approval of the contractor M/s Kawaljeet Singh Batra.

17. The documents submitted by the contractor were got examined by the office and it was found that **74 FIRs submitted by them at the time of hearing relate to cases reported** in Tehsil Sadhaura of District Yamunanagar lodged during a period of 10 years from 1.1.2011 to 07.04.2021. Most of the cases are not related to illegal mining in the Galouri or adjoining area where illegal mining was noted to have been undertaken by the contractors. Out of above-mentioned FIRs, only 17 FIRs relate to illegal mining in village Galauri lodged over a period of more than 10 years. Interestingly out of the 17, 08 FIRs are the one which were filed by the AME Yamunanagar on 25.02.2021 after his inspection on 24.02.2021. It was noted that the area of illegal mining under these **08 FIRs** is not the one for which action was initiated against the contractor. It was also noted that none of the FIRs was filed on the basis of any complaint / information of the contractor / firm. The contractor also gave a few complaints dated **17.02.2017, 25.09.2017, 16.7.2018, and 5.12.2019** alleging illegal mining in the area adjacent to that granted to the contractor. Bare perusal of the same indicated that the same are not having any detail of any area or person. One complaint dated **8.08.2020** was about illegal mining in area of Village Dera of District Ambala. The other cases were of FIRs are of the cases where vehicles during roadside checking were not found to have valid bills and/ or vehicles after seizure not came forward to deposit the fine/ penalty to get the vehicles released. In the light of above, it is crystal clear that the contractor firm failed to justify their claims and they were attempting to create confusion in the mind of the undersigned. The claim by the contractor that they have got FIR lodged against the illegal mining on their own with the local Police Station was found to be false and attempt to mislead the undersigned that they have been trying to prevent illegal mining near their contracted area. Rather it appears that they were in connivance with either those who are doing illegal mining on their behest or indulging in mining outside their contracted area. The facts rather prove that they operated in areas outside the contracted area.

18. In the cases, where mining beyond contracted area was undertaken by any contractor/ lease holder in the State, the penalty amount is assessed based on Royalty and Price of the mineral illegally excavated plus amount of fine equal to 50% of the security amount. The amount of price and royalty is to be recovered as per provisions of the **Section 21(5)** of the Mines and Mineral(D&R) Act,1957 read with provisions of **Rule 104** of the State Rules, 2012. In the instant case, in addition to mining beyond

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contracted area, the contractor has excavated mineral illegally from areas within contracted areas by undertaking mining up to 10 meters from general ground level against permissible depth of 9 meters.

19. In case of mining beyond contracted area, it was found that it is to an extent of 22.10 hectares out of which 11.20 hectares area (pits marked as EP 1, EP 2, EP 3 and EP 8 in the report) is just adjoining to the lease boundary. It can be decided beyond doubt that the said area has been mined by the contractor firm. In the remaining part of 11.00 hectares, it is difficult to arrive at a conclusion that the firm was mining illegally in the area but logically it cannot be ruled out that any other person indulging in such huge operations will directly impact the operations / business of the contractor and they would not have allowed it to happen without a tacit understanding (pits marked as EP 4, EP 5, and EP 6 in the report). In the case of mining which was done at a distance of 150-500 meters away from their boundary of contracted area it would be in interest of justice that a fresh detailed enquiry be conducted to establish whether the contractor was involved in said illegal mining. In case it is proved that this area was also mined by the same contractor, they will be liable to pay penalty as per policy.

20. In the light of above said facts which have been brought out on the basis of an enquiry, field visit of the officials of Mining Department and attended formally by the representatives of the mining contractor, I am of the considered view that M/s Kawaljeet Singh Batra is liable to pay penalty (price and royalty) for 18,70,000 MT of Boulder Gravel and Sand / minor mineral excavated illegally from said area of 11.20 hectares falling under area adjacent to their mining area/ boundary but outside contracted area and also for extraction of 1,28,000 MT from beyond permissible out of 6.40 hectares (pit / area marked as WP 1 in report) mined within contracted areas. The royalty of mineral for boulder and Gravel is Rs 50 as per State Rules, 2012. As regards price to be considered as per the official records imposed in earlier cases based on average sale price of leaseholders it comes out to be Rs. 56 per MT.

21. Hence, I hereby order that the contractor is liable to pay amount of Rs. 21,49,36,438 the amount as penalty as interim measure subject to final decision on account of following:

- a) Royalty and price of Rs. 19,82,20,000 taking the price @ Rs 56 per MT and royalty @ Rs. 50 per MT for illegal excavation of 18,70,000 MT of Boulder Gravel and Sand from area of 11.20 hectares;

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b)

c)

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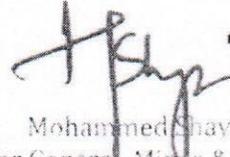
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**Director General, Mines and Geology,
Haryana, Panchkula**

- b) Royalty and price at Rs. 1,35,68,000 taking the price @ Rs 56 per MT and royalty @ Rs. 50 per MT for 1,28,000 MT of mineral excavated from depth beyond permissible from the contracted area of 6.60 hectares.
- c) An amount of Rs. 31,48,438 equals to 50% of the security deposit as fine for undertaking mining in violation of the terms of grant.

22. The contractor firm is hereby directed to deposit above said amount without any delay. It is further ordered that in case they deposit the amount and submit copy of proof of deposit of the amount in the office of Assistant Mining Engineer, Yamunanagar and this office, the suspension orders dated 17.05.2021 shall be deemed to have been revoked and they may resume their mining operations. However, above orders are subject to further enquiry and action for any illegal mining found in the other parts as mentioned in paragraph 19 for which separate enquiry is ordered to be conducted.



Mohanmed Shayin, IAS
Director General, Mines & Geology,
Haryana.

Dated Panchkula, the
30 June, 2021.

Endst. No. DMG/HY/Cont/Galauri Block/YNR B-39/2016/2402 Dated: 30.06.2021

✓ A copy is forwarded to M/s Kawaljeet Singh Batra, Prop. Sh. Kawaljeet Singh Batra S/o Sh. Makhan Singh, Batra Building, Ambala Road Saharanpur, Near Guru Nanak Collage, Saharanpur (UP) for information and necessary action.



State Mining Engineer,
for Director General, Mines and Geology,
Haryana.

Endst. No. DMG/HY/Cont/Galauri Block/YNR B-39/2016/ Dated:

A copy is forwarded to the Assistant Mining Engineer, Department of Mines and Geology, Yamuna Nagar for information and necessary action.

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State Mining Engineer,
for Director General, Mines and Geology,
Haryana



before the Appellate Authority-cum-Principal Secretary to Government Haryana, Mines & Geology Department.

In appeal under Rule 109 (2) Haryana Minor Mineral Concession, Stocking and Conservation of Minerals and Prevention of Illegal Mining Rules, 2012 against the orders dated 30.06.2021, 15.07.2021 and 14.10.2021 passed by the Director General Mines and Geology vide which the contract was suspended/terminated

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MC

Sh. Sidhak Batra s/o Sh. K. Kumar

..... on behalf of appellant firm.

Sh. P.K. Sharma, State Mining Engineer

..... on behalf of the Department.

The appellant firm M/s Kawaljeet Singh Batra, was granted a mining contract of 24.00 hectares YNR B-39 of district Yamuna Nagar for a period of 08 years w.e.f. 25.05.2017. After having reported showing illegal mining undertaken by the appellant firm in the mining area, the mining was initially suspended the mining vide orders dated 30.06.2021. Thereafter, on 30.06.2021 the mining was allowed to be resumed by imposing conditions for illegal mining for said area and for the rest of areas detailed enquiry was to be completed subject to condition that after enquiry further action, if any will be taken. The appellant firm's submission of application vide another order dated 15.07.2021 was allowed and mining was resumed. However, due to non-payment of same the DGMG vide another order dated 14.10.2021 again suspended mining operations. The present appeal was filed against the orders dated 30.06.2021, 15.07.2021 and 14.10.2021 passed by the Director General Mines and Geology.

The appeal was heard on 15.02.2022 when Sh. Sidhak Batra s/o Sh. Kawaljeet Singh Batra of appellant firm appeared. Sh. P.K. Sharma, SME and Sh. Kailash, Assistant Secretary Department were also present.

The facts and circumstances of the case were submitted by Sh. P.K. Sharma, SME assisted by Sh. Kailash, Assistant Secretary. The rest of facts are as under:

The appellant firm M/s Kawaljeet Singh Batra, appellant firm was granted a mining contract of 24.00 hectares YNR B-39 of district Yamuna Nagar over an area of 24.00 hectares through e-auction on 25.05.2017. The highest bid of ₹ 2,01,50,000 per annum for a period of 08 years was submitted by the appellant firm. The appellant firm obtained Environmental clearance from the Ministry of Environment, Forest and Climate Change, Haryana on 25.05.2017 for annual production of 1,00,000 TPA and then after obtaining Consent to Operate from the Director General Mines and Geology commenced mining operation w.e.f. 08.08.2017. After some time, complaints regarding illegal mining being carried in village Gahauri of Yamuna Nagar district. The area was not inspected by Sh. R.S. Thakran, Mining Engineer, Yamuna Nagar, with Senior Geologist and AME Yamuna Nagar on 09.03.2021. Based on same inspection report, the Director General Mines and Geology vide orders dated 30.06.2021, 15.07.2021 and 14.10.2021 suspended mining operations over an area of 24.00 hectares granted to M/s Kawaljeet Singh Batra by the appellant firm.

of hectares as against total area of 24 hectares granted to them. The same was concluded as (a) 6.40 hectares area has been mined/excavated within the contracted area but up to the depth of 10 meters as against the permissible depth of 09 meters; (b) 11.00 hectares (1.20 hectares in Village Dera and 9.80 ha in Galauri) area has been mined outside contracted area which is just adjoining to boundary of contracted or nearby area mined up to a depth of 10 to 12 Meter; and (c) Another area 11.10 hectares area outside the contracted area which though was not just adjoining to boundary of contracted area but was reported to have been mined by M/s Kawaljeet Singh Batra. In the light of fact that they carried out illegal mining outside contracted area and also undertook mining within contracted area beyond permissible depth.

The then DGMG vide show cause letter/orders dated 17.05.2021 directed them to explain their position as to why the contract be not terminated and, in the meantime, directed that the mining operations be suspended. Under said notice they were given full details of illegally excavated 37,57,000 MT of Boulder Gravel and Sand which was excavated illegally from the area of 22.10 hectares outside contracted area by mining beyond permissible depth of 9 meters within the contracted area. They were directed to pay ₹39,82,42,000/- for royalty, price and penalty for illegally mined mineral.

d) Upon submission of their response dated 24.05.2021 the DGMG sought fresh report associating the representative of the applicant firm. The fresh report submitted after again visiting the site on 28.05.2021 along with representatives of the appellant firm, the fresh report was considered and they were given opportunity of hearing by the DGMG on 23.06.2021.

e) The DGMG having noted that as per report there were fresh signs of mining and refused to accept their submissions that the illegal mining was undertaken in the past before the contract was awarded to them. However, the DGMG vide order dated 30.06.2021 directed them to pay penalty of ₹21,49,36,438/- (price and royalty and penalty/fine) for 18,70,000Mt of Boulder Gravel and Sand/minor mineral excavated illegally from said area of 11.20hectares falling under area adjacent to their mining area/boundary but outside contracted area [area of 1.00 ha of the pit marked as EP 1 and area of 1.80 ha of pit marked as EP 2, area of 1.20 ha of the pit marked as EP 3 and area of 1.20 ha of pit marked as EP 8 in the report], and also for extraction of 1,28,000 Mt from beyond permissible depth out of 6.40hectares (pit/area marked as WP 1 in report) mined within contracted areas in violation of the terms of grant/ permissions. On submission of the copy of proof of deposit of the amount in the office of Assistant Mining Engineer, Yamunanagar, the suspension orders dated 17.05.2021 were ordered to be deemed to have been revoked and they were to be allowed to resume their mining operations. However, the DGMG, also directed that out of 22.10 hectares out of

which was 11.10 hectares (area of 1.00 ha of the pit marked as EP 7, and area of 0.80 ha of pit marked as EP 4 and area of 4.10 ha of pit marked as EP 5 and 5.20 ha area of pit marked as EP 6 in the report) situated little away -about 150 to 500 meters away from their contracted area boundary, a fresh detailed enquiry to establish as to whether appellant firm was involved in said illegal mining in said parts also. At the cost of competition it is pointed out that DGMG with regard to 11.20 hectares area (pits marked as EP 1, EP 2, EP 3 and EP 8 in the report) being just adjoining to the contract boundary, being that no doubt can be raised qua said area was mined by the contractor firm, imposed penalty.

The orders of DGMG dated 30.06.2021 to allow resumption of mining was subject to payment of above said amount and also subject to condition that in case it is found that in the areas for which fresh enquiry would be conducted and in case it was found that also they were party to illegal mining, they will be liable to pay penalty on the same. In view of same for illegal mining in part area penalty was imposed and for other part fresh enquiry was ordered.

The appellant firm instead of depositing amount submitted fresh representations dated 3.07.2021 and 8.07.2021 to the DGMG stating that they are in process of filing appeal against the orders dated 30.06.2021 and sought that in the meantime, sought to allow them to commence mining and restore generation of e-Rawanna

During fresh hearing held on 14.07.2021 they stated that they are willing to pay penalty amount for the quantity of mineral as per submissions made during hearing but in instalment and under protest subject to outcome of their appeal to be filed before the appellant Authority under Rule 109(2) of the State Rules, 2021.

The appellant firm on 15.07.2021 (next date of hearing) also submitted written submissions stating that for the mining undertaken in the pits (marked as EP1, EP2 and EP3) having total area of 4.00 hectares and also mineral excavated from depth of 1 metre beyond permissible depth from pit of 6.40 hectares in contracted areas, they under their own submission that they may pay penalty for allegedly mined mineral amounting to 1,29,000 MT of BGS. They sought to allow to make the payments for same in instalments. They further sought that penalty for the pit marked as EP 8 having area of 0.80 hectares (situated adjoining to their boundary) may also be first get enquired along with other pits.

The appellant's orders dated 15.07.2021 rejected the representation for allowing resumption of mining without making any payment of penalty, on the ground that they are liable to pay penalty for illegal mining and are likely to get the orders dated 30.06.2021 passed by DGMG unmodified/without any modification, even when there was no stay/in their favour, rather even when they were not found.

5) However, the appellant firm was allowed by the DGMG to resume mining subject to condition that they shall immediately deposit ₹50,00,000/- to be adjusted against amount of penalty imposed vide order dated 30.06.2021 and deposit amount of ₹50,00,000/- per month by 15th of every calendar month as penalty. This was in addition to due amount of contract money and other applicable dues towards contract. It was clear that the contractor firm sought to allow payment of penalty amount in instalment mainly on the ground that they are filing appeal and would get the orders stayed/modified from the appellant authority. In the light of same DGMG also ordered that in case appellant firms fail to file appeal and get the orders dated 30.06.2021 stayed/modified/stayed within 60 days of said order dated 15.07.2021, the matter will be reviewed afresh with regard to amount of payment of penalty amount in instalments at the rate ₹50,00,000/- per month being allowed as interim measure by this order.

The appellant firm deposited first instalment of ₹50,00,000/- towards penalty on 15.07.2021/16.07.2021 and also paid concurrent monthly instalment of contract money resumed mining operations. They deposited other two monthly instalments of ₹50,00,000 towards penalty on 15.08.2021 and 16.09.2021 respectively but after that they failed to deposit the same as ordered by the DGMG

6) Further, the appellant firm filed a Review Application under Rule 108 of the State Rules, 2012 before DGMG for review of his orders dated 30.06.2021 and 15.07.2021. The same was rejected by the DGMG vide detailed orders dated 11.10.2021 and also again suspended mining operations as the appellant firm failed to deposit amount even as per the interim orders dated 15.07.2021.

7) Sidnak Batra submitted that the mining operations of the firm were initially suspended for alleged illegal mining in and around contracted area though they were not engaged in any illegal mining. He stated that in the vicinity of the area granted to them on 15.08.2018 in past illegal mining was being carried out. The appellant firm did inform the authorities about the illegal mining from time to time. The authorities in past in cases filed FIRs of the cognizable for such illegal activities. They did submit the details of same before the DGMG in the previous explanatory in response to show cause notice but same were not taken into account. He stated that notice they were given notice for illegal mining in 75.10 hectares and with admission of the firm response and having taken cognizance of the fact that it was not possible to undertake illegal mining by them, the DGMG did agree to get the mining operations fresh. But he imposed penalty for part area illegally mined on the basis that the said areas illegally mined must have been done by them. He stated that the areas and related mining in the contracted area the nearby areas where illegal mining was reported, were actually the pits created in the past by local person by undertaking illegal

He stated that it was practically not possible to undertake illegal mining of such huge quantity as allowed by them because plying of such huge numbers of vehicles would have come to the notice of Mining Officials as well as Special Task Force Police personals looking after illegal mining. He stated that the department has been imposing penalty against the appellants' plants for procuring illegal mined mineral. He pointed out that even though they were not able to produce any evidence to prove that the said illegal mining was undertaken by them.

Sh. Sidhak Katta claimed that the DGMG when decided to get enquiry for part area mining shows that there was no clarity about the alleged illegal mining by the appellant firm. Pits nearby their mining boundaries are the one where illegal mining took place even though they were not the owner. The department was not expected to make them responsible for mining out areas and imposed such heavy penalty on them. He stated that they agreed to pay the penalty under protest as were required to resume mining because they were suffering heavy losses due to closure of mining. However, it was not feasible to deposit the fine even as they were unable to run the mine. So, they were not able to pay the amount as directed by the DGMG. They sought to get the orders reviewed but DGMG refused to entertain the same and finally rejected the Review Application vide orders dated 14.10.2021 on technical ground.

Sh. P. S. Srivastava submitted that area granted to them on mining contract is situated in a hilly area and was plain land. The contentions that area adjoining to their mining area was mined out in the past and the said pits were old and existing pits is nothing but a ploy to create confusion. The details of FIRs and other references submitted by the appellant firm were dully dealt in the orders dated 30.06.2021 of the DGMG. He pointed out that copies of the letters which they referred to and also produced during the course of hearing were not mentioning any details of illegal mining areas and were vague in nature.

Sh. Srivastava further pointed out that as per departmental enquiry although there was no clarity about the involvement of the appellant firm in illegal mining in entire area/ all of the pits, the DGMG while passing orders dated 30.06.2021 only imposed a penalty amount for part area / pits adjoining to their mining area. In their admission, and to remove all ambiguity ordered a separate enquiry to be conducted in the area not very far away, but not situated just adjoining to their mining boundaries to verify the factual position about involvement of the appellant firm in illegal mining. He further pointed out that even otherwise when fresh hearing was conducted by the DGMG by the DGMG during the course of hearing to the appellant firm concluded to demand the penalty for the mining undertaken in the area (P1, P2, P3 and P4 of the report) having total area of 4.00 hectares situated

outside their contracted area and also mineral excavated from depth of 1 metre beyond permissible depth from pit of 6.40 hectares in contracted areas. As per departmental inspecting team the 6,46,000 minerals (BGS) from an area of 4.00 hectares total area in the pits marked as EP1, EP2 and EP3 of the report, was excavated and 1,28,000 MT was excavated by undertaking mining over 01 meters beyond permissible depth in 6.42 hectares area. However, the appellant firm in their letter dated 15.07.2021 submitted before DGMG claimed alleged excavation of mineral of 6,17,000 MT of BGS and conceded to pay penalty for same though they had filed protest. As per their own submissions before DGMG they sought that decision on the penalty for the pit marked as EP 8 having area of 7.20 hectares (situated adjoining to their boundary on the other side) for which penalty was imposed vide orders dated 30.06.2021, may also be got enquired along with other pits ordered for fresh enquiry. He pointed out that in the month they even gave written submissions on 15.07.2021. He further stated that they commenced mining after getting all approvals from August, 2017 and during the period of about 04 years (May, 2021 when mining was suspended) they mined out only 6.40-hectare area within contracted area and actually under the garb of contract granted they undertook mining beyond contracted area. The mining in any area outside their contracted area was being undertaken by any other entity identity, the same would have directly impacted their commercial viability. Hence, it was not possible that they would have remained silent for same. As far as area just adjoining to their contracted areas being no iota of doubt the illegal mining was carried out by them. So, far same penalty was imposed to compound the matter to that extent. As regard other part which were found to be at about 100 to 500 meters away from the boundary area, also they will have to face action after enquiry in case their involvement is ascertained. The DGMG while allowing fresh enquiry for same in no way taken as that enquiry already done was annulled and they were exonerating them from alleged illegal mining from said other areas/ pits.

Sh. Sidhak Batra insisted that when DGMG ordered for fresh enquiry for part area the same enquiry could have been ordered even the area for which they have been made culprit as per the evidence. He stresses upon his submissions that they never went out of their contracted area for mining, whatever area found adjoining to their boundaries mined out are the areas which were mined in the past even before they started mining. The fact can be got established by any scientific mode. He pressed that in the meantime, the mining be allowed to continue in their contracted area, as they are suffering huge losses. He also stated that the amount of ₹ 50 crore already deposited as penalty be allowed to be adjusted against the mining duty.

After having heard both sides I am of the view that it is beyond doubt that illegal mining in the area adjoining to the contracted area given to appellant as well area nearby was

undertaken. The submissions of the appellant firm that whole of the area was either mined out or was mined by the other illegal miners / local persons at the face of normal course of work look correct. The illegal mining in such far away remote area can be undertaken only with the garb of legal mining, with or without involvement of the contractor but it is also reasonable imagination that when a legal mining contractor was working such large-scale illegal mining may take place and he remains either silent or ignorant. In the light of same conclusion of the inspecting team and the DGMG that it was appellant firm who undertook the same was not correct. However, only issue in the case is that for part area which was stated to be mined out the pits (marked as EP 4, ES and EP 6 in the report of team) was allowed to get worked afresh. The enquiry if is allowed for other pits / sites i.e including the pits for which penalty was imposed could have been allowed in the interest of justice. This may remove all doubts.

The submissions that the pits adjoining to their area (for which penalty was imposed) were existing just adjoining to the contracted areas) were existing even before they started mining by the appellant firm can be got verified with the help of satellite images and technical examination of the area. In this regard help of HARSAC can be sought. The earlier submissions relating to filing of FIRs in the past by different authorities can be got verified by verifying as to whether any of the FIRs were for said mining pits which were existing before the imposition of penalty imposed towards appellant firm.

Further, it would be in order that the entire matter be enquired afresh by same team of inspectors and a technical person from HARSAC. The department may procure satellite images and GPS coordinates (if case is not available with HARSAC) and assess as to when the pits, of which GPS coordinates are available, were mined. In case the illegally created pits are found to have been created after the mining contract was granted to the appellant firm, they shall be imposed penalty as per law. The enquiry being conducted for the purposes of LGMG may also include the other pits so that issue gets settled for same area. If any FIR has been filed, as claimed by the appellant firm, he also may be asked to furnish information as to whether for said areas appellant firm has been imposed penalty for illegal mining or said area are other than that of the pits/areas for which penalty was imposed to him. The team enquiring the matter shall also assess as to whether the appellant firm is a legal operator and quantify if minor to complete its enquiry. The team may also take a decision based on the same.

Further, the appellant firm's submission that their orders shall not be treated as any clearance to the appellant firm is not correct. The orders of the DGMG shall not be treated as any clearance to the appellant firm.

11. The mining operations of the appellant may be allowed to be resumed under vigil by the department after ensuring that all boundary pillars on all corners points are installed and verified again. The department in the light of seriousness and sensitivity of the area shall depute officials at the mining site to ensure that no area outside mining contract is used for mining. The Mining Officer, Yamunanagar shall himself ensure inspection at least once in week and submit reports to the DGMG clearly stating that mining was being undertaken as per rules and regulations.

12. On a summary review of detailed facts of the case and records made available it is ordered that:

The enquiry being conducted by the Department for part area out of alleged area illegally mined to establish involvement of the appellant firm in illegal mining, the said enquiry shall be carried out for the entire area for which action was initiated against the appellant firm. Accordingly, the orders dated 30.06.2021 read with orders dated 15.07.2021 and 14.10.2021 are modified to the extent that the fresh enquiry be carried out for all of the mining areas illegally mined in and around the contracted area of appellant firm as found mention in the inspection reports.

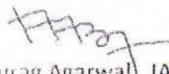
- a) The Enquiry shall be carried out by Sh. Ashutosh Rajan, HCS Joint Director Mines and Geology, Sh. Deepak Hooda, State Geologist assisted by Sh. Suresh Sharma, Sr. Surveyor.
- b) The team shall also associate a technical person from HARSAC and procure satellite images to examine as to whether mining pits (details along with GPS coordinates are available) found to be near the contracted areas were existing even prior to commencement of mining or were created during which period;
- c) The satellite imageries in case are not available with HARSAC, the same may be procured on payment basis without any delay from department funds available under R & B fund or any other fund;
- d) The areas for which FIRs have been filed as claimed by the appellant firm be also got verified by the team to ascertain as to whether for said areas appellant firm has been directed to pay penalty for illegal mining or said area are other than that of the pits/ areas for which notice was issued to them.
- e) The team of officers shall also make an assessment as to whether the area used for mining within contracted area is commensurate with the reported made out by the appellant firm and in case it is not shall report about the same amendments enabling DGMG to take further action if any.

- f) The team enquiring the matter shall also assess as to whether mineral sold during the period of operation and quantity of mineral produced gives any idea about alleged illegal mining. The team must complete its enquiry within a period of two months and submit report to the DGMG with a copy to undersigned;
- g) The DGMG shall take fresh decision based on the same within 15 days of the receipt of the report by affording opportunity of hearing in case any decision adverse to the interests of appellant firm are to be taken.
- h) In case the illegally mined pits are found to have been created after the mining contract was granted to the appellant firm, they shall be imposed penalty as per law.
- i) The appellant firm shall deposit a lumpsum amount of ₹5 crore as advance penalty which may be adjusted towards amount they may have to pay after detailed enquiry report is submitted and as decided by the DGMG.

12.7 The mining operations of the appellant presently lying suspended may be allowed to be resumed (on the date they submit proof of depositing Rs. 5 crore in the office of Mining Officer, Yamunanagar) under strict vigil by the department but after ensuring that all safety measures and all safety points are installed and verified again. Further, the department in the light of seriousness and sensitive area shall take adequate precautions as per following:

- a) Depute officials (Mining Guards) at the mining site to ensure that no area outside mining contract is used for mining.
- b) The Mining Officer, Yamuna Nagar shall himself carry out inspection once in a week to ensure that mining is being undertaken within contracted area as per law.
- c) Mining Officer, Yamuna Nagar shall submit reports to the DGMG clearly stating that mining was being undertaken as per rules and regulations and if there is any violation action taken be informed.

Principal Secretary to Govt.
Mines & Geology Department

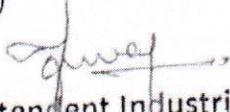

(Anurag Agarwal), IAS
Principal Secretary to Govt. Haryana,
Mines & Geology Department.

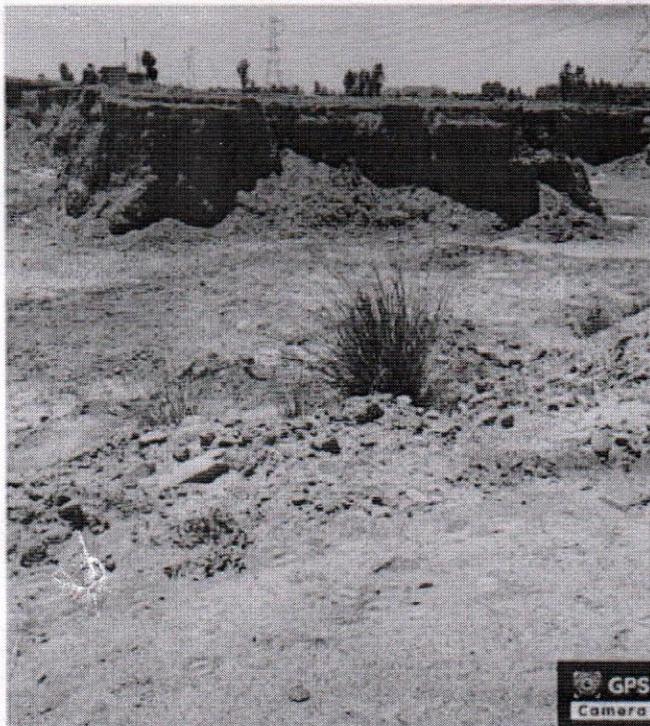
Copy to be forwarded to the following for information and necessary action:-

Dated 03/03/2022

1. Mr. J. P. Singh, Batra proprietor, Kanwaljeet Singh Batra,
Gate No. 10, Ambala Saharapur Road Near Guru Nanak College,
Ambala, Punjab (H.P.)

2
3 ✓ The Director General, Mines and Geology, Haryana,
The Mining Officer, Yamunanagar. (Regd.)


Superintendent Industries-II
for Principal Secretary to Govt. Haryana,
Mines & Geology Department.



GPS
Camera

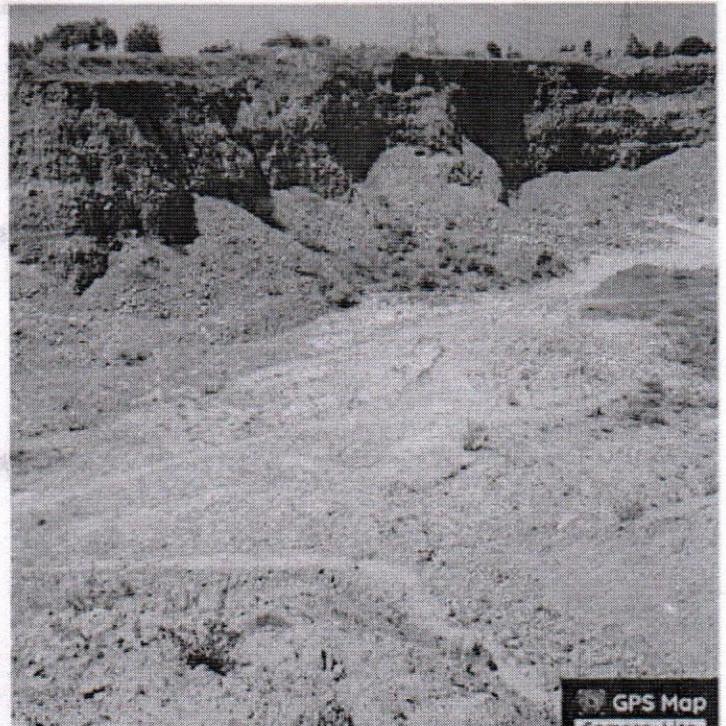
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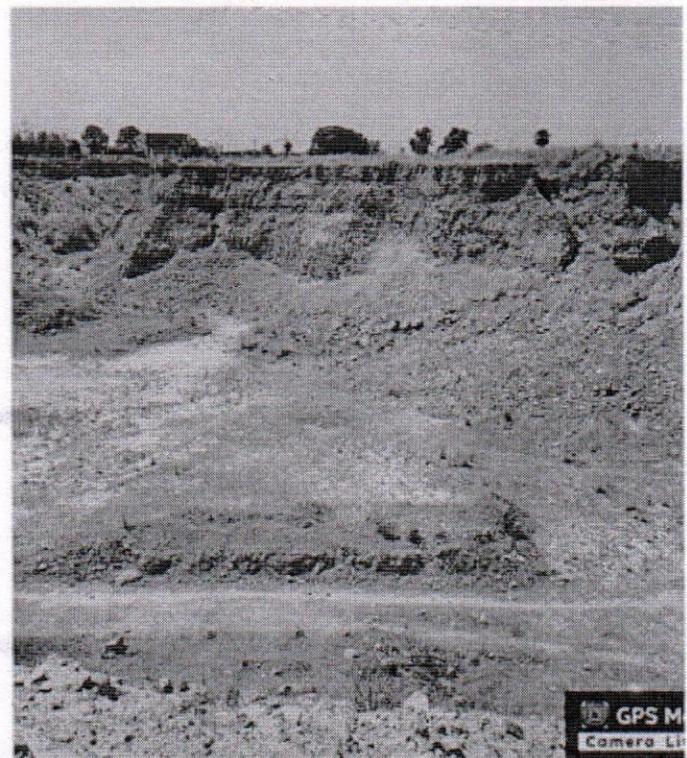
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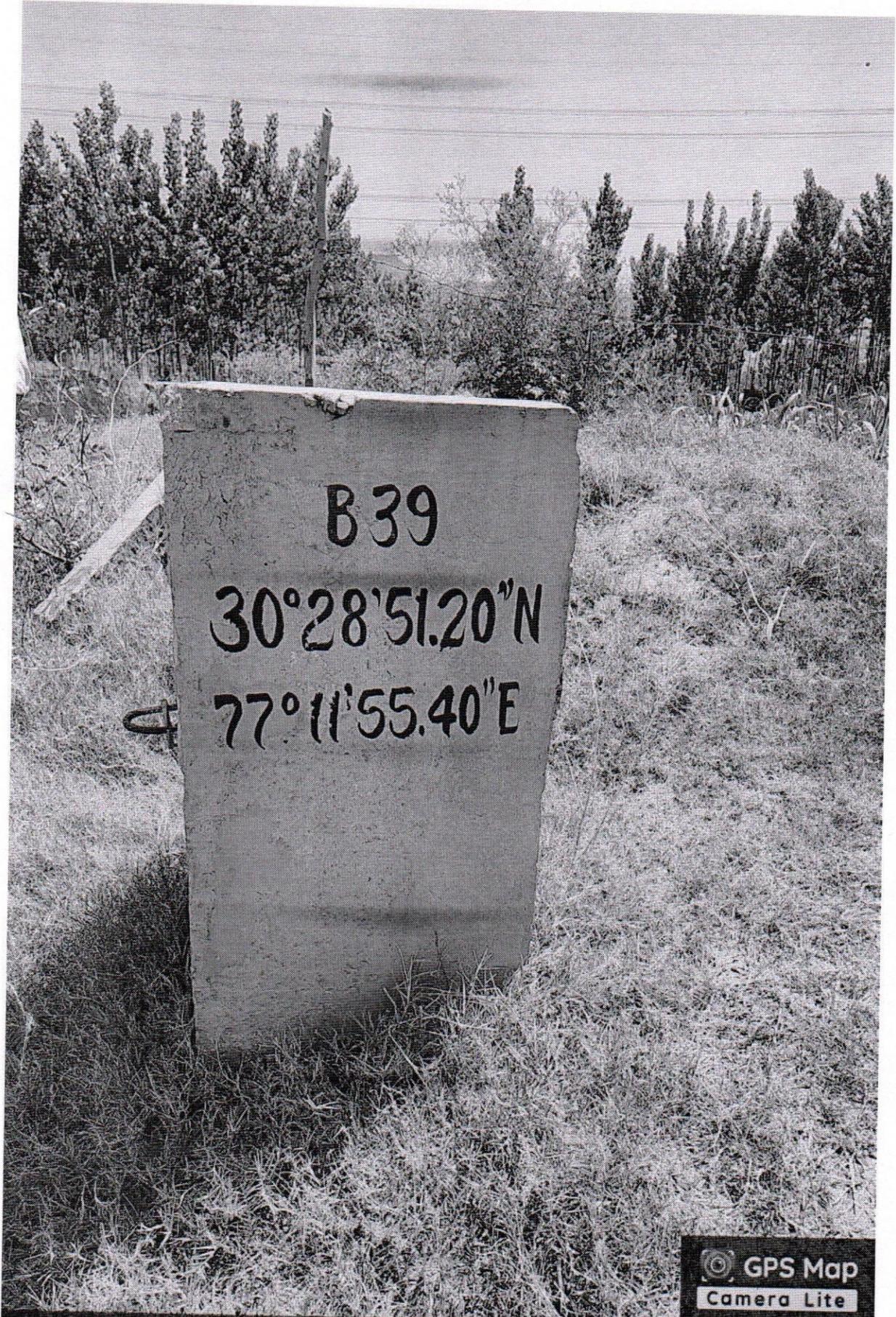
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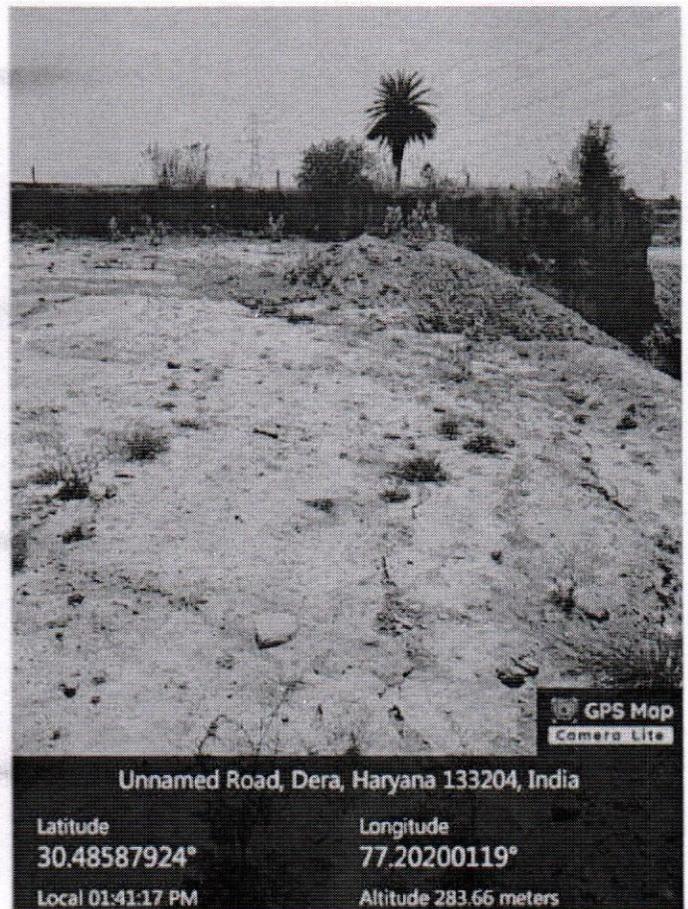
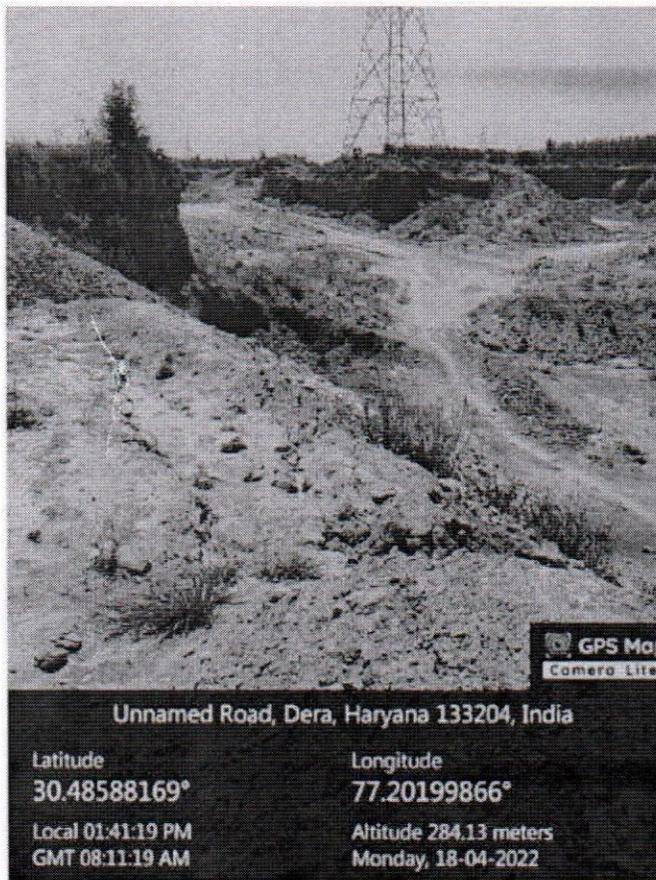
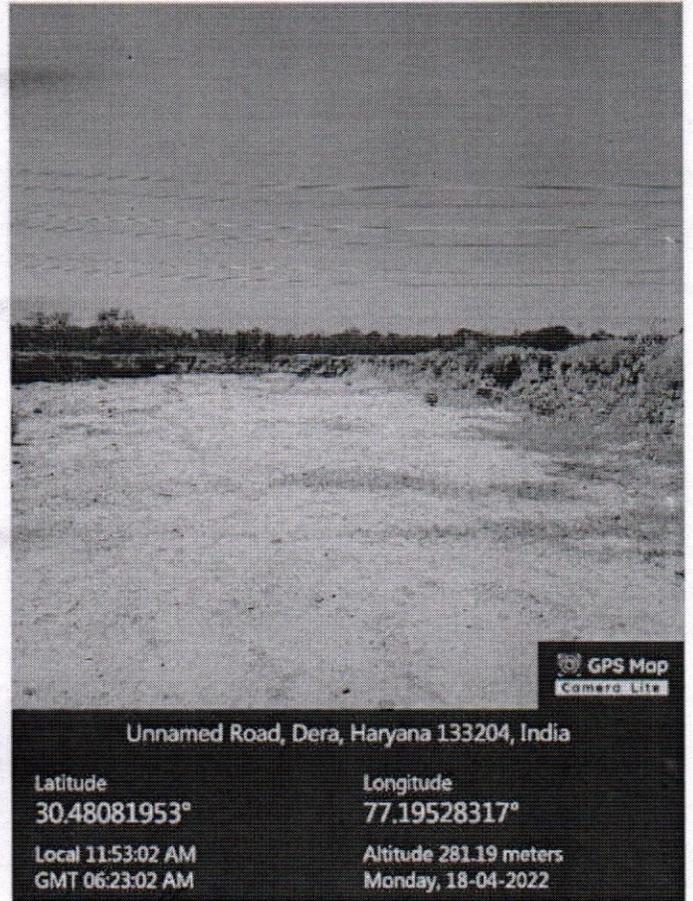
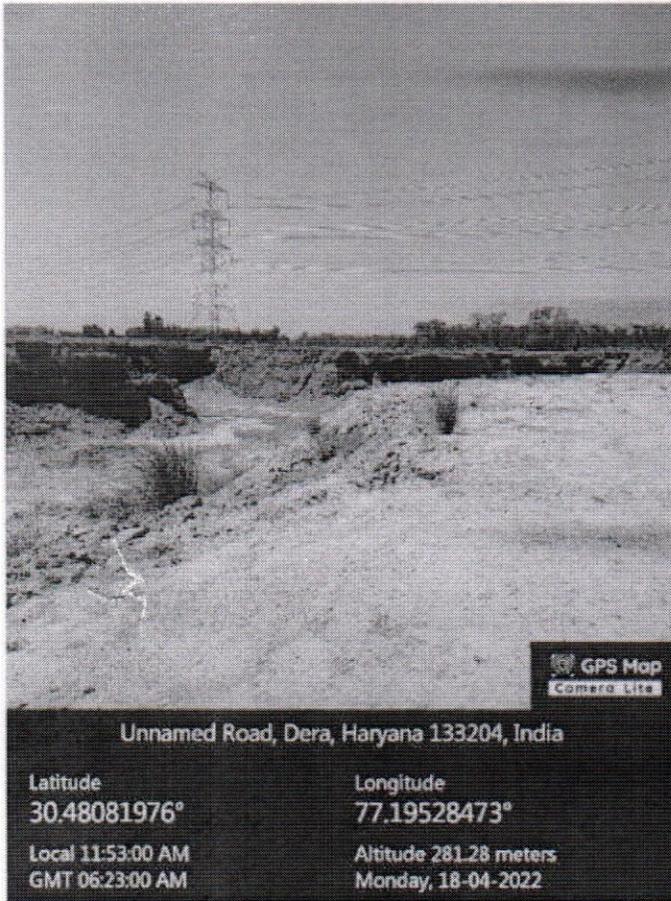
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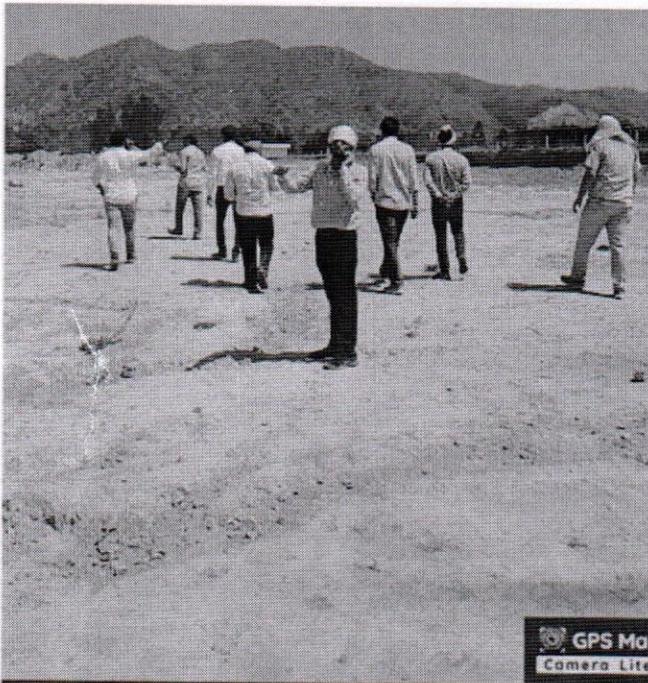
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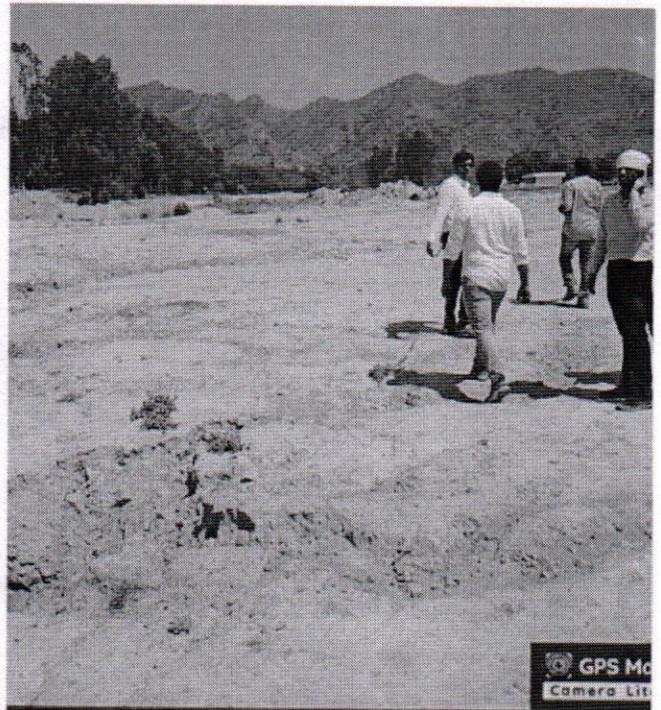
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Regional Office, Yamuna Nagar Region
Haryana State Pollution Control Board
 S.C.O. No- 131, Sector -17, HUDA, Jagadhari, Yamuna Nagar
 Website - www.hspcb.gov.in E-Mail - hspcbroyr@gmail.com
 Contact No. 01732-268137, 237840

No. HSPCB/YR/2022/ 3185

Dated: 25/04/2022

To

M/s Kawaljeet Singh Batra,
 Village Galauri, Sadhaura, Block 39,
 District Yamuna Nagar

Sub:-

Show Cause Notice for Environmental Compensation for Illegal extraction (mining) of Boulder/Gravel/Sand from an area of 6.4 Hectares of land within the contracted mining area (Mining Lease Area) for mining beyond permissible limits of 9 meters depth.

Whereas OA no. 337 of 2021 titled as Shokeen Ali & Anr. Vs State of Haryana & Ors. is pending before Hon'ble NGT, wherein allegations of illegal mining have been leveled against your mining company by the complainant.

Whereas the Hon'ble NGT vide orders dated 22.12.2021 constituted the team of CPCB, State PCB, SEIAA and District Magistrate Yamuna Nagar to furnish the factual and action taken report in this matter.

Whereas your mining area and surrounding area was visited by the team constituted by NGT on dated 28.01.2022 and 18.04.2022.

Whereas previously on receipt of a complaint regarding illegal mining being carried out in village Galauri of District Yamuna Nagar, the area was got inspected by the Mines & Geology Department through Sh. R.S. Thakran, Mining Engineer, HQ along with Senior Surveyor and AME, Yamuna Nagar on 09.03.2021. The team while inspection of the your mining firm found that no boundary pillars were found installed on the corner points of the contracted area. In the absence of boundary pillars (as were not found installed), the contracted area was checked with the help of Differential Global Positioning System (DGPS). The inspecting team found that though mining contract was in favor of your company M/s Kawaljeet Singh Batra and granted only over an area of 24.00 hectares, but

Received
 [Signature]
 25/4/22

they have undertaken illegal mining over an area of 28.50 hectares as per details given below:-

- a) **6.40 hectares** area has been mined/excavated within the contracted area but up to the depth of 10 meters as against the permissible depth of 09 meters;
- b) **11.00 hectares** area has been mined outside contracted area which is just adjoining to boundary of contracted or nearby area mined up to a depth of 10 to 12 meter. Out of said area of 11.00 hectares, an area 1.20 hectares was situated in revenue estate of village Dera District Ambala and remaining 9.80 hectares in the revenue estate of village Galauri Yamuna Nagar.
- c) Another area **11.10 hectares** area was found mined illegally outside the contracted area which was adjoining to boundary of contracted area clearly showing that said illegal mining pits was undertaken by M/s Kawaljeet Singh Batra.

Whereas Considering the above findings, the Mines & Geology Department had issued the show caused notice dated 17.05.2021 (**Annexure-R3**) to your company for **illegal extraction (mining) of boulder/gravel/sand of 37,57000 MT.** This SCN replied by you on dated 24.05.2021 and refuted the allegation of illegal mining and non installation of weigh bridge and boundary pillars and requested for re-inspection which was considered by the Mines & Geology Department and a re-inspection was carried out on dated 28.05.2021 and reported there was no discrepancy in the previous inspection report carried out on dated 09.03.2021. Only additional reporting during re-inspection on dated 28.05.2021 was that weigh bridge was found operational at a distance of 400 meter away from the contracted area and out of 04 boundary pillars required 03 were found installed. Thereafter, your company was also afforded an opportunity of hearing on dated 23.06.2021 by the Mines & Geology Department.

Whereas the Mines & Geology Department concluded the enquiry vide orders dated 30.06.2021 (**Annexure-R4**), wherein the conclusive remarks on illegal mining reported were as per Para 19, 20 & 21 reproduced as under:-

"19 In case of mining beyond contracted area, it was found that it is to an extent of 22.10 hectares out of which 11.20 hectares area (pits marked as EP 1, EP 2, EP 3 and EP 8 in the report) is just adjoining to the lease boundary. It can be decided beyond doubt that the said area has been mined by the contractor firm. In the remaining part of 11.00 hectares, it is difficult to arrive at a conclusion that the firm was mining illegally in the area but logically it cannot be ruled out that any other person indulging in such huge operations will directly impact the operations/business of the contractor and they would not have allowed it to happen without a tacit understanding (pits marked as EP 4, EP 5, EP 6 in the report). In the case of mining which was done at a distance of 150-500 meters away from their boundary of contracted area it would be in interest of justice that a fresh detailed enquiry be conducted to establish whether the contractor was involved in said illegal mining. In case it is proved that this area was also mined by the same contractor, they will be liable to pay penalty as per policy.

20 In the light of above said facts which have been brought out on the basis of an enquiry, field visit of the officials of Mining Department and attended formally by the representatives of the mining contractor. I am of the considered view that M/s Kawaljeet Singh Batra is liable to pay penalty (price and royalty) for 18,70,000 MT of Boulder Gravel and Sand/ minor mineral excavated illegally from said area of 11.20 hectares falling under area adjacent to their mining area / boundary but outside contracted area and also for extraction of 1,28,000 MT from beyond permissible out of 6.40 hectares (pit/area marked as WP 1 in report) mined

within contracted area. The royalty of mineral for boulder and gravel is Rs. 50 as per State Rules, 2012. As regards price to be considered as per the official records imposed in earlier cases based on average sale price of leaseholders it comes out to be Rs. 56 per MT.

21. Hence, I hereby order that the contractor is liable to pay amount of Rs. 21,49,36,438 the amount as penalty as interim measure subject to final decision on account of following:-

- a) Royalty and price of Rs. 19,82,20,000 taking the price @ Rs 56 per MT and royalty @ Rs. 50 per MT for illegal excavation of 18,70,000 MT of Boulder Gravel and Sand from area of 11.20 hectares;
- b) Royalty and price of Rs. 1,35,68,000 taking the price @ Rs. 56 per MT and royalty @ Rs. 50 per MT for 1,28,000 MT of mineral excavated from depth beyond permissible from the contracted area of 6.60 hectares.
- c) An amount of Rs. 31,48,438 equals to 50% of the security deposit as fine for undertaking mining in violation of the terms of grant."

Whereas your mining firm had filed the appeal against the orders dated 30.06.2021 before the Appellate Authority-cum-Principal Secretary to Govt. Haryana, Mines & Geology Department and the Appellate Authority vide orders dated 24.02.2022 (**Annexure-R5**) passed the orders as per para 12.1 as under:-

"12 Keeping in view of detailed facts of the case and records made available it is ordered that:

12.1 The enquiry being conducted by the Department for part area out of alleged area illegally mined to establish involvement of the appellant firm in illegal

mining, the said enquiry shall be carried out for the entire area for which action was initiated against the appellant firm. Accordingly, the orders dated 30.06.2021 read with orders dated 15.07.2021 and 14.10.2021 are modified to the extent that the fresh enquiry be carried out for all of the mining area illegally mined in and around the contracted area of appellant firm as found mention in the inspection report.

- a) The Enquiry shall be carried out by Sh. Ashutosh Rajan, HCS, Joint Director Mines and Geology, Sh. Deepak Hooda, State Geologist assisted by Sh. Suresh Sharma, Sr. Surveyor.
- b) The team shall also associate a technical person from HARSAC and procure satellite images to examine as to whether mining pits (details along with GPS coordinates are available) found to be near the contracted area were existing even prior to commencement of mining or were created during which period:
- c) The Satellite imageries in case are not available with HARSAC, the same may be procured on payment basis without any delay from department funds available under R & R Fund or any other fund;
- d) The areas for which FIRSs have been filed as claimed by the appellant firm be also got verified by the team to ascertain as to whether for said areas appellant firm has been directed to pay penalty for illegal mining or said area are other than that of the pits/areas for which notice was issued to them.
- e) The team of officers shall also make an assessment as to whether the area used for mining within contracted area is commensurate with the

reported production by the appellant firm and in case it is not shall give clear recommendation for enabling DGMG to take action, if any.

f) The team enquiring the matter shall also assess as to whether mineral sold during the period of operation and quantity of mineral produced gives any idea about alleged illegal mining. The team must complete its enquiry within a period of two months and submit report to the DGMG with a copy to undersigned;

g) The DGMG shall take fresh decision based on the same within 15 days of the receipt of the report by affording opportunity of hearing in case any decision adverse to the interest of appellant firm are to be taken.

h) In case the illegally mined pits are found to have been created after the mining contract was granted to the appellant firm, they shall be imposed penalty as per law.

i) The appellant firm shall deposit a lump sum amount of Rs. 5 Crore as advance penalty which may be adjusted towards amount they may have to pay after detailed enquiry report is submitted and decided by the DGMG."

Whereas regarding extraction (Mining) of boulder/gravel/sand to the extent of 1.28 lac MT from 6.4 hectares of land within the mining lease of your mining company, wherein the minerals extracted (mining) upto the depth of 10 meters beyond the permissible limits of 9 meter as prescribed by Mines & Geology Department as well as Environmental Clearance issue to the mining company, beyond doubt is the violation carried out by the mining company and as also responsible for violation carried out within the lease area.

Whereas the Hon'ble NGT vide orders dated 26.02.2021 in OA No. 360/2015 titled as National Green Tribunal Bar Association V/s Virender Singh (State of Gujrat)

approved the report filed by the CPCB for calculating of ecological values of damages due to illegal mining.

Whereas considering the approach(report) approved by Hon'ble NGT for calculating the ecological values for damages due to illegal mining , Net Present Value(NPV) i.e. total environmental compensation calculated as under :-

Violation:-	Illegal Extraction of Boulder/Gravel/Sand upto 10 meters depth beyond permissible limit of 9 meter depth with in contracted lease area
Total Illegal Mineral Extraction (Z)	1.28Lac MT
Market value of illegally mined material(per MT)	As per Mines & Geology Department Report. Rs. 106 per MT (including price @ Rs. 56 MT and royalty @ Rs. 50 per Metric Ton)
Market value of illegally mined material (D) in Rs	Zx(market value /MT) =128000x106 =13568000
Severity	Moderate
Risk Level	2
Risk Factor	0.50
Discount(r)	7%
Annual Value of Foregone Ecological Values(Rs)	=DxRF =13568000x0.5 =6784000
Present value of Foregone Ecological Value@7%discount rate and over 5 years(Rs)	$PV = \sum_{t=1}^5 \left(\frac{DxRF}{(1+r)^t} \right)$ $PV = \sum_{t=1}^5 \left(\frac{6784000}{(1+0.07)^t} \right)$ PV=27815739

Net Present Value(after netting out market value of illegally mined material) i.e. Total Compensation	$\text{NPV} = \text{PV} - \text{D}$ $= 27815739 - 13568000$ $= 1,42,47,739 \text{ (Rs)}$
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Whereas the Environmental Compensation of Rs 1,42,47,739/- calculated above is limited to only violation of illegal mining in the area of 6.4 Hectare within the contracted lease area and environmental compensation for illegal mining in rest of the area i.e. 22.10 Hectare(outside mine contract area) to the extent of 3629000MT of illegal extraction of mineral if proved after enquiry of Mines and Geology Department as per their orders dated 24.02.2022, will be calculated separately and will be conveyed accordingly.

Whereas you are hereby show caused to deposit environmental compensation of Rs 14247739/- within 15 days, failing which recovery proceedings as per law will be initiated against you.

Regional Officer
Yamuna Nagar

(Signature)
19/4/22